Vol. 257
No. 15

Friday,
5th August, 2022
14 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 - 23)

Reports of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment- *Laid on the Table* (page 23)

Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes - *Laid on the Table* (page 23)

Statements by Ministers—

Status of implementation of the recommendations contained in the Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing - *Laid on the Table* (page 24)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹ 100.00

Status of Implementation of the recommendations contained in the Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing- *Laid on the Table* (page 24)

Status of Implementation of the recommendations contained in the One Hundred and Fifty-fourth, One Hundred and Sixty-second, One Hundred and Sixty-fifth, and One Hundred and Sixty-seventh Reports of the Department-related Parliamentary Standing Committee on Commerce- *Laid on the Table* (pages 24 - 25)

Motion for election to the Committee on Public Accounts - *Adopted* (page 25)

Statement regarding Government Business (pages 25 - 26)

Observations by the Chair (pages 26 - 27)

Matters raised with Permission—

Delay in implementation of infrastructure projects in the country (pages 29 - 31)

Loss of lives due to fire accidents in various establishments (pages 31 - 32)

Need to provide relief and financial assistance for flood-affected areas in Andhra Pradesh (pages 33 - 34)

Need for structural changes in post harvest management in agriculture (pages 34 - 36)

Need for adequate infrastructure and improved academic environment in the Central Universities (pages 36 - 37)

Need to decongest Thiruvananthapuram Central Railway Station (pages 38 - 39)

Need to provide central assistance for relief and rehabilitation of people who suffered extensive damage in the recent rains and floods in Kerala (pages 39 -41)

Drought situation in Jharkhand due to deficient rainfall (pages 41 -43)

Oral Answers to Questions (pages 43 - 101)

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

[P.T.O

Announcement by the Chair (page 101)

Private Members' Bills—

The Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021 - *Introduced* (page 102)

The Information Technology (Amendment) Bill, 2022-*Introduced* (pages 102 -103)

The Reserve Bank of India (Amendment) Bill, 2022 - *Introduced* (page 103)

The National Employment Guarantee Bill, 2022 - *Introduced* (pages 103 - 104)

The Constitution (Amendment) Bill, 2022 (insertion of new article 3A) - *Introduced* (page 104)

The Representation of the People (Amendment) Bill, 2022 - *Introduced* (pages 104 - 105)

The Press Council (Amendment) Bill, 2022 - *Introduced* (page 105)

The Protection of the State Resources Bill, 2022 - *Introduced* (page 106)

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 etc.) - *Introduced* (page 106)

The Minimum Support Price Guarantee Bill, 2022 - *Introduced* (page 107)

The All-India Services (Amendment) Bill, 2022 - *Introduced* (pages 107 - 108)

The Indian Institute of Nuclear Medicine Bill, 2022 - *Introduced* (page 108)

The Indian Penal Code (Amendment) Bill, 2022 - *Introduced* (pages 108 - 109)

The Sal Leaves Collectors and Traders' Welfare Bill, 2022 -*Introduced* (page 109)

The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2022- *Introduced* (page 109)

The State Reorganization Commission Bill, 2022-*Introduced* (page 110)

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2022 - *Introduced* (pages 110 - 111)

The Right to Health Bill, 2021 -*Under consideration* (pages 111 - 152)

The Bhagat Singh National Urban Employment Guarantee Bill, 2022- *Introduced* (pages 152 - 153)

[**P.T.O**

Special Mentions—

Need to release the Consumer Expenditure Survey (CES)- *Laid on the Table* (pages 153 - 154)

Need to provide job security and healthcare facility to the ASHA workers (pages 154 - 155)

Need for steps to deal with malnutrition among women and children (pages 155 - 156)

Need to address the issue of coastal erosion in West Bengal (pages 157 - 158)

Need to increase EPF Pension and extend ESIC Facility to ESI Pensioners (pages 158 - 159)

Need to settle the pay and wage revision of the employees of BSNL (pages 159 - 160)

Need for reservation for women in Parliament and Legislative Assemblies (pages 160 - 161)

Need for Proton Cancer Treatment at affordable cost (pages 162 - 163)

Extreme difficulties faced by the Indian immigrants while returning from Yemen and Libya at the International Airports in India (pages 163 - 164)

Website: https://rajyasabha.nic.in
https://parliamentofindia.nic.in
E- mail: rsedit-e@sansad.nic.in

RAJYA SABHA

Friday, the 5th August, 2022 /14 Sravana, 1944 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

...(Interruptions)...

श्री सभापति : प्लीज़, बैठ जाइये।...(**व्यवधान**)... Papers to be laid on the Table; Shri Ashwini Kumar Choubey. *...(Interruptions)...* Please, please. *...(Interruptions)...* This is not the way. You know that. *...(Interruptions)...* You know the procedure. *...(Interruptions)...* You know the procedure. *...(Interruptions)...* LoP को बोलने देंगे, पहले आप लोग अपनी सीट पर जाइये। ...(**व्यवधान**)...शान्त रहिये। यह रिकॉर्ड पर नहीं जायेगा।...(**व्यवधान**)... ऐसा कोई नियम नहीं है।...(**व्यवधान**)...यह रिकॉर्ड पर नहीं जायेगा।...(**व्यवधान**)... Shri Muraleedharan. *...(Interruptions)...* अपना प्रोटैस्ट करिये, लेकिन जो भी करना है, बाहर करिये। ...(**व्यवधान**)... Please go back to your seats. *...(Interruptions)...*

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (**श्री अश्विनी कुमार चौबे**) : महोदय, मैं विधिक मापविज्ञान अधिनियम, 2009 की धारा 52 की उप-धारा (4) के अधीन, विधिक माप विज्ञान (पैकेज में रखी वस्तुएं) (दूसरा संशोधन) नियम, 2022 को प्रकाशित करने वाला उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (उपभोक्ता मामले विभाग) की अधिसूचना सं. सा.का.नि. 577(अ), दिनांक 14 जुलाई, 2022 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूं।...(**व्यवधान**)...

[Placed in Library. *See* No. L.T. 7417/17/22]

Reports and Accounts (2020-21) of NEPA Limited, Nepanagar, Madhya Pradesh; CCI, New Delhi; NBCIL, Mumbai ; and FCRI, Palakkad, Kerala and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri Krishan Pal,

I lay on the Table-

(A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Seventy-fourth Annual Report and Accounts of the NEPA Limited, Nepanagar, Madhya Pradesh, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 7565/17/22]

(ii) (a) Annual Report and Accounts of the Cement Corporation of India Limited, (CCI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 7375/17/22]

(iii) (a) Fortieth Annual Report and Accounts of National Bicycle Corporation of India Limited (NBCIL), Mumbai, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (iii) (a) above.

[Placed in Library. *See* No. L.T. 7107/17/22]

(B) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Fluid Control Research Institute (FCRI), Palakkad, Kerala, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7377/17/22]

Notifications of the Ministry of Railways

रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव) : महोदय, मैं रेल अधिनियम, 1989 की धारा 199 के अधीन रेल मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

(1) G.S.R. 507 (E), dated the 4th July, 2022, requesting the Ministry of Electronics and Information Technology and the Unique Identification Authority of India for facilitating the Aadhaar authentication services, on voluntary basis to establish identity of the candidates appearing in Computer Based Test before examination or during course of Examination conducted by the Railway Recruitment Control Board through twenty-one Railway Recruitment Boards.

[Placed in Library. *See* No. L.T. 7420/17/22]

(2) G.S.R. 603 (E), dated the 27th July, 2022, publishing the Indian Railways (Open Lines) General (Second Amendment) Rules, 2022.

[Placed in Library. *See* No. L.T. 7419/17/22]

I. Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying

II. Report and Accounts (2019-20) of the Animal Welfare Board of India, Haryana and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (DR. SANJEEV KUMAR BALYAN) : Sir, I lay on the Table —

I.(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying), issued under Section 3 of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 1495 (E), dated the 11th June, 2014, notifying the procedure, as mentioned therein, for import of Live-stock notified under clause (b) of Section 2 of the said Act.

(2) S.O. 2655 (E), dated the 28th September, 2015, directing that the import of live bovine animals shall be regulated in the manner, mentioned in the Schedule to the Notification.

(3) S.O. 1355 (E), dated the 25th March, 2021, amending the principal Notification No. S.O. 2655 (E), dated the 28th September, 2015, by substituting certain entries, as mentioned therein.

(4) S.O. 2825 (E), dated the 14th July, 2021, amending the principal Notification No. S.O. 1495 (E), dated the 11th June, 2014, by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) to (4) *See* No. L.T. 6976/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying) issued under Section 3 read with clause (b) of Section (2) of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 4025 (E), dated the 6th November, 2020, amending the principal Notification No. S.O. 1495 (E), dated the 11th June, 2014, by inserting certain entries, as mentioned therein.

(2) S.O. 489 (E), dated the 4th February, 2022, amending the principal Notification No. S.O. 1495 (E), dated the 11th June, 2014, by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2) *See* No. L.T. 6976/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying), issued under clause (d) of Section (2) and Section 3A of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 2666 (E), dated the 17th October, 2014, notifying the "Live-Stock Products" and procedure for the issue of sanitary import permit for import of such products, as mentioned therein.

(2) S.O. 3356 (E), dated the 11th December, 2015, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by substituting certain entries, as mentioned therein.

(3) S.O. 3112 (E), dated the 1st October, 2016, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by substituting/inserting certain entries, as mentioned therein.

(4) S.O. 3349 (E), dated the 29th October, 2016 publishing a Corrigendum to the Notification No. S.O. 3112 (E), dated the 1st October, 2016.

(5) S.O. 948 (E), dated the 24th March, 2017, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

(6) S.O. 2486 (E), dated the 4th August, 2017, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

(7) S.O. 5758 (E), dated the 16th November, 2018, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by substituting/inserting certain entries, as mentioned therein.

(8) S.O. 2679 (E), dated the 10th August, 2020, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

(9) S.O. 4559 (E), dated the 16th December, 2020, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

(10) S.O. 4953 (E), dated the 2nd December, 2021, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (10) *See* No. L.T. 6976/17/22]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying), issued under Section 3A of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 655(E), dated the 9th July, 2001, restricting, the import of all live-stock products, as per conditions specified therein.

(2) S.O. 770 (E), dated the 6th June, 2005, amending the principal Notification No. S.O. 655(E), dated the 7th July, 2001, by inserting certain entries, as mentioned therein.

(3) S.O. 1044 (E), dated the 25th July, 2005, amending the principal Notification No. S.O. 655(E), dated the 7th July, 2001, by inserting certain entries, as mentioned therein.

(4) S.O. 1842 (E), dated the 29th December, 2005, publishing the Pet Food Products of Animal Origin (Import into India) Order, 2005.

(5) S.O. 1841 (E), dated the 29th December, 2005, amending the principal Notification No. S.O. 655(E), dated the 7th July, 2001, by omitting certain entries, as mentioned therein.

(6) S.O. 10 (E), dated the 4th January, 2006, publishing a Corrigendum to the Notification No. S.O. 1842 (E), dated the 29th December, 2005.

(7) S.O. 367 (E), dated the 14th March, 2007, amending the Notification No. S.O. 102 (E), dated the 2nd February, 2007, by inserting certain entries, as mentioned therein.

(8) S.O. 881 (E), dated the 5th June, 2007, amending the principal Notification No. S.O. 102 (E), dated the 2nd February, 2007, by substituting certain entries, as mentioned therein.

(9) S.O. 1496 (E), dated the 6th September, 2007, stipulating the procedure and conditions to regulate the import of bovine semen, as mentioned therein.

(10) S.O. 794 (E), dated the 1st April, 2008, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001 by inserting certain entries, as mentioned therein.

(11) S.O. 1214 (E), dated the 26th May, 2008, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by inserting certain entries, as mentioned therein.

(12) S.O. 1500 (E), dated the 20th June, 2008, allowing the import of Specific Pathogen Free Eggs, as per the conditions mentioned therein.

(13) S.O. 1511 (E), dated the 23rd June, 2008, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(14) S.O. 2303 (E), dated the, 29th September, 2008, amending the principal Notification No. S.O. 655 (E) dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(15) S.O. 2595 (E), dated the 04th November, 2008, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(16) S.O. 2745 (E) dated the 26th November, 2008, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(17) S.O. 188 (E), dated the 16th January, 2009, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(18) S.O. 388 (E), dated the 2nd February, 2009, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(19) S.O. 802 (E), dated the 23rd March, 2009, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(20) S.O. 1318 (E), dated the 22nd May, 2009, amending the principal Notification No. S.O. 1496 (E), dated the 6th September, 2007, by inserting certain entries, as mentioned therein.

(21) S.O. 1825 (E), dated the 24th July, 2009, notifying the veterinary certificate for regulating the import of raw, salted, pickled, limed and dried skins and hides mentioned in the Schedule to the Notification.

(22) S.O. 351 (E), dated the 11th February, 2013, amending the principal Notification No. S.O. 655 (E), dated the 7th July, 2001, by substituting certain entries, as mentioned therein.

(23) S.O. 2656 (E), dated the 28th September, 2015, directing that the import of *in vivo* bovine embryos shall be regulated in the manner mentioned in the Schedule to the Notification.

(24) S.O. 2657 (E), dated the 28th September, 2015, directing that the import of bovine frozen semen shall be regulated in the manner mentioned in the Schedule to the Notification.

(25) S.O. 2640 (E), dated the 5th August, 2016, amending the principal Notification No. S.O. 2666 (E), dated the 17th October, 2014, by inserting certain entries, as mentioned therein.

(26) S.O. 3485 (E), dated the 17th July, 2018, amending the principal Notification No. S.O. 1500 (E), dated the 20th June, 2008, by substituting/inserting certain entries, as mentioned therein.

(27) S.O. 3926 (E), dated the 22nd September, 2021, notifying the veterinary health certificate requirements for imported dog and cat food products, as per the conditions mentioned therein.

[Placed in Library. For (1) to (27) *See* No. L.T. 6976/17/22]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying) issued under sub-section (1) of Section 3 and Section 3A of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 802 (E), dated the 20th August, 2001, prohibiting import of animals and animal products, as mentioned therein, from countries where disease(s) belonging to the Transmissible Spongiform Encephalopathy (TSE) Group of diseases have been reported.

(2) S.O. 126 (E), dated the 28th January, 2004, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting the outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(3) S.O. 155 (E), dated the 3rd February, 2004, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(4) S.O. 800 (E), dated the 7th July, 2004, exempting from prohibition, the import of certain Livestock products, as mentioned therein, from the countries which have been declared free from Highly Pathogenic Avian Influenza (Fowl Plague), as per Office of International Epizooties(OIE) guidelines.

(5) S.O. 899 (E), dated the 6th August, 2004, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(6) S.O. 175 (E), dated the 7th February, 2005, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(7) S.O. 1104 (E), dated the 6th August, 2005, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(8) S.O. 1112 (E), dated the 9th August, 2005, publishing a Corrigendum to the Notification No. S.O. 1104 (E), dated the 6th August, 2005.

(9) S.O. 160 (E), dated the 6th February, 2006, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of reported outbreak of Highly Pathogenic Avian Influenza (Fowl Plague).

(10) S.O. 1256 (E), dated the 3rd August, 2006, extending the provisions of the Notification No. S.O. 160 (E), dated the 6th February, 2006, for a period of six months from the date of publication of this Notification or till such time it is modified or withdrawn, whichever is earlier.

(11) S.O. 102 (E), dated the 2nd February, 2007, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from all the countries in view of Avian Influenza.

(12) S.O. 1311 (E), dated the 1st August, 2007, prohibiting import of certain live-stock and live-stock products, as mentioned therein, from all the countries in view of Avian Influenza.

(13) S.O. 1859 (E), dated the 1st November, 2007, amending the Notification No. S.O. 1311 (E), dated the 1st August, 2007, by substituting certain entries, as mentioned therein.

(14) S.O. 228 (E), dated the 1st February, 2008, prohibiting import of certain live-stock and live-stock products, as mentioned therein, from all the countries in view of Avian Influenza.

(15) S.O. 1086 (E), dated the 5th May, 2008, publishing the Pet Food Products of Animal Origin (Import into India) Order, 2008.

(16) S.O. 1218 (E), dated the 26th May, 2008, amending the principal Notification No. S.O. 228 (E), dated the 31st January, 2008, by inserting certain entries, as mentioned therein.

(17) S.O. 1892 (E), dated the 31st July, 2008, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(18) S.O. 419 (E), dated the 9th February, 2009, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(19) S.O. 2208 (E), dated the 31st August, 2009, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(20) S.O. 2213 (E), dated the 1st September, 2009, amending the principal Notification No. S.O. 2482 (E), dated the 20th October, 2008, by substituting certain entries, as mentioned therein.

(21) S.O. 616 (E), dated the 19th March, 2010, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(22) S.O. 2976 (E), dated the 18th December, 2010, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(23) S.O. 2337 (E), dated the 8th July, 2016, making certain provisions, as mentioned therein, to regulate the import of poultry and poultry products.

(24) S.O. 2998 (E), dated the 19th September, 2016, amending the Notification No. S.O. 2337 (E), dated the 8th July, 2016, by substituting certain entries, as mentioned therein.

(25) S.O. 510 (E), dated the 17th February, 2017, amending the Notification No. S.O. 2337 (E), dated the 8th July, 2016, by substituting certain entries, as mentioned therein.

(26) S.O. 4118 (E), dated the 14th November, 2019, making certain provisions, as mentioned therein, to regulate the import of poultry and poultry products.

(27) S.O. 783 (E), dated the 25th April, 2011, amending the principal Notification No. S.O. 2482 (E), dated the 20th October, 2008, by substituting certain entries, as mentioned therein.

(28) S.O. 1663 (E), dated the 20th July, 2011, prohibiting import of certain Livestock and Livestock products, as mentioned therein, from countries reporting Avian Influenza.

(29) S.O. 1392 (E), dated the 20th June, 2012, amending the principal Notification No. S.O. 2482 (E), dated the 20th October, 2008, by omitting/inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (29) *See* No. L.T. 6976/17/22]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), issued under sub-section (1) of Section 3 of the Livestock Importation Act, 2001, along with Delay Statements:-

(1) G.S.R. 2482 (E), dated the 20th October, 2008 notifying the guidelines regulating the method of operation of acquatic quarantine for the import of *Litopenaeus vannamei* mentioned in the Schedule to the Notification.

(2) G.S.R. 238 (E), dated the 6th April, 2009, regulating the manner of import of equine species of animals mentioned in the Schedule to the Notification.

(3) G.S.R. 294 (E), dated the 30th April, 2009, publishing a Corrigendum to the Notification No. G.S.R. 238 (E) dated the 6th April, 2009.

(4) G.S.R. 389 (E), dated the 7th May, 2010, regulating the import of equine species of animals as per the procedure mentioned in the Schedule to the Notification.

(5) G.S.R. 752 (E), dated the 8th October, 2012, regulating the import of horse or other equidae as per the procedure mentioned in the Schedule to the Notification.

(6) G.S.R. 185 (E), dated the 21st March, 2013, amending the principal Notification No. G.S.R. 752 (E), dated the 8th October, 2012, by inserting/substituting certain entries, as mentioned therein.

(7) G.S.R. 2284 (E), dated the 1st July, 2016, amending the Notification No. S.O. 2482 (E), dated the 20th October, 2008, by inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (7) *See* No. L.T. 6976/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), under sub-section (3) of Section 66 of the Indian Veterinary Council Act, 1984, along with Delay Statements:-

(1) G.S.R. 678 (E), dated the 12th November, 1991, publishing the Veterinary Council of India (Inspectors and Visitors) Regulations, 1991.

(2) G.S.R. 694 (E), dated the 18th November, 1991, publishing the Veterinary Council of India (General) Regulations, 1991.

(3) G.S.R. 119 (E), dated the 24th February, 1992, publishing the Veterinary Council of India (Registration) Regulations, 1992.

(4) G.S.R. 651 (E), dated the 1st July, 1992, publishing a Corrigendum to the Notification No. G.S.R. 395 (E), dated the 1st April, 1992.

(5) G.S.R. 394 (E), dated the 1st April, 1992, publishing the Veterinary Council of India (Fees and Allowances) Regulations, 1992.

(6) G.S.R. 395 (E), dated the 1st April, 1992, publishing the Veterinary Council of India (Standard of Professional Conduct, Etiquette and Code of Ethics for Veterinary Practitioners) Regulations, 1992.

(7) No. 12-2/94-VCI/17092 (E), dated the 29th August, 1995, publishing the Veterinary Council of India (Election of the President and Vice-President) Regulations, 1995.

(8) G.S.R. 1 (E), dated the 1st January, 2002, publishing the Veterinary Council of India (Registration) Amendment Regulations, 2001.

(9) G.S.R. 67 (E), dated the 29th January, 2002, publishing the Veterinary Council of India (Terms and Conditions of Services of Officers and other Employees) Regulations, 2001.

(10) G.S.R. 242 (E), dated the 21st April, 2005, publishing the Veterinary Council of India (General) (Amendment) Regulations, 2005.

(11) No. 12-5/2015-VCI, dated the 12th July, 2016, publishing the Veterinary Council of India Minimum Standards of Veterinary Education- (Bachelor of Veterinary Science and Animal Husbandry—Degree Course) Regulations, 2016.

(12) No. 12-3/2008-VCI, dated the 5th September, 2009, publishing the Veterinary Council of India (General) Amendment Regulations, 2009.

[Placed in Library. For (1) to (12) *See* No. L.T. 7566/17/22]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), under sub-section (2) of Section 64 of the Indian Veterinary Council Act, 1984, along with Delay Statements:-

(1) G.S.R. 458 (E), dated the 4th May, 1985, publishing the Indian Veterinary Council Rules, 1985.

(2) G.S.R. 489 (E), dated the 22nd May, 2017, publishing the Veterinary Council of India (Procedure for recognition and de-recognition of Veterinary Colleges and Veterinary Qualifications) Rules, 2017.

(3) G.S.R. 456 (E), dated the 12th May, 2017, amending the principal Notification by inserting/substituting certain entries, as mentioned therein.

(4) G.S.R. 197 (E), dated the 7th March, 2019, publishing the Veterinary Council of India (Procedure for recognition and derecognition of Veterinary Colleges and Veterinary Qualifications) (Amendment) Rules, 2019.

(5) G.S.R. 242 (E), dated the 14th March, 2017, publishing the Indian Veterinary Council (Procedure for nomination of one member by the Central Government from amongst the Presidents of the State Veterinary Associations) Rules, 2017.

(6) G.S.R. 888 (E), dated the 2nd December, 2019, publishing the Indian Veterinary Council (Amendment) Rules, 2019.

[Placed in Library. For (1) to (6) *See* No. L.T. 7576/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), under clause (b) of Section (2) and sub-section (1) of Section (3) of the Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 478 (E), dated the 30th May, 2001, prohibiting import of avian species, their products pathological material and biological products (from birds) from the countries, reporting Avian Influenza subject to conditions specified therein.

(2) S.O. 670 (E), dated the 16th July, 2001, prohibiting import of avian species, their products pathological material and biological products (from birds) reporting Avian Influenza from the countries, subject to conditions specified therein.

[Placed in Library. For (1) and (2) *See* No. L.T. 6976/17/22]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), under Section 3 and 3 A of Livestock Importation Act, 1898, along with Delay Statements:-

(1) S.O. 976 (E), dated the 20th April, 2009, amending the principal Notification No. S.O. 655(E), dated the 7th July, 2001, by inserting certain entries, as mentioned therein.

(2) S.O. 2148 (E), dated the 21st August, 2009, amending the principal Notification No. S.O. 655(E), dated the 7th July, 2001, by inserting certain entries, as mentioned therein.

(3) S.O. 2463 (E) dated the 26th September, 2009, amending the principal Notification No. S.O. 976(E), dated the 20th April, 2009, by inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (3) *See* No. L.T. 6976/17/22]

(xi) A copy (in English and Hindi) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) Notification No. S.O. 1043 (E), dated the 17th October, 2001, notifying that the word "livestock product" shall cover products, eggs and seeds of all aquatic animals including fish, crustaceans and molluscs and that the import of these products, eggs and seeds will be allowed against a Sanitary Import Permit to be issued by this Department subject to the conditions as mentioned in the Gazette Notification S.O. No. 655(E) published in the Extraordinary Gazette of India, Part II-Sec. 3 (ii) on 9th July, 2001, issued under clause (d) of Section 2 and Section 3A of the Livestock Importation Act, 1898, along with Delay Statement.

[Placed in Library. *See* No. L.T. 6976/17/22]

(xii) A copy (in English and Hindi) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) Notification No. G.S.R. 585 (E), dated the 11th August, 1999, prohibiting the import of equine species of animals from the countries where Contagious Equine Metritis is reported and their import subject to such other conditions and health protocols as

specified therein, under sub-section (1) of Section (3) of the Livestock Importation Act, 1898, along with Delay Statement.

[Placed in Library. *See* No. L.T. 6976/17/22]

(xiii) A copy (in English and Hindi) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) Notification No. G.S.R. 522 (E), dated the 25th July, 2002, allowing the import of equine species of animals, as per the procedures mentioned therein, under sub-section (1) of Section 3 of the Livestock Importation Act, 1898, along with Delay Statement.

[Placed in Library. *See* No. L.T. 6976/17/22]

(xiv) A copy (in English and Hindi) of the Ministry of Fisheries, Animal Husbandry & Dairying (Department of Animal Husbandry and Dairying) Notification No. S.O. 1496 (E), dated the 11th June, 2014, issued under clause (b) of Section 2 of the Livestock Importation Act, 1898, notifying that Live-stock shall include all equines, bovines, caprines, ovines, swines, canines, felines, avian, laboratory animals and aquatic animals, as defined therein, along with Delay Statement.

[Placed in Library. *See* No. L.T. 6976/17/22]

*(xv) A copy (in Hindi only) of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), Notification No. S.O. 2013 (E), dated the 11th August, 2008, issued under sub-section (1) of Section 3 and Section 3A of the Livestock Importation Act, 1898, publishing a Corrigendum to the Hindi version of the Notification No. G.S.R 1892 (E) dated 31st July, 2008, along with Delay Statement.

[Placed in Library. *See* No. L.T. 7568/17/22]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Animal Welfare Board of India,

---

* Along with a statement from Minister of State, Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying), that there was an error only in Hindi Version of said notification, accordingly, in consultation with the Ministry of Law & Justice, a corrigendum Notification S.O. 2013 (E), dated 7th August, 2008, was issued in Hindi language and published in the Gazette of India on dated 11th August, 2008. Further, as there was no error in English version of said notification, no corrigendum notification in English language was issued in this regard and therefore, there is no requirement to lay corrigendum notification in English language on the Table of Rajya Sabha/Lok Sabha.

Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7569/17/22]

...*(Interruptions)*...

MR. CHAIRMAN: This is not the correct way of doing things. ...*(Interruptions)*... The House is adjourned to meet at 11.30 a.m.

The House then adjourned at two minutes past eleven of the clock.

The House reassembled at thirty minutes past eleven of the clock,
MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Now, Papers to be laid on the Table. Shri Pankaj Chaudhary.

Notifications of the Ministry of Finance

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(1) No. SEBI/LAD-NRO/GN/2022/77, dated the 11th April, 2022, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2022.

(2) No. SEBI/LAD-NRO/GN/2022/78, dated the 11th April, 2022, publishing the Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2022.

(3) No. SEBI/LAD-NRO/GN/2022/82, dated the 27th April, 2022, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2022.

(4) No. SEBI/LAD-NRO/GN/2022/83, dated the 4th May, 2022, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2022.

(5) No. SEBI/LAD-NRO/GN/2022/84, dated the 10th May, 2022, publishing the Securities and Exchange Board of India (Collective Investment Schemes) (Amendment) Regulations, 2022.

[Placed in Library. For (1) to (5) *See* No. L.T. 7474/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956:-

(1) No. SEBI/LAD-NRO/GN/2022/79, dated the 11th April, 2022, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2022.
(2) No. SEBI/LAD-NRO/GN/2022/80, dated the 25th April, 2022, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2022.

[Placed in Library. For (1) and (2) *See* No. L.T. 7474/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992; sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996:-

(1) S.O. 2809 (E), dated the 17th June, 2022, amending the principal Notification No. S.O. 3997 (E), dated the 16rd August, 2018, by substituting certain entries, as mentioned therein.
(2) S.O. 2810 (E), dated the 17th June, 2022, designating Courts of Sessions Judge, Leh and Kargil as Special Courts under the said Acts to exercise jurisdiction in District Leh and District Kargil respectively.

[Placed in Library. For (1) and (2) *See* No. L.T. 7475/17/22]

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table, under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry

(Department of Commerce) along with Explanatory Memoranda:-

(1) G.S.R. 288 (E), dated the 8th April, 2022, publishing the Special Economic Zones (Amendment) Rules, 2022.
(2) G.S.R. 519 (E), dated the 6th July, 2022, publishing the Special Economic Zones (Second Amendment) Rules, 2022.
(3) G.S.R. 576 (E), dated the 14th July, 2022, publishing the Special Economic Zones (Third Amendment) Rules, 2022.

[Placed in Library. For (1) to (3) *See* No. L.T. 7422/17/22]

I. Notifications of the Ministry of Electronics and Information Technology

II. Reports and Accounts (2018- 19 to 2020-21) of the Digital India Corporation, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Rajeev Chandrasekhar, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Electronics and Information Technology, under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, along with Delay Statements:-

(1) No. K-11020/240/2021/Auth/UIUDAI (No.01 of 2022), dated the 4th February, 2022, publishing the Aadhaar (Authentication and Offline Verification) (First Amendment) Regulations, 2022.

(2) No. HQ-16041/4/2021-EU-I-HQ-Part (I) (No.2 of 2022), dated the 3rd March, 2022, publishing the Aadhaar (Enrolment and Update) (Ninth Amendment) Regulations, 2022.

(3) No.A-12013/13/RR/2016-UIDAI (No.3 of 2022), dated the 21st March, 2022, publishing the Unique Identification Authority of India (Appointment of Officers and Employees) (Second Amendment) Regulations, 2022.

[Placed in Library. For (1) to (3) *See* No. L.T. 7145/17/22]

II. A copy each (in English and Hindi) of the following papers:-

(i) (a) Annual Report and Accounts of the Digital India Corporation *(Formerly*, Media Lab Asia) New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the Digital India Corporation *(Formerly*, Media Lab Asia) New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Annual Report and Accounts of the Digital India Corporation *(Formerly*, Media Lab Asia) New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (iii) *See* No. L.T. 7237/17/22]

I. Notification of the Ministry of Agriculture and Farmers Welfare

II. Reports and Accounts (2019-20 and 2020-21) of the Odisha Agro Industries Corporation Limited, Odisha and SFAC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) Notification No. G.S.R. 538 (E), dated the 12th July, 2022, publishing the Almond (kernel) Grading and Marking Rules, 2022, under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in Library. *See* No. L.T. 7390/17/22]

II. (i)(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Fifty-eighth Annual Report and Accounts of the Odisha Agro Industries Corporation Limited, Odisha, for the year 2019-20, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7393/17/22]

(ii) A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Small Farmers' Agri-Business Consortium (SFAC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Consortium.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 7570/17/22]

I. Notifications of the Ministry of Textiles

II. Reports and Accounts (2019-20 and 2020-21) of the Textiles Committee, Mumbai; HHEC, New Delhi; and the Central Silk Board, Bengaluru and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948, along with Delay Statements :-

(1) S.O. 2984 (E), dated the 28th July, 2021, notifying the nomination of certain persons, as mentioned therein, to serve as Members of the Central Silk Board for a period of three years from the date of this Notification.

(2) S.O. 4990 (E), dated the 6th December, 2021, notifying the nomination of a certain person, as mentioned therein, to serve as a Member of the Central Silk Board for a period of three years from the date of this Notification.

(3) S.O. 5158 (E), dated the 13th December, 2021, amending the Notification No. S.O. 4589 (E), dated the 20th December, 2019.

(4) G.S.R. 861 (E), dated the 16th December, 2021, publishing the Central Silk Board Silk-worm Seed (Amendment) Regulations, 2021.

(5) S.O. 293 (E), dated the 21st January, 2022, notifying the nomination of certain members of Rajya Sabha, as mentioned therein, having been duly elected to be the Members of the Central Silk Board for a period of three years *w.e.f.* 22nd December, 2021 or till completion of their term in Rajya Sabha, whichever is earlier.

(6) S.O. 611 (E), dated the 11th February, 2022, notifying the nomination of Joint Secretary (Silk), Ministry of Textiles, Government of India, New Delhi to serve as a member of the Central Silk Board for a period of three years *w.e.f.* 26th February, 2022.

(7) S.O. 610 (E), dated the 11th February, 2022, notifying the nomination of certain Officers, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date this Notification.

[Placed in Library. For (1) to (7) *See* No. L.T. 7022/17/22]

II. (i)(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 13 the Textiles Committee Act, 1963:-

(a) Annual Report and Accounts of the Textiles Committee, Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Committee.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7571/17/22]

(ii)(1) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Sixty-second Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. *See* No. L.T. 7572/17/22]

(iii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 12 and Section 12A of the Central Silk Board Act, 1948:—

(a) Annual Report of the Central Silk Board, Bengaluru, for the year 2020-21.

(b) Annual Accounts of the Central Silk Board, Bengaluru, for the year 2020-21, and the Audit Report thereon.

(c) Review by Government on the working of the above Board.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. *See* No. L.T. 7573/17/22]

Accounts (2018-19 and 2019-20) of the Central Agricultural University, Imphal, Manipur and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 30 of the Central Agricultural University, Act, 1992:—

(i) (a) Annual Accounts of the Central Agricultural University, Imphal, Manipur, for the year 2018-19, together with the Auditor's Report on Account.

(b) Review by Government on the working of the above University.

[Placed in Library. *See* No. L.T. 7396/17/22]

(ii) (a) Annual Accounts of the Central Agricultural University, Imphal, Manipur, for the year 2019-20, together with the Auditor's Report on Account.

(b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

[Placed in Library. *See* No. L.T. 5039/17/22]

Reports and Accounts(2016-17 to 2020-21) of IPPB, New Delhi and related papers

संचार मंत्रालय में राज्य मंत्री (श्री देवुसिंह चौहान) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(i) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2016-17, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(ii) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(iii) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. For (i) to (iii) *See* No. L.T. 7424/17/22]

(iv) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(v) (a) Annual Report and Accounts of the India Post Payments Bank (IPPB), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) to (v) (a) above.

[Placed in Library. For (iv) and (v) *See* No. L.T. 7025/17/22]

Report of the Comptroller and Auditor General of India

श्री पंकज चौधरी : महोदय, मैं संविधान के अनुच्छेद 151 के खंड (1) के अधीन सार्वजनिक क्षेत्र की बीमा कम्पनियों की स्वास्थ्य बीमा कारोबार में तृतीय पक्ष प्रशासकों की अनुपालना लेखापरीक्षा के संबंध में संघ सरकार (वाणिज्यिक) - वित्त मंत्रालय (वित्तीय सेवाएं विभाग)-प्रतिवेदन संख्या

2022 का 1 के संबंध में भारत के नियंत्रक एवं महालेखापरीक्षक के प्रतिवेदन की एक प्रति (अंग्रेज़ी और हिंदी में) सभा पटल पर रखता हूँ।

[Placed in Library. *See* No. L.T. 7574/17/22]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

श्रीमती रमिलाबेन बेचारभाई बारा (गुजरात) : महोदय, मैं विभाग संबंधित सामाजिक न्याय और अधिकारिता संबंधी संसदीय समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

(i) Thirty-fifth Report on 'Review of the functioning of the National MinoritiesDevelopment and Finance Corporation (NMDFC)' pertaining to the Ministry of Minority Affairs;

(ii) Thirty-sixth Report on the Action Taken by the Government on the observations/recommendations contained in its Twenty-third Report (Seventeenth Lok Sabha) on 'Assessment of Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)' pertaining to the Ministry of Social Justice and Empowerment; and

(iii) Thirty-seventh Report on the Action Taken by the Government on the observations/recommendations contained in its Thirtieth Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) pertaining to the Ministry of Tribal Affairs.

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI NABAM REBIA (Arunachal Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Seventeenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2022-2023) on 'Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas'.

STATEMENTS BY MINISTERS

Status of implementation of the recommendations contained in the Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी) : महोदय, मैं कृषि अनुसंधान और शिक्षा विभाग (डीएआरई), कृषि एवं किसान कल्याण मंत्रालय की अनुदान मांगों (2022-23) के संबंध में विभाग संबंधित कृषि, पशुपालन और खाद्य प्रसंस्करण संबंधी संसदीय स्थायी समिति के अड़तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

Status of implementation of the recommendations contained in the Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA): Sir, I lay a Statement regarding Status of implementation of the recommendations contained in the Thirty-ninth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2022-23) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

Status of implementation of the recommendations contained in the One Hundred and Fifty-fourth, One Hundred and Sixty-second, One Hundred and Sixty-fifth, and One Hundred and Sixty-seventh Reports of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay the following Statements regarding:—

(i) Status of implementation of recommendations contained in the One Hundred and Fifty-fourth Report of the Department-related Parliamentary Standing Committee on Commerce on "Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir".

(ii) Status of implementation of the recommendations contained in the One Hundred and Sixty-second Report of the Department-related

Parliamentary Standing Committee on Commerce on Action Taken by the Government on the recommendations/observations contained in its One Hundred and Fifty-fourth Report on "Export of Agricultural and Marine Products, Plantation Crops, Turmeric and Coir".

(iii) Status of implementation of the recommendations/observations contained in the One Hundred and Sixty-fifth Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-22) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(iv) Status of implementation of the recommendations/observations contained in the One Hundred and Sixty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2022-23) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I move the following motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one Member from Rajya Sabha vice Shri V. Vijayasai Reddy, retired from the Rajya Sabha on 21.06.2022, to associate with the Committee on Public Accounts for the remaining period of the term of the Committee and do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of this House to serve on the said Committee."

The question was put and the motion was adopted.

STATEMENT REGARDING GOVERNMENT BUSINESS

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V.

MURALEEDHARAN): With your permission, Sir, I rise to announce that Government Business for the remaining part of 257th Session of Rajya Sabha, shall consist of:

1. Consideration and passing of the following Bills, as passed by Lok Sabha:-

    i. The Wild Life (Protection) Amendment Bill, 2022; and
    ii. The Central Universities (Amendment) Bill, 2022.

2. Consideration and passing of the following Bills, after they are passed by Lok Sabha:-

    i. The Anti-Maritime Piracy Bill, 2019;
    ii. The Energy Conservation (Amendment) Bill, 2022;
    iii. The New Delhi International Arbitration Centre (Amendment) Bill, 2022; and,
    iv. The Competition (Amendment) Bill, 2022.

3. Consideration and passing of the Electricity (Amendment) Bill, 2022, after it is introduced, considered and passed by Lok Sabha.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, going by what has happened in the last few days, I want to clarify one thing that there is a wrong notion among the Members that they have a privilege from action by agencies while the Session is on. I have given it a serious thought. I examined all the precedents and I remember my own ruling given earlier. Under Article 105 of the Constitution, Members of Parliament enjoy certain privileges so that they can perform their parliamentary duties without let or hindrance. One of the privileges is that a Member of Parliament cannot be arrested in a civil case, 40 days before the commencement of the Session or Committee meeting and 40 days thereafter. This privilege is already incorporated under Section 135A of the Civil Procedure Code, 1908. However, in criminal matters, Members of Parliament are not on a different footing than a common citizen. It means that a Member of Parliament does not enjoy any immunity from being arrested in a criminal case during the Session or otherwise.

There have been a number of rulings by Presiding Officers. I would like to draw the attention of the House to one ruling given in 1966 by Dr. Zakir Hussain. It was said, "Members of Parliament do enjoy certain privileges so that they can perform

their duties. One such privilege is freedom from arrest when the Parliament is in Session. This privilege of freedom from arrest is limited only to civil cases and has not been allowed to interfere in the administration of criminal proceedings."

Members may also recall that I made an observation earlier, and, in the observation, I said, "No Member should avoid appearing before any investigating agency, when she or he is called upon to do so, by citing reason of House duty. As law-makers, it is our bounden duty to respect the law and legal procedures. It applies to all, in all cases, because you can only inform that the House is in Session, seeking further date but you cannot avoid the enforcement agencies or the law enforcing agencies' summons or notices. This has to be taken note by all."

In a landmark case, the K. Anandan Nambiar and Another, the Supreme Court of India held that the true constitutional position is that so far as valid order of detention is concerned, a Member of Parliament can claim no special status higher than that of an ordinary citizen and is as much liable to be arrested, detained or questioned even during the Session.

The Supreme Court in a recent case, State of Kerala Vs K. Ajith and Others, observed that "privileges and immunities are not gateways to claim exemptions from the general law of the land, particularly as in this case, the criminal law which governs the action of every citizen." There are so many rulings like that. So, let there be clarity in the minds of hon. Members. That is why I reiterated this.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Secondly, Zero Hour *...(Interruptions)...*

SHRI BINOY VISWAM (Kerala): Sir, I want to *...(Interruptions)...*

MR. CHAIRMAN: No, no, Mr. Viswam, please. I have admitted Zero Hour mentions liberally once again, and I am telling you that there are still so many pending. So, as a gesture to the Members, what I am trying to do is that we will take up some Zero Hour mentions today and the remaining Zero Hour mentions will be allowed the next working day also because tomorrow and the day after are holidays. *...(Interruptions)...*

DR. K. KESHAVA RAO (Telengana): Sir, I want to say that *...(Interruptions)...*

MR. CHAIRMAN: Let me complete. So, next day, once Zero Hour is there, they will be taken up; or otherwise, after that also. Yes, Dr. Keshava Rao.

DR. K. KESHAVA RAO: Sir, I want you to revisit the decision you have given. We honour it. But, at the same time, there have been contradictory judgements from the Supreme Court and also from various High Courts on this issue. So, please revisit it and have a liberal view because *...(Interruptions)...*

MR. CHAIRMAN: No, please. I am not allowing any discussion on this.

DR. K. KESHAVA RAO: There are two things, Sir. *...(Interruptions)...*

MR. CHAIRMAN: Once the Chairman says something, there cannot be any discussion. *...(Interruptions)...* You made a submission and I have taken note of it. *...(Interruptions)...*

DR. K. KESHAVA RAO: Sir, I know that your decision is final. But it is my right to speak and also *...(Interruptions)...*

MR. CHAIRMAN: I have taken note of it. *...(Interruptions)...* Zero Hour mentions, Mr. Nadimul Haque. *...(Interruptions)...*

DR. K. KESHAVA RAO: What I am saying is *...(Interruptions)...*

MR. CHAIRMAN: Now, Mr. Nadimul Haque on 'Concern over delay of implementation of infrastructure projects'. *...(Interruptions)...* प्लीज़, केशव राव जी, बैठ जाइए।

DR. K. KESHAVA RAO: *

MR. CHAIRMAN: This will not go on record. *...(Interruptions)...* You made your point to revisit. I said I have taken note.

---

* Not recorded.

Delay in implementation of infrastructure projects in the country

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, my Zero Hour mention is on delay and cost overrun in infrastructure projects.

A lot of Central infrastructure projects, from smart cities to roads, to railways and petroleum projects are currently in operation. However, the Ministry of Statistics and Programme Implementation's data shows that out of 1514 projects, as many as 713 projects were delayed as of June, 2022. The total cost overrun for them was 22 per cent higher than their original cost. It further showed that the gestation period has not been reported. The project agencies are not reporting revised cost estimates and commissioning schedules for many projects, which suggests that time or cost overrun figures are under-reported. The average time or cost overrun for these delayed projects is 42 months.

Sir, in West Bengal alone, there are 11 projects delayed by five years and above. The Raniganj master plan, the Durgapur-Haldia gas pipeline project, Tarakeswar-Bishnupur new broad-gauge railway line and construction of metro railway links from Baranagar to Barrackpore to Dakshineswar are some of them. The reasons for time overrun, as reported by various agencies, include covid-19 disruption, labour shortage, inflation, delay in release of funds by the Government, lack of infrastructure support and linkages, delay in tendering, ordering and equipment supply and law and order problems.

Sir, the Government should hasten the implementation of these projects, and this can be possible only if there is faster release of funds from the Centre as well as availability of abundant labour is ensured.

MR. CHAIRMAN: Please do not read.

SHRI MD. NADIMUL HAQUE: Hence, I urge upon the Government to look into this important matter and take necessary action.

MS. SUSHMITA DEV (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

THE MINISTER OF COMMERCE AND INDUSTRY; THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF TEXTILES (SHRI PIYUSH GOYAL): Sir, may I respond to this?

श्री सभापति : टाइम कम है, but if you want to respond, you may.

SHRI PIYUSH GOYAL: I will respond briefly. Sir, there is absolutely no shortage of funds for any infrastructure project in the country. We are, in fact, on the contrary, urging the hon. Members to approach their States and get us the land. *...(Interruptions)...* Most projects are getting delayed because land is not being provided by the States. When I was handling the Railways, we were going through the same problem with West Bengal all the time. *...(Interruptions)...*

MR. CHAIRMAN: Right. *...(Interruptions)...* Thank you, Mr. Minister. *...(Interruptions)...*

SHRI PIYUSH GOYAL: Land has not been made available for 40 years in some projects. *...(Interruptions)...*

MR. CHAIRMAN: You raised an issue. *...(Interruptions)...* He responded. *...(Interruptions)...* Leave it and then move on. *...(Interruptions)...*

Loss of lives due to fire accidents in various establishments

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश) : आदरणीय सभापति महोदय, पहले तो मैं आपका हृदय से धन्यवाद करती हूँ कि आपने मुझे बोलने का अवसर प्रदान किया। महोदय, आपके पवित्र मंदिर में यह मेरा पहला उद्बोधन है।

महोदय, गत एक अगस्त को मध्य प्रदेश में एक निजी अस्पताल में आग लगने से आठ मासूम बच्चों की मौत हो गई और कई घायल हो गए हैं। इस हृदयविदारक घटना का महामहिम राष्ट्रपति महोदय, माननीय प्रधान मंत्री महोदय ने संज्ञान लिया है। महोदय, आपने भी इसका संज्ञान लिया था और हृदय की संवेदना व्यक्त की थी। आपकी चिंता जान कर मुझे अच्छा लगा।

महोदय, बात सिर्फ इस घटना की ही नहीं है, बल्कि पूर्व में भी अन्य जगहों पर इस तरह की घटनाएँ होती रही हैं, कभी कोचिंग संस्थान, कभी स्कूल, कभी सिनेमा घर, कभी मॉल आदि

में। आग लगने के कारण लोगों के समय पर बाहर नहीं निकलने के कारण उनको अपनी जान से हाथ धोना पड़ा। हमें इसका कारण जानना होगा कि ये तमाम सुरक्षा मापदंड होते हुए भी आखिर ऐसी घटनाएँ क्यों होती हैं। हमें इस पर फिर से विचार करना होगा कि कहीं हमारे प्रावधान या नियमों में तो कोई कमी नहीं है। महोदय, हमें इन सुरक्षा मापदंडों को फिर से देखने की जरूरत है। मैं आग्रह करना चाहूँगी कि इस तरह की जो भी दुर्घटनाएँ होती हैं, उनकी रोकथाम के लिए कदम उठाने चाहिए। जहाँ हॉस्पिटल बना हुआ था, वहाँ एक संकरा सा रास्ता था, जिससे लोग नहीं निकल पाए। इसका खामियाजा लोगों को अपनी जान देकर भुगतना पड़ा।

महोदय, मैं यह चाहती हूँ कि इस तरह की दोबारा पुनरावृत्ति न हो और सभी सदस्यों से आग्रह करना चाहती हूँ कि इमारत के जो भी मापदंड हों, उन पर जरूर ध्यान दिया जाए। धन्यवाद, सर।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Good. It was her first submission. Shri Neeraj Dangi; absent. Shri Kanakamedala Ravindra Kumar. He will speak in Telugu. You have two minutes.

Need to provide relief and financial assistance for flood-affected areas in Andhra Pradesh

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): #Mr. Chairman Sir, I thank you for allowing me to make my Zero Hour submission. The people of Andhra Pradesh suffered because of floods in the Godavari region. There was loss of crop and proper ties were damaged in the districts of East Godavari, West Godavari, Eluru, Alluri Sitharama Raju, Konaseema and Anakapalli as a result of incessant rains from 11 July till date. People staying in these regions suffered a lot due to lack of food, water, shelter and electricity supply. Even infants suffered as there was no supply of milk from the dairies. Though the meteorological department issued a warning of floods, people were unable to take precautionary measures due to lack of proper information. In the Konaseema district, 67 villages across 20 mandals got submerged because of Godavari floods. About one lakh people have suffered. Godavari river water had flowed about 18 to 25 feet high in 45 villages in the Godavari catchment areas.

MR. CHAIRMAN: What is your request? ... Please ... This is a general issue.

SHRI KANAKAMEDALA RAVINDRA KUMAR: *

MR. CHAIRMAN: No allegation will go on record in Zero Hour. What is your request?

SHRI KANAKAMEDALA RAVINDRA KUMAR: # Many villages have submerged because of construction of above Polavaram coffer Dam Project. People are suffering as crops were damaged and they are yet to receive compensation from the State Government. As my State is having a deficit budget, it is not in a position to extend help to its people. Hence, I request the Central Government to help the people of Andhra Pradesh. I also request that a Central Team be sent to assess the damage that occurred due to floods.

MR. CHAIRMAN: You should have made your point in the beginning. Now, Dr. Amar Patnaik. When there is an issue, it has to be mentioned without deviating from the topic and the request should be made in the end.

English translation of the original speech delivered in Telugu.

*Not recorded.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V.SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Need for structural changes in post harvest management in agriculture

DR. AMAR PATNAIK (Odisha): Mr. Chairman, Sir, this House discussed in great detail the issue of inflation. As we know, in the CPI basket, the food inflation contribution is to the extent of 39 per cent. Out of that, the contribution of vegetables is to the extent of 33 per cent. Against this background, you would realise that the extent of post-harvest losses are to the extent of 40 per cent and, in monetary terms, it is to the extent of Rs.90,000 crore, as per the Ministry of Food Processing

Industries. Now, if the post-harvest losses had been minimised, the supply side constraints, which has actually attributed to the food inflation, would actually have been arrested. This is one aspect. The second aspect is that seasonality in this inflation of the vegetable prices is something which we are accustomed to but there have been no structural changes which are being made by the Government.

Sir, my request is this. First, there is need for post-harvest management infrastructure, which could actually come from the Agri Infrastructure Fund where only an amount of Rs.8,000 crore has been spent out of an allocation of Rs.1,00,000 crore in five years, as was announced by the hon. Finance Minister in the last-to-last Budget. I think we should augment that in order to have a cold-chain infrastructure from the farm gate level to the market and secondly, to have climate resilient agriculture infrastructure put in place to address the issue of seasonality in which case, I think, we can bring about structural changes in the food basket and food inflation in this country. Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BRIJLAL (Uttar Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI DHANANJAY BHIMRAO MAHADIK (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

Need for adequate infrastructure and improved academic environment in the Central Universities

SHRI ABDUL WAHAB (Kerala): Sir, I am talking about the poor academic and infrastructural conditions in our nationally important Central Universities. With inadequate infrastructure and no research funding, the Centrally recognized universities and research institutes are in a major crisis. Furthermore, it is of grave concern that these universities have not achieved full academic functioning after Covid. For students and faculty, there are no funds for major or minor research. Research students in JRF, MANF and non-NET categories are not receiving UGC scholarships on time. Hostels are on the verge of collapse with no funds for maintenance. Libraries do not have more new books and subscriptions to international journals. As per the reply received by me from the Minister of Education, India's NIRF second ranked university, JNU, had received a fund of Rs.7 crore for infrastructure and the third ranked university, Jamia Milia Islamia, received Rs.25 crore for infrastructure. Sir, we need to invest more in our students who are the future of this country. I urge the Government to look into the concerns of students, teachers and university administration in order to improve the academic environment. Thank you very much.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V.SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Need to decongest Thiruvananthapuram Central Railway Station

DR. JOHN BRITTAS (Kerala): Sir, through you, I crave the indulgence of the Government to rectify a great injustice that has been meted out to Kerala. In order to decongest Trivandrum Central Station, Nemom Terminal was announced one decade back in the Railway Budget and, in 2019, the then hon. Railway Minister, Mr. Piyush Goyal, laid the foundation stone of this terminal on the eve of elections. I have been personally chasing the progress of this Nemom Terminal. As the Minister did not give satisfactory answer to this, I sought the help of the hon. Chairman. Hon. Chairman was kind enough to forward my request to the hon. Minister. As a reply to the request which I put forward through the hon. Chairman, the Railway Minister sent an Office Memorandum saying that they are scrapping the project, which was announced in the Budget and the foundation stone for which was laid, because there is another terminal which is coming up. I am quoting the Office Memorandum dated 30.5.2022. Sir, after this, there have been several signals from the hon. Minister. I would request the hon. Minister to categorically respond on this project. Since the Minister is here, through you, could I request the Minister to respond?

MR. CHAIRMAN: He is not the concerned Minister now.

DR. JOHN BRITTAS: Sir, he is ready to answer. He is ready to respond. Both Ministers are there.

MR. CHAIRMAN: No, no. He should tell me.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Shri K.C. Venugopal; not present. Then, Shri Jose K. Mani.

Need to provide central assistance for relief and rehabilitation of people who suffered extensive damage in the recent rains and floods in Kerala

SHRI JOSE K. MANI (Kerala): Sir, this is an S.O.S. message from the people of Kerala; so, I would request hon. Chairman to give a couple of seconds more than allotted to me.

MR. CHAIRMAN: This is Zero Hour. The time is fixed.

SHRI JOSE K. MANI: Sir, Kerala has been hit by the floods again, with the high intensity of rain triggering with monsoon winds, which is lashing in Kerala. Within a couple of days, 22 people have lost their lives. About 6,811 people have been shifted to relief camps. The Government has opened up 300 camps. Adding to this, hundreds of people have lost their houses and also thousands of hectares of agricultural land have been destroyed. Huge damage has been caused to infrastructure and so on. In addition, there is a prediction that there will be a low pressure in the Bay of Bengal by this Sunday. So, this would intensify the rain again. In this context, I would like to request this. During the last 2018 floods, about Rs.26,000 crores of loss had been recorded and the request was sent for money. The Central assistance was to the tune of Rs.2,800 crores only. And for 2019 floods,

not a single pie was given. Now, my request is this. All the reservoirs and dams are overflowing; especially so, Idukki and the catchment area of Mullaperiyar dam. Sir, just a few seconds more. As you know, Mullaperiyar dam is 127 years old, and as of water level today morning, it is 136.5 feet and the rule curve is 137 feet. Now, it is very, very alarming. I would request the Government of India to depute a special team to see the ground reality and also give..... *(Interruptions)*... We have no dispute with Tamil Nadu. ... *(Interruptions)*...

MR. CHAIRMAN: Thank you. ... *(Interruptions)*...

SHRI JOSE K. MANI: We have no dispute with Tamil Nadu. ...*(Interruptions)*...

MR. CHAIRMAN: Please. ...*(Interruptions)*...

SHRI JOSE K. MANI: I am only telling the Central Government what is the situation in Kerala. ...*(Interruptions)*...

MR. CHAIRMAN: Thank you, Mr. Mani. ...*(Interruptions)*... Now, Associations. No discussion is allowed. ...*(Interruptions)*... Please. ...*(Interruptions)*... If it is in good condition, good. ...*(Interruptions)*...

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABDUL WAHAB (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

Drought situation in Jharkhand due to deficient rainfall.

श्री आदित्य प्रसाद (झारखंड) : सर, मुझे आपकी अनुमति से पहली बार सदन में बोलने का अवसर मिल रहा है, इसलिए आपके प्रति बहुत आभार। ...(**व्यवधान**)...

श्री सभापति : ठीक है, जल्दी।

श्री आदित्य प्रसाद : सर, जैसा कि आप सभी जानते हैं कि झारखंड राज्य कल-कारखाने, उद्योग और व्यापार के नाम से देश में ही नहीं, दुनिया में भी प्रसिद्ध है, लेकिन आज वहाँ की 76 प्रतिशत आबादी गाँवों में निवास करती है। वहाँ पर 33 परसेंट पहाड़ और जंगल भी हैं। वहाँ पर 600 से लेकर 1,200 मिलीलीटर तक वर्षा होती है और औसतन 1,000 मिलीलीटर बारिश ही होती है। परन्तु, दुःख के साथ कहना पड़ रहा है कि आज झारखंड राज्य में 51 परसेंट वर्षा हुई है, जिसके चलते वहाँ के जो निवासी हैं, 76 परसेंट गाँवों में रहने वाले जो लोग हैं, वे खेती पर आश्रित रहते हैं, उनको काफी परेशानी का सामना करना पड़ रहा है। वहाँ खेतों में जो धान के बिचड़े छोड़े गए थे, आज वे बिचड़े सूखने लगे हैं और खेतों में केवल 12 परसेंट धान की रोपाई ही हो पाई है, जिसके कारण वहाँ पर सुखाड़ की स्थिति उत्पन्न हो गई है।

सर, वहाँ की सरकार बिल्कुल चिरनिद्रा में सोई हुई है और उसको जनता के दुःख-सुख से कोई मतलब नहीं है। वहाँ जिस प्रकार से जल का स्तर नहीं बढ़ रहा है, उसको देखते हुए यह आशंका जताई जा रही है कि भविष्य में वहाँ की आम जनता को पीने का पानी नहीं मिलेगा और

जानवरों के लिए भी पीने के पानी और चारे की दिक्कत होगी। सर, पिछली सरकार, जो कि भारतीय जनता पार्टी की थी ...(**व्यवधान**)...

श्री सभापति : आपकी माँग क्या है? अभी माँग क्या है? आपके साथ प्रकाश जी भी हैं।

श्री आदित्य प्रसाद : सर, मेरा आग्रह है कि केन्द्र सरकार की तरफ से झारखंड पर ध्यान दिया जाए। वहाँ की सरकार आम जन से कोसों दूर जा चुकी है। हमारे बगल में जो कांग्रेस के मित्र हैं, जिनके समर्थन से वहाँ पर सरकार चल रही है ...(**व्यवधान**)...

श्री सभापति : नहीं, नहीं। वह इश्यू नहीं है। प्रकाश जी।

श्री आदित्य प्रसाद : सर, मैं आग्रह करना चाहता हूँ कि वहाँ की सरकार को जन समस्याओं की कोई चिन्ता नहीं है, उनसे दूर-दूर तक नाता नहीं है। ...(**व्यवधान**)...

श्री सभापति : दीपक प्रकाश जी, आपके पास आधा मिनट टाइम है।

श्री आदित्य प्रसाद : * ...(**व्यवधान**)...

श्री सभापति : नहीं, नहीं। एक तरफ फ़्लड है, दूसरी तरफ ड्राउट है, यह सिचुएशन है। ...(**व्यवधान**)...

श्री आदित्य प्रसाद : सर, इसलिए हम आग्रह करते हैं कि वहाँ पर -- झारखंड राज्य की विधि-व्यवस्था गिरती जा रही है। जन-कल्याण के कामों को ...(**व्यवधान**)...

श्री सभापति : श्री दीपक प्रकाश, just associate.

श्री दीपक प्रकाश (झारखंड) : सर, मैं इस विषय के साथ अपने आपको जोड़ता हूँ। वहाँ पर गंभीर स्थिति है, इसलिए वहाँ पर इस संदर्भ में एक स्पेशल टीम भेजी जाए।

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

---

*Not recorded.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

श्री सभापति : ठीक है। Thank you. Shri V. Vijayasai Reddy, to just mention the subject, because of want of time.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, give me opportunity next time.

MR. CHAIRMAN: Right. Okay. Now, Question Hour. Question No.211. Dr. Ashok Kumar Mittal.

डा. अशोक कुमार मित्तल : नमस्कार, धन्यवाद ...(**व्यवधान**)...

MR. CHAIRMAN: You have to mention the question. That is all.

DR. ASHOK KUMAR MITTAL: Sir, Question No. 211.

MR. CHAIRMAN: Then, you will get supplementary. Mr. Minister.

12.00 **Noon**

(MR. DEPUTY CHAIRMAN *in the chair.*)

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Question No. 211; Dr. Ashok Kumar Mittal.

Railway routes announced for Punjab

*211. DR. ASHOK KUMAR MITTAL: Will the Minister of RAILWAYS be pleased to state:

(a) the number of railway routes announced by Government during the last three years, especially for Punjab;

(b) the number of railway routes for which work has been completed;

(c) the number of railway routes for which work is pending along with the reasons therefor;

(d) whether Government has released the required funds by increasing the budget for the early completion of these routes, if so, the details thereof; and

(e) the steps taken by Government for demarcation of the proposed land for these projects and the details of amount of funds allocated under the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) The Railway projects are sanctioned/executed Zonal Railway wise and not State-wise as the Railways' projects may span across State boundaries. In the last three years i.e FY 2019-20, 2020-21, 2021-22 and the current Financial year, 51 projects (10 New Line, 9 Gauge conversion and 32 Doubling) of total length 2178 km costing ₹ 29,734 crore have been sanctioned across Indian Railways which includes 2 Doubling projects of total length of 28 km costing ₹ 264 crore falling fully/partly in the State of Punjab.

(b) to (e) As on 01.04.2022, across Indian Railways, 452 Railway projects (183 New Line, 42 Gauge Conversion and 227 Doubling) of total length 49,323 Km, costing approx. ₹ 7.33 lakh crore are in different stages of planning/sanction/ execution, out of which, 11,518 Km length has been commissioned and an expenditure of approx. ₹ 2.35 lakh crore has been incurred upto March, 2022.

Punjab:

As on 01.04.2022, 12 railway projects (06 New line and 06 Doubling) of total length 1,570 km, costing ₹ 23,810 crore, falling fully/partly in the state of Punjab are in different stages of planning/sanction/execution, out of which, 159 km length has been commissioned and an expenditure of ₹4,439 crore has been incurred upto March, 2022.

Railway infrastructure projects in the State of Punjab are covered under Northern Railway (NR) and North Western Railway (NWR) zone of Indian Railways. Zonal Railway wise details of Railway projects including cost, expenditure and outlay are made available in public domain on Indian Railways website i.e. www.indianrailways.gov.in>Ministry of Railways > Railway Board > About Indian Railways > Railway Board Directorates >Finance (Budget) >Rail Budget/Pink Book (Year)> Railway wise Works Machinery and Rolling Stock Programme.

Since 2014, there has been substantial increase in Budget allocation and commensurate commissioning of Infrastructure projects. Average Annual Budget allocation for Infrastructure projects & safety works, falling fully/ partly in the State of Punjab, during 2014-19 has been enhanced to `1,004 crore per year from ₹ 225 crore per year during 2009-14, which is 346% more than Average Annual Budget allocation during 2009-14. These allocations have been increased to ₹1,095 crore in Financial Year 2019-20 (387% more than the Average Annual Budget allocation of 2009-14), ₹1,565 crore in Financial Year 2020-21 (596% more than the Average Annual Budget allocation of 2009-14) and ₹2,262 crore in Financial Year 2021-22 (905% more than the Average Annual Budget allocation of 2009-14). For Financial Year 2022-23, highest ever budget outlay of ₹3,543 crore has been provided for these projects, which is 1475% more than the Average Annual Budget outlay of 2009-14 (₹225 crore per year).

Following important projects falling fully/partly in State of Punjab have been completed:-

Ambala - Chandigarh Doubling (45 Km), Mansa - Bhatinda Doubling (49 Km), Jallandhar-Pathankot-Jammu Doubling including important bridge over Ravi (211 Km), Nangal Dam – Daulatpur Chowk New Line (61 Km).

The completion of any Railway project(s) depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, deposition of cost share by State Government in cost sharing projects, priority of projects, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project(s) site, number of working months in a year for particular project site due to climatic conditions etc. and all these factors affect the completion time and

cost of the project(s). With above constraints, every effort is being made to execute the project(s) expeditiously.

For Railway Projects, railways acquire land through district authorities of concerned State. Land acquisition and its demarcation is done by Revenue Authorities of State Government. Compensation for land acquired by the Railways is deposited with concerned State Government. Railways is closely and regularly following up with State Governments and concerned authorities for expeditious land acquisition/demarcation for Infrastructure projects.

MR. DEPUTY CHAIRMAN: माननीय मंत्री जी, Dr. Ashok Kumar Mittal, ask the first supplementary.

डा. अशोक कुमार मित्तल : उपसभापति महोदय, पंजाब से कोलकाता को जोड़ने के लिए वर्ष 2007 में State Dedicated Freight Corridor की स्वीकृति दी गई थी, उसको पूरा करने की डेडलाइन वर्ष 2017 थी। आज 2022 हो गया है, पांच वर्ष अधिक हो चुके हैं, लेकिन अभी तक यह कम्प्लीट नहीं हुआ है। मेरा माननीय मंत्री जी से यह सवाल है कि इस देरी की वजह से प्रोजेक्ट कॉस्ट में जो वृद्धि हुई है, जिसकी पुष्टि कैग ने भी की है, वह क्या है और इसको कब पूरा किया जाएगा?

श्री दानवे रावसाहेब दादाराव : महोदय, प्रोजक्ट लेने के कई कारण होते हैं। एक तो यह कि जहां से लाइन जाती है, वहां ...(**व्यवधान**)...

श्री उपसभापति : माइक प्लीज़, सामने वाला माइक काम कर रहा है।

श्री दानवे रावसाहेब दादाराव : महोदय, यह डेडिकेटिड फ्रेट कॉरिडोर बहुत ही अच्छी योजना है। ...(**व्यवधान**)...

श्री उपसभापति : आप माइक के सामने से फाइल हटा लेंगे, तो क्लियर आवाज़ आएगी।

श्री दानवे रावसाहेब दादाराव : महोदय, इसके लेट होने के कई कारण होते हैं। कई स्टेट्स में ज़मीन नहीं मिलती, कई जगह पर लोगों का ऐजिटेशन होता है और कई जगह पर पर्यावरण का विषय भी आ जाता है, जिसके कारण ये प्रोजेक्ट्स लेट हो जाते हैं। अभी हम इसे लगभग पूरा करने जा रहे हैं।

डा. अशोक कुमार मित्तल : उपसभापति महोदय, 11 फरवरी को संसद में सरकार ने मंत्रालय के द्वारा कहा था कि दिल्ली-अमृतसर में बुलेट ट्रेन के लिए सर्वे किया जा रहा है। मैं मंत्री जी से जानना चाहूंगा कि क्या अब यह सर्वे कम्प्लीट हो चुका है? आप इस प्रोजेक्ट को कब शुरू करने

जा रहे हैं और उसकी समय सीमा क्या रहेगी, ताकि पंजाब को सरकार की तरफ से एक अच्छा उपहार दिया जा सके?

श्री दानवे रावसाहेब दादाराव : महोदय, माननीय सदस्य जो बुलेट ट्रेन के प्रोजेक्ट की बात कर रहे हैं, इसके सर्वे के आदेश हुए थे, लेकिन अभी तक कोई डीपीआर नहीं बनी और सरकार ने ऐसा कोई निर्णय नहीं लिया है।

डा. अनिल अग्रवाल : उपसभापति महोदय, मैं माननीय मंत्री जी से कहना चाहूंगा कि गाज़ियाबाद रेलवे स्टेशन एनसीआर का एक महत्वपूर्ण स्टेशन है, वहां पर सिविक फैसिलिटीज़ काफी कम हैं। पूर्व में भी घोषणा की जा चुकी है कि इस स्टेशन को अपग्रेड किया जाएगा, लेकिन अभी तक वहां कुछ काम नहीं हुआ। मैं मंत्री जी से पूछना चाहूंगा कि गाज़ियाबाद रेलवे स्टेशन को कब तक अपग्रेड किया जाएगा और कब तक सिविक सुविधाएं प्रदान की जा सकेंगी?

श्री दानवे रावसाहेब दादाराव : महोदय, हम इस देश में कुछ स्टेशन डेवपलमेंट के प्रोग्राम ले चुके हैं, कुछ अदर स्टेशंस के काम पूरे हो चुके हैं, लेकिन गाज़ियाबाद स्टेशन के बारे में माननीय सदस्य ने पूछा है, इस संबंध में मैं उनसे मिलूंगा या वे मेरे ऑफिस में आकर पूछ सकते हैं।

DR. JOHN BRITTAS: Sir, it is slightly a different question but it comes under this only, the Railway and hon. Minister is ready with the answer. I would ask a straight question to the hon. Minister. Since it involves the prestige and integrity of two Cabinet Ministers, including Shri Piyush Goyal and Shri Ashwini Vaishnaw, will the hon. Railway Minister scrap the Office Memorandum dated 30.5.2022, thereby, deciding to do away with the Nemom Terminal Project in Kerala?

THE MINISTER OF COMMERCE AND INDUSTRY; THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND THE MINISTER OF TEXTILES (SHRI PIYUSH GOYAL): Sir, if I can...

MR. DEPUTY CHAIRMAN: This question... ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... No, no, please. ...*(Interruptions)*... One minute. ...*(Interruptions)*... ...*(Interruptions)*... I will just come. ...*(Interruptions)*... I will come. ...*(Interruptions)*... Yes, please. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: Sir, he is a friend of mine. I just want to ask him a small thing. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please.

SHRI PIYUSH GOYAL: My esteemed colleague and good friend, normally, asks straight questions and he sometimes asks googly questions. Today, he has asked a straight question!

MR. DEPUTY CHAIRMAN: John Brittas*ji*, the question relates to railway routes announced for Punjab and not for Kerala. So, please*...(Interruptions)...* No, no. Now Shri Raghav Chadha. Raghav Chadha*ji*, please ask your question.

श्री राघव चड्ढा : उपसभापति महोदय, सितम्बर, 2021 में भारत सरकार ने बहुत धूमधाम से एक घोषणा की थी कि एक गुरुद्वारा सर्किट ट्रेन देश भर में चलाई जाएगी, जिस ट्रेन के माध्यम से 11 दिन के भीतर इस देश के कई बड़े गुरुद्वारा साहिब को जोड़ा जाएगा और संगत 11 दिन के अंदर अमृतसर से शुरू होने वाली उस यात्रा को अमृतसर में समाप्त कर पाएगी। सिख संगत ने इसका स्वागत भी किया था। सर, दुख की बात यह है कि रिपोर्ट से यह मालूम हो रहा है कि शायद उस प्रोजेक्ट पर अभी तक कोई डेवलपमेंट नहीं हुई है, कोई प्रोग्रेस नहीं हुई है। मैं माननीय मंत्री जी से पूछना चाहूंगा कि आपने गुरुद्वारा सर्किट ट्रेन की जो अनांउसमेंट की थी, उस अनांउसमेंट के संदर्भ में अभी सरकार की ओर से क्या प्रोग्रेस है?

रेल मंत्री; संचार मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्वनी वैष्णव): उपसभापति महोदय, सांसद महोदय ने एक बहुत अच्छा प्रश्न उठाया है। उसका नाम गुरुकृपा था। गुरुकृपा सर्किट की जो बात हुई थी, तो बेसिकली माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के विज़न में भारत गौरव का एक नयी ट्रेन का कॉन्सेप्ट बनाया गया, जिसमें भारत की संस्कृति से जुड़े जितने भी आस्पैक्ट्स हैं, उनको दिखाने का, उनको एक्सपीरियंस करने का रेलवे एक बहुत बड़ा माध्यम बने। वह स्कीम बहुत अच्छी तरह से आगे चल रही है। उसमें पहली ट्रेन रामायण एक्सप्रेस आई। आप सबने रामायण सर्किट को देखा होगा। उसका बहुत अच्छा रेस्पांस मिला है। उसके बाद दिव्य काशी यात्रा ट्रेन आई है, शिरडी ट्रेन आई है। इस पूरे प्रोग्राम में हमारे जितने भी स्टेकहोल्डर्स हैं, राज्य सरकारें जुड़ें, टूर ऑपरेट्र्स जुड़ें, स्ट्टेस की जो टूरिज़्म डेवलपमेंट कॉरपोरेशन्स हैं, वे सभी जुड़ें। अभी हाल ही में कर्णाटक स्टेट कॉरपोरेशन ने...(**व्यवधान**)...

SHRI DEREK O' BRIEN: Sir, the question is on Guru Kripa. The hon. Member has asked a straight question. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...* He is replying. *...(Interruptions)...*

SHRI ASHWINI VAISHNAW: I am giving a very straight answer. *...(Interruptions)...*

SHRI DEREK O'BRIEN: No, you are not giving*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. Please. *...(Interruptions)...* प्लीज़, सीट पर बैठकर न बोलें।...(व्यवधान)...

SHRI ASHWINI VAISHNAW: I am giving a very straight answer. *...(Interruptions)...* His question is straight and I am giving a very straight answer. *...(Interruptions)...* उसी सीरीज़ में सबसे important चीज़ यह है कि यह संस्कृति से जुड़ी हुई चीज़ है। उसमें हम अपने सरकारी तरीके से काम नहीं करना चाहते हैं। जो संस्कृति से जुड़े हुए लोग हैं, जैसे गुरुद्वारे से जुड़े हुए लोग हैं, वे लोग आगे आएं और वे कॉन्सेप्ट को ढंग से डेवलप करें। उनके साथ ऑलरेडी बातचीत भी चल रही है, दिल्ली में भी बात चल रही है, अमृतसर, नान्देड़ साहब में भी बात चल रही है। इन सबसे ऑलरेडी बातचीत चल रही है। जैसे ही कॉन्सेप्ट को फाइनलाइज़ करेंगे, तभी वह ट्रेन स्टार्ट होगी।

MR. DEPUTY CHAIRMAN: Now Question Nos. 212 and 218 to be taken together.

Recruitment in NFR

#*212. SHRI AJIT KUMAR BHUYAN: Will the Minister of RAILWAYS be pleased to state:

(a) the numbers of Group C and D employees who retired from service in the last three years from Tinsukia, Rangiya and Lumding Divisions of Northeast Frontier Railway(NFR),the Division and year-wise details thereof; and

(b) the number of Group C and D employees recruited against the vacancies created due to retirements in the last three years as well as those that existed previously in the last three years in Tinsukia, Rangiya and Lumding Divisions, Division and year-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) and (b) A statement is laid on the Table of the House.

Question No. 212 and 218 were taken up together.

Statement

(a) Details of number of Group C and D employees retired from service in the last three years from Tinsukia, Rangiya and Lumding Divisions of Northeast Frontier Railway (NFR) is as under :

Division	No of Retirements (excluding RPF/ RPSF)		
	2019	2020	2021
Tinsukia	227	174	143
Rangiya	175	153	168
Lumding	458	437	408
TOTAL	860	764	719

Division	No of Retirements (RPF/ RPSF)		
	2019	2020	2021
Tinsukia	05	08	07
Rangiya	16	07	04
Lumding	20	14	06
TOTAL	41	29	17

(b) Details of number of Group C & D employees appointed for Tinsukia, Rangiya and Lumding Divisions is as under :

Division	No of Appointments (excluding RPF/ RPSF)		
	2019	2020	2021
Tinsukia	124	368	147
Rangiya	318	328	126
Lumding	1134	465	391
TOTAL	1576	1161	664

Zone	No of Appointments (RPF/ RPSF)*		
	2019	2020	2021
NFR*	374	02	NIL

* Recruitment in RPF/RPSF for Group'C' posts is done Zone-wise.

Recruitment in Railways

#*218.SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any new vacancies have been created or recruitments made in Railways during the last two years; and

(b) whether any steps have been taken to generate new employment?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) Indian Railways is a large organisation. Occurrence of vacancies is an ongoing process due to retirement, resignation, death etc. and filling up of such vacancies is a continuous process and the same are filled by the placement of indents by Railways with recruitment agencies as per operational requirements. During the process, vacancies may arise and these are filled subsequently. During last two years, 10,189 candidates have been recruited. Presently, recruitment/filling up of vacancies in direct recruitment grade for approximately 1,59,062 posts is at various stages. In addition to filling up of regular vacancies, employment is also generated through outsourcing of non-core activities and execution of projects which are not permanent in nature, through contracting agencies.

SHRI AJIT KUMAR BHUYAN: Sir, I would like to know as to how many persons having permanent addresses in the North-Eastern States are appointed in the last five years in NF Railways in Group D and Group C posts. Can you give the details of this?

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): उपसभापति महोदय, ग्रुप 'सी' और ग्रुप 'डी' की जो भर्ती हुई है, 2017-18 और 2018-19 के दौरान भारतीय रेल में आरआरबी के ग्रुप 'सी' और लेवल 1 की कुल 2,83,747 notified भर्तियां थीं। इसके लिए सात एडवर्टाइज़मेंट्स दी गई थीं। उसमें से चार एडवर्टाइज़मेंट्स की भर्ती 31.03.2022 को पूरी हो चुकी है। उसमें सहायक लोको पायलेट, ग्रुप 'सी' वाले 60,341 उम्मीदवार, लेवल-1 वाले 60,723 उम्मीदवार और अन्य ग्रुप 'सी' वाले 15954 उम्मीदवारो की भर्ती पूरी हो चुकी है। अभी तीन एडवर्टाइज़मेंट्स की भर्ती करना बाकी है।

Question No. 212 and 218 were taken up together.

SHRI AJIT KUMAR BHUYAN: Sir, my second question is this. How many Group D and Group C posts are lying vacant now in NF Railways? Please give the Division-wise details.

श्री दानवे रावसाहेब दादाराव : इस बारे में मैंने आपको बता दिया है कि हमने सात एडवर्टाइज़मेंट्स निकाले थे, जिनमें चार का कार्य पूरा हो गया है और तीन के लिए अभी करना बाकी है।

SHRI BIRENDRA PASAD BAISHYA: Sir, the Indian Railways is the largest public sector undertaking in India. Unemployment problem is a serious issue of our country. Is the Railway Ministry, in the near future, going to appoint or introduce a new scheme, especially, to appoint unemployed youth in our country?

श्री अश्वनी वैष्णव : चेयरमैन सर, मैं मान्यवर सांसद महोदय के ध्यान में यह लाना चाहूंगा कि 2014 से 2022 के बीच में भारतीय रेलवे ने कुल मिलाकर 3,50,204 लोगों को एम्प्लॉयमेंट दिया है। प्रधान मंत्री श्री नरेन्द्र मोदी जी ने दस लाख एम्पलॉयमेंट्स का अभी जो कमिट्मेंट दिया था, जो घोषणा की थी, उसमें भी भारतीय रेलवे का बहुत बड़ा योगदान रहेगा। ...(**व्यवधान**)... मान्यवर सांसद महोदय ने जो कहा है, मैं उसी पर आ रहा हूं। दस लाख एम्प्लॉमेंट्स की जो अनाउंसमेंट ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: No, please. Do not interfere. Let the Minister reply.

श्री अश्वनी वैष्णव : माननीय उपसभापति महोदय, उसमें भी करीब 1 लाख 40 हज़ार रोज़गार रेलवे में होंगे। यह रोज़गार का एक बहुत बड़ा माध्यम है और रेलवे उसके प्रति पूरा जस्टिस कर रहा है। इसी वर्ष में अब तक 18 हज़ार एम्प्लॉयमेंट के ऑफर्स दिए जा चुके हैं। कुछ लोग ऐसे भी हैं, जो कि दस-बीस हज़ार की इधर-उधर अनाउंसमेंट करते हैं और उसकी बहुत बड़ी पब्लिसिटी करते हैं। माननीय उपसभापति जी, यहां तो हमने एक्चुअल में इतने एम्प्लॉमेंट्स दिए हैं।

SHRI BIRENDRA PASAD BAISHYA: Sir, as per information available with us, near about 8,000 Grade C and Grade D posts are vacant in the North-East Frontier Railways. Sir, NF Railways in the North-Eastern Region is connecting the heart of the people of the North-Eastern Region. The problem is that though many persons are coming to Guwahati, Malegaon, Lumding, Silchar, Tinsukhia, but they are not *bona fide* citizens of North-Eastern Region.

MR. DEPUTY CHAIRMAN: Please be brief, Baishya*ji*.

SHRI BIRENDRA PASAD BAISHYA: Sir, this is a very serious question. In nexus with the Railway officials, by taking the fake certificate, they are getting to enter into Guwahati, and local people are deprived.

MR. DEPUTY CHAIRMAN: Hon. Baishya*ji*, please be brief.

SHRI BIRENDRA PASAD BAISHYA: Sir, this is a question about the sentiment of our people.

MR. DEPUTY CHAIRMAN: All questions are important.

SHRI BIRENDRA PASAD BAISHYA: Sir, all I would like to know from the hon. Minister is about filling up of these vacant posts belonging to the North-Eastern Region. The NF Railways is a time-bound programme initiated by the Railway Ministry to fill up the vacant posts and recruit people, especially, from the North-Eastern Region.

श्री अश्वनी वैष्णव : माननीय उपसभापति महोदय, मान्यवर सांसद महोदय ने बहुत ही स्पेसिफिक नॉर्थ-ईस्ट के बारे में पूछा है, उसका मैं आपको एकदम स्पेसिफिक जवाब देना चाहूंगा। नार्थ-ईस्ट में 2019 में 860 वैकेन्सीज़ क्रिएट हुईं, 2020 में 764 और 2021 में 719 हुईं। इसी तरह से आरपीएफ में, जो कि रेलवे की प्रोटेक्शन फोर्स है, उसमें 2019 में 41; 2020 में 29; 2021 में 17; जितनी भी ग्रुप 'सी', ग्रुप 'डी' की वैकेन्सीज़ हैं, सांसद महोदय अगर आप ध्यान दें, तो आपके प्रश्न का जवाब मिलेगा कि जितनी वैकेन्सीज़ हैं, उन सभी वैकेन्सीज़ को ऑलरेडी फिल-अप करने का प्रोसेस चल रहा है। नॉर्थ-ईस्ट में आपको पता है कि ग्रुप 'सी' और ग्रुप 'डी' के रिक्रूट्मेंट्स अभी चल रहे हैं, उनमें ये सारी वैकेन्सीज़ इन्क्लूडिड हैं। आप निश्चिंत रहिए, जैसा मैंने पहले बताया कि मान्यवर प्रधान मंत्री जी के मार्गदर्शन में एक 1 लाख 40 हज़ार रेलवे के एम्प्लॉयमेंट का प्रोसेस पूरे देश में ऑलरेडी चल रहा है और बहुत स्मूथली चल रहा है। आपकी समस्या का भी उसमें समाधान हो जाएगा।

श्री उपसभापति : माननीय नरहरी अमीन जी, यह क्वेश्चन नॉर्थ फ्रंटियर रेलवे से रिलेटेड है, अगर आप उस पर सवाल पूछना चाहते हैं, तो पूछ लीजिए।

श्री नरहरी अमीन : उपसभापति जी, आपका बहुत-बहुत धन्यवाद कि आपने मुझे प्रश्न पूछने का अवसर दिया है। वडा प्रधान श्री नरेन्द्र मोदी जी की सरकार ने कोरोना महामारी में रेल मंत्रालय में स्पेशल पैसेंजर ट्रेन और गुड्स ट्रेन चलाकर लाखों लोगों को अपने घर पहुंचाने और करोड़ों लोगों तक अन्न पहुंचाने का बहुत ही सराहनीय कार्य किया है। ..(**व्यवधान**)..

श्री उपसभापति : श्री नरहरी अमीन जी, आप अपना सवाल पूछिए।

श्री नरहरी अमीन : क्या माननीय मंत्री जी यह बताने की कृपा करेंगे..(**व्यवधान**)..

श्री उपसभापति : श्री नरहरी अमीन जी, आप सवाल पूछिए।

श्री नरहरी अमीन : उपसभापति जी, मैं सवाल ही पूछ रहा हूं। क्या माननीय मंत्री जी यह बताने की कृपा करेंगे कि कोरोना महामारी के समय में रेल मंत्रालय में कर्मचारियों के खाली स्थान पर मेडिकली फिट और ..(**व्यवधान**).. स्टैंडबाय वेटिंग लिस्ट वाले उम्मीदवारों का चयन करने के लिए सरकार का क्या विज़न है?

श्री उपसभापति : आप प्लीज़ बैठ जाइए। ..(**व्यवधान**)..माननीय सदस्यगण, प्लीज़ सीट से बैठकर नहीं बोलिए, यहाँ पर चेयर देख रही है, अगर जरूरत होगी, तो हम आपसे पूछ लेंगे। नरहरी अमीन जी, आप इसको मार्क कर लीजिए कि यह क्वेश्चन नॉर्थ फ्रंटियर रेलवे पर है, लेकिन आप दूसरा सवाल पूछ रहे हैं, इसलिए माननीय मंत्री जी इसका रिप्लाई नहीं देंगे। माननीय भुबनेश्वर कालिता जी, आप अपना प्रश्न पूछिए।

SHRI BHUBANESWAR KALITA: Sir, I congratulate the hon. Minister of Railways for taking up this large recruitment drive in the North Frontier Railways. My question is specifically for the Rangia Division. Rangia Division and Rangia Junction is the highest revenue earning station. As I see, the recruitment in Groups-C & D is going down-- 318 in 2019, 328 in 2020 and 126 in 2020-21. Will he cover the Rangia Railway Division to recruit more, because it is the highest revenue earning Division, in the special recruitment drive? Will he consider recruiting maximum people from this area? Thank you, Sir.

श्री अश्वनी वैष्णव : उपसभापति महोदय, माननीय सदस्य ने बहुत ही स्पेसिफिक क्वेश्चन पूछा है। मैं माननीय सदस्य को यह बताना चाहता हूं कि आपने जो नंबर्स रेज़ किए हैं, ये 2021 तक के हैं, उसके बाद 1 लाख 40 हज़ार एम्प्लॉईज़ का जो एक बड़ा रिक्रूटमेंट ड्राइव चालू हुआ है, उसमें जैसे ही 1 लाख 40 हज़ार वैकेंसीज के रिज़ल्ट्स आएंगे, वैसे ही आपको इसमें नंबर भी बैटर दिखेंगे।

SHRI SUKHENDU SEKHAR RAY: Sir, my supplementary question relates to Starred Question No.218. How many permanent posts have been abolished from 2014 till today in the Indian Railways?

श्री अश्वनी वैष्णव : उपसभापति महोदय, माननीय सदस्य ने जो प्रश्न पूछा है, उसके लिए मैं उन्हें बताना चाहता हूं कि मैं यह मानता हूं कि आप एक बहुत ही सीनियर सांसद हैं और यह जानते ही हैं कि जैसे-जैसे परिस्थितियाँ बदलती हैं, वैसे-वैसे टेक्नोलॉजीज़ भी बदलती हैं। आपके समय में भी और हमारे समय में भी ये बदलती रही हैं। उपसभापति महोदय, टेक्नोलॉजी बदलती है, तो जॉब्स का स्वरूप भी बदलता है। पहले रेलवे में ज्यादातर काम डीज़ल से होता था, उसके बाद इलेक्ट्रिफिकेशन की एक मुहिम चली। देश के जितने भी मेजर सैक्शन्स हैं, उस मुहिम के अंतर्गत

करीब-करीब वे सभी इलेक्ट्रिफाई हो चुके हैं। इसी तरीके से जैसे ही टेक्नोलॉजी चेंज होती है, जॉब्स का स्वरूप बदलता ही बदलता है। जो पुरानी तरह की जॉब्स थीं, जिनकी आज रिक्वायरमेंट नहीं है, उनकी जगह नयी तरह की जॉब्स की रिक्वायरमेंट आती ही आती है। यह एक ऐसी प्रक्रिया है, जो नैचुरल कोर्स में न केवल रेलवे में, बल्कि आप किसी भी सेक्टर को उठा लीजिए, अगर आप स्टेट गवर्नमेंट से कोई सेक्टर उठा लेंगे, तो वहाँ पर भी यह बात आएगी। महोदय, कुछ जॉब्स सरेंडर होती हैं, कुछ नई जॉब्स आती हैं।..(**व्यवधान**)..

SHRI SUKHENDU SEKHAR RAY: This was my specific question.

MR. DEPUTY CHAIRMAN: You know the process. अगर आप जवाब से सैटिस्फाइड नहीं हैं, तो you know the process ...(*Interruptions*)...

श्री अश्वनी वैष्णव : अगर आपको इस प्रोसेस में एग्ज़ैक्ट नंबर्स चाहिए, तो आप जरूर आइए, हम साथ में बैठकर एग्ज़ैक्ट नंबर्स पर बात करेंगे।

MS. SUSHMITA DEV: To be able to recruit more employees, we need to make the network more commercially viable. North-East is an agrarian economy and they cannot afford expensive freight. Will the government consider a way to make the freight rates more affordable in the North-East so that there is more demand and, in turn, there are more jobs?

SHRI ASHWINI VAISHNAW: Already, the freight rates for North-East are very affordable and there is a very good demand also. And, Railways has done many good things for making sure that the goods from all over the country are reaching North-East primarily by the Railway transportation mode. In fact, Sir, if you look at the capital connectivity project of Railways, there is huge progress within the North-Eastern sector. The annual allocations are to the tune of almost Rs. 10,000 crores for the entire North-East and that is the great commitment that Prime Minister Narendra Modiji has for the development of the entire North-Eastern Railway network. Imagine, Sir, what was the situation before 2014! Forget connecting the capitals, the people were not even visiting the North-East. So, those things have totally changed now. I hope the hon. Member would like to visit many of these capital connectivity projects and I request all the hon. MPs, जो भी जाना चाहें, वे देखें कि वहां पर किस तरह से प्रोग्रैस हो रही है, किस तरह से नये प्रोजेक्ट्स आ रहे हैं और किस तरह से नॉर्थ-ईस्ट के लोगों के एस्पिरेशंस को मीट किया जा रहा है।

SHRI M. MOHAMED ABDULLA: Sir, is it a fact that the Union Government shows partiality towards the candidates from respective States, including Tamil Nadu, in the appointment of vacancies in Railway jobs in States, particularly in Group D posting?

SHRI ASHWINI VAISHNAW: Mr. Chairman, Sir, there is absolutely no question of partiality or any differentiation between any States. The Railway Recruitment Board (RRB) exams are conducted in 15 languages. So, anybody who wants to participate participates and it is a very fair and transparent exam. As you would have noticed, the way the exam has been conducted, there is absolutely no question of any paper leakage or this or that. Not a single complaint of that nature has been received. It is a very complex exam with almost a crore applicants. We have to conduct this exam in absolute transparency. It is, definitely, a big challenge, but we have taken up this challenge in a thorough and methodical way. The exams are going on very well and there is absolutely no question of any partiality in favour of any States.

श्री सुशील कुमार मोदी : उपसभापति महोदय, मैं पहले तो माननीय मंत्री जी को धन्यवाद देना चाहूंगा, इन्होंने बताया कि 1.40 लाख लोगों को नये रोज़गार मिलेंगे और 1.59 लाख भर्तियों पर कार्रवाई चल रही है। मेरा प्रश्न यह है कि आर.आर.बी. जो परीक्षा लेती है तो बिहार के लड़कों को परीक्षा देने के लिए चेन्नई जाना पड़ता है, काफी दूर जाना पड़ता है। यद्यपि सरकार ने उसके लिए ट्रेन चलाई, लेकिन मैं माननीय मंत्री जी से कहना चाहूंगा कि जब अगली परीक्षा होगी तो उसी राज्य में परीक्षा हो, क्योंकि अब तो कम्प्यूटर बेस्ड एग्ज़ाम है। उसी राज्य में सेंटर्स रखे जायें या बगल के पड़ोसी राज्य में, झारखंड में या बंगाल में रखे जायें, न कि लड़कों को आंध्र प्रदेश और चेन्नई जाना पड़े। क्या सरकार इसके बारे में विचार करेगी?

श्री अश्वनी वैष्णव : मान्यवर सांसद महोदय ने जो प्रश्न पूछा है, वह प्रूव करता है कि किसी भी स्टेट के साथ पार्शिएलिटी नहीं है। अभी ऑनरेबल सांसद महोदय पूछ रहे थे कि क्या तमिलनाडु के प्रति कोई भेदभाव है - नहीं सर। जो सदर्न रेलवे का आर.आर.बी. है, उसके सारे एग्ज़ाम्स चेन्नई से कंडक्ट होते हैं। देश का जो भी व्यक्ति सदर्न रेलवे के एग्ज़ाम्स में पार्टिसिपेट करना चाहे, उसको नैचुरली सदर्न रेलवे के निर्धारित सेंटर्स में जाना ही चाहिए। इसमें कोई नई बात नहीं है।

रही एक और बात, सेंटर्स की दूरी की, इसमें मैं आपको बहुत स्पष्ट रूप से बताना चाहूंगा कि पूरे एग्ज़ाम को कंडक्ट करने में एक बहुत बड़ा इश्यू होता था, नॉर्मलाइजेशन ऑफ मार्क्स का। नॉर्मलाइजेशन ऑफ मार्क्स की इसलिए जरूरत पड़ती थी, क्योंकि डिफरेंट डेज़ और डिफरेंट शिफ्ट्स में जो रिजल्ट आता है, उन रिजल्ट्स को नॉर्मलाइज़ करने के लिए एक बहुत ही कॉम्प्लैक्स, लेकिन बहुत ही साइंटिफिक फार्मूला बनाया हुआ था। It was a good mathematical formula. इसे आई.आई.टी. के प्रोफेसर्स ने बनाया था, लेकिन उससे लोगों में एक स्पष्टता नहीं आती थी। That is why we decided that all the exams should be done in one day ताकि नॉर्मलाइज़ेशन की जरूरत नहीं पड़े। इससे कई सारे केसेज़ में सेंटर्स का डिस्टेंस ज्यादा बढ़ा, लेकिन इससे फायदा यह हुआ कि नॉर्मलाइजेशन की कॉम्प्लेक्सिटी दूर हो गई। अभी स्टूडेंट कम्युनिटी के साथ जितना इंटरैक्शन हुआ है और जो लोग एग्ज़ाम दे रहे हैं, उन सब ने इस चीज को सहर्ष वेलकम किया है। इससे हमेशा एक जो बहुत बड़ा कंफ्यूजन आता था कि मेरे मार्क्स कितने हैं, मैं अगर 48 लाया और नॉर्मलाइजेशन के बाद में कोई दूसरा नम्बर आ रहा है, तो that

confusion is now gone. That is a very nice innovation that we have done in this entire exam process.

श्री उपसभापति : प्रश्न संख्या 213.

Railway development works in West Bengal

*213. SHRIMATI SHANTA CHHETRI: Will the Minister of RAILWAYS be pleased to state:

(a) the details of all railway development works in West Bengal for the last three years;
(b) the status of each work and their expected completion dates;
(c) whether the Ministry has plans to extend railway connectivity from Jalpaiguri to Kalimpong; and
(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI ASHWINI VAISHNAW): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Railway projects are sanctioned and executed Zonal Railway wise and not State wise as Railway projects may span across State boundaries. However, as on 01.04.2022, 50 Railway projects (16 new lines, 04 gauge conversions and 30 doublings), costing ₹51,645 crore, covering total length of 4,365 Km, falling fully/partly in the State of West Bengal are in different stages of planning/approval/execution, out of which 2,065 Km length have been commissioned and an expenditure of ₹20,974 crore has been incurred upto March, 2022.

Railway Infrastructure Projects in the State of West Bengal is covered by Eastern Railway (ER), South Eastern Railway (SER) and Northeast Frontier Railway (NFR) Zones of Indian Railways. The project-wise details including cost, expenditure and outlay are available in public domain on Indian Railways website i.e. www.indianrailways.gov.in> Ministry of Railways > Railway Board > About Indian Railways > Railway Board Directorates > Finance (Budget)>Pink Book (year)>Railways-wise Works, Machinery & Rolling Stock Programme (RSP).

Since 2014, there has been substantial increase in Budget allocation and commensurate commissioning of projects. Average Annual Budget allocation for Infrastructure projects & safety works, falling fully/ partly in the State of West Bengal, during 2014-19 has been enhanced to ₹4,612 crore per year from ₹4,380 crore per year during 2009-14, which is 5% more than Average Annual Budget allocation during 2009-14. These allocations have been increased to ₹5,033 crore in Financial Year 2019-20 (15% more than the Average Annual Budget allocation of 2009-14), ₹5,246 crore in Financial Year 2020-21 (20% more than the Average Annual Budget allocation of 2009-14) and ₹6,988 crore in Financial Year 2021-22 (60% more than the Average Annual Budget Outlay of 2009-14). For Financial Year 2022-23, highest ever Budget outlay of ₹10,262 crore has been provided for these projects, which is 134% more than the Average Annual Budget Outlay of 2009-14 (₹4,380 crore per year).

Completion of any Railway project/s depends on various factors like cooperation of State Governments in quick land acquisition, forestry clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law and order situation in the area of project/s site, number of working months in a year for particular project site due to climatic conditions, etc. All these factors affect the completion time of the project/s. With these constraints, Railways are making all efforts to complete these projects at the earliest.

During 2014-22, 998 km sections (88 km new line, 151 km Gauge conversion and 759 km doubling) falling fully/partly in West Bengal have been commissioned at an average rate 124.75 km per year.

(c) and (d) New Jalpaiguri is already connected to Sivok by rail line and a survey had been carried out for laying Railway line from Sivok to Kalimpong (24.5 Km) in 2012-13. The project could not be taken forward due to financial unviability.

SHRIMATI SHANTA CHHETRI: Sir, my supplementary is: In the Budget 2020-21, the Railway Ministry decided to stop 30 projects launched by Ms. Mamata Banerjee, especially in rural Bengal. This year, more than 8 Bengal-related projects have received an allocation of only Rs. 1,000, including new lines in Lakshikantapur-Namkhana, Tarkeshwar-Mogra line, security of seven stations in Kolkata. What is the reason behind depriving Bengal? सर, मैं यह जानना चाहती हूँ कि पश्चिमी बंगाल के लिए क्यों केवल एक हजार रुपए का बजट एलोकेशन हुआ?

श्री अश्वनी वैष्णव : मान्यवर डिप्टी चेयरमैन सर, कुछ लोग केवल अनाउंसमेंट्स करते हैं और कुछ लोग काम करते हैं, यह फर्क है। यह बड़ा फर्क है। आप देख लीजिए, मैं आपको डेटा दूँगा। ...(**व्यवधान**)...I am giving the answer. *...(Interruptions)...* You have asked the question. *...(Interruptions)...* Hon. Deputy Chairman, Sir,.. *...(Interruptions)...*

श्री उपसभापति : प्लीज़, प्लीज़, आपस में बात न करें। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

SHRI ASHWINI VAISHNAW: Hon. Deputy Chairman, Sir... *...(Interruptions)...*

श्री उपसभापति : माननीय सदस्यगण, प्लीज़ बैठ जाइए। ...(**व्यवधान**)... माननीय मंत्री जी, आपका रिप्लाई ही रिकॉर्ड पर जाएगा। आप बोलिए। ...(**व्यवधान**)... आप माननीय मंत्री को सुनें। ...(**व्यवधान**)... प्लीज़, प्लीज़, no, no, *...(Interruptions)...* आप माननीय मंत्री जी को सुनिए। ...(**व्यवधान**)...

SHRI ASHWINI VAISHNAW: Hon. Deputy Chairman, Sir, despite tremendous follow-up by the railway system... *...(Interruptions)...*

श्री उपसभापति : माननीय मंत्री जी के जवाब के अलावा कोई और बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)...

SHRI DEREK O'BRIEN: *

SHRIMATI MAUSAM NOOR: *

SHRIMATI SHANTA CHHETRI: *

DR. SANTANU SEN: *

SHRI JAWHAR SIRCAR: *

SHRI MD. NADIMUL HAQ: *

MS. SUSHMITA DEV: *

---

* Not recorded.

SHRI ASHWINI VAISHNAW: Despite tremendous follow-up by the railway system, despite tremendous follow-up by the Railway officials, there is so little support on making land available. ...*(Interruptions)*... There is so little support on making land available that we are really feeling concerned. ...*(Interruptions)*... Where is our federal structure going? ...*(Interruptions)*... Sir, Railways is a sector in which प्रधान मंत्री जैसा कहते हैं, "सबका साथ, सबका प्रयास", this is a sector in which we need complete support from the State Government. ...*(Interruptions)*...

श्री उपसभापति : माननीय मंत्री जी को रिप्लाई देने दीजिए। ...(**व्यवधान**)... प्लीज़, no, no. ...*(Interruptions)*...

SHRI ASHWINI VAISHNAW: And, that support is not forthcoming from West Bengal, Sir. I request you, through your good offices, to kindly request the hon. Members to go across, sit with the State Government of West Bengal and please make the land available. ...*(Interruptions)*... I promise, whatever projects for which they give land, we will immediately start work. ...*(Interruptions)*...

SHRIMATI SHANTA CHHETRI: Sir, my second supplementary is this. To run a bullet train, it costs Rs. 200 crores per km. A Dedicated Freight Corridor for daily essential items like sabji, chawal, gram, etc., cost just Rs. 25 crores per km. मैं यह जानना चाहती हूँ कि इसमें आप लोग डीएफसी को क्यों ज्यादा प्रायोरिटी नहीं देते हैं?

श्री अश्वनी वैष्णव : सर, मैं फिर बोलूँगा, तो ये लोग बोलेंगे कि आप इस तरह से बोलते हैं। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, सीट पर बैठ कर आपस में बात न करें। ...(**व्यवधान**)...

श्री अश्वनी वैष्णव : डिप्टी चेयरमैन सर, इन्होंने फ्रेट कॉरिडोर की बात उठाई, 2014 से पहले कितने किलोमीटर्स कमीशंड हुए थे – ज़ीरो, और आज कितने किलोमीटर्स कमीशंड हैं - 1,300. कुछ लोग केवल बातें करने में विश्वास करते हैं, कुछ लोग काम करने में विश्वास करते हैं। चाहे बुलेट ट्रेन हो, चाहे फ्रेट कॉरिडोर हो, इन सारे के सारे प्रोजेक्ट्स पर तेजी के साथ काम चलेंगे। मान्यवर, जिस तरह से ये बात कर रहे हैं, मैं इनसे जानना चाहता हूं कि कोलकाता मेट्रो के लिए आपका जितना कमिटमेंट था, इतने पीरियड में आपने वहां क्या काम किया था? आज देखिए, हर पांच-छः महीने के बाद एक-एक नया सेक्शन खुल रहा है। इसलिए काम करने का जो जज़्बा है, ...(**व्यवधान**)... आप केवल भाषण की बात करते थे और यहां काम करने पर फोकस है। ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आप लोग बैठ जाएं। ...(**व्यवधान**)... श्री रवंगवरा नारजारी ...(**व्यवधान**)...

SHRI RWNGWRA NARZARY: Sir, my question is relating to ... ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, आपस में बात न करें। ...(**व्यवधान**)... Please. ...*(Interruptions)*... No cross-talks. ...*(Interruptions)*... No cross-talks. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI RWNGWRA NARZARY: Sir, my question is related to new connectivity of Railway line. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, आपस में बात न करें। ...(**व्यवधान**)...

श्री रवंगवरा नारजारी : महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय से जानना चाहता हूं ...(**व्यवधान**)...

श्री उपसभापति : माननीय सदस्य, प्लीज़ आप अपनी सीट्स पर बैठ जाएं। ...(**व्यवधान**)...

श्री रवंगवरा नारजारी : मैं असम के बोडोलैंड टेरिटोरियल काउंसिल से आया हूं। मैं मंत्री महोदय से प्रश्न पूछना चाहता हूं कि असम के कोकराझार रेलवे स्टेशन से भूटान के गेलेफू तक एक नई रेलवे लाइन कनेक्टिविटी देने के लिए क्या रेलवे मिनिस्टर की कोई प्लानिंग है? अगर है तो मैं उसके बारे में जानना चाहता हूं।

श्री उपसभापति : माननीय सदस्य, यह प्रश्न वैस्ट बंगाल से रिलेटेड है। अगर माननीय मंत्री जी चाहें तो जवाब दे सकते हैं।

श्री रवंगवरा नारजारी : सर, यह प्रश्न नॉर्थ-ईस्टर्न रेलवे का ही है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please, please. ...(Interruptions)...

AN HON. MEMBER: The Minister can look into it, Sir. ...*(Interruptions)*...

श्री उपसभापति : हमारा प्रश्न वैस्ट बंगाल से जुड़ा हुआ है, प्लीज़।

श्री अश्वनी वैष्णव : सर, अभी टॉप प्रायोरिटी पर नॉर्थ-ईस्ट के जितने भी कैपिटल कनेक्टिविटी के प्रोजेक्ट्स हैं, वे हैं। उनके ऊपर फोकस करके बहुत ही सिंसियरली काम किया जा रहा है। इनके अलावा और भी कई प्रोजेक्ट्स के बारे में सर्वेज़ और प्रपोज़ल्स आए हैं, जिनके ऊपर डिफेंस

मिनिस्ट्री के साथ स्पेशियली काम चल रहा है। कुछ प्रोजेक्ट्स नेपाल या भूटान के साथ चल रहे हैं, उनमें एक्सटर्नल अफेयर्स मिनिस्ट्री के साथ बातचीत करके कुछ नये प्रपोज़ल्स आए हैं, जो अभी पाइपलाइन में हैं, जिनके बारे में मैं माननीय सांसद महोदय को, वे जब भी पधारेंगे, अलग से बता दूंगा। I can have a discussion with him.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, my question may not be directly related to Q. No. 213 but it is a very important issue and I would like to hear something on it from the hon. Minister.

Sir, recently, in the early morning of 30th May, 2022, a massive landslide occurred along the railway tracks, construction of Maranching, Tupul, Noney, District Manipur, which resulted in the death of more than 50 people of Territorial Army, North-Frontier Railway staff people and the local people. Still the dead bodies of five-six people are not found yet and search operation, which continued for nearly one month, has been stopped now.

श्री उपसभापति : माननीय सदस्य, यह क्वेश्चन वैस्ट बंगाल से रिलेटेड है। अगर आपका क्वेश्चन वैस्ट बंगाल से सम्बन्धित है, तो आप ...(**व्यवधान**)...

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, I had already requested you that my question is not directly related to this question. But it is a very important matter.

MR. DEPUTY CHAIRMAN: Please be brief. The question should be very brief.

SHRI MAHARAJA SANAJAOBA LEISHEMBA: Sir, I would be brief. So, I would like to know from the hon. Minister that to avoid such unwanted incidents in future, what appropriate steps or measures have been taken by the Ministry. If so, the details thereof, and if not, what is the reason?

श्री उपसभापति : अगर माननीय मंत्री जी चाहें, तो जवाब दे सकते हैं। हमारा क्वेश्चन पश्चिमी बंगाल से रिलेटेड है।

श्री अश्वनी वैष्णव : मान्यवर, माननीय सांसद जी ने एक बहुत ही ट्रैजिक इंसिडेंट के बारे प्वाइंट रेज़ किया है। I would like to place on record my gratitude, and, on behalf of the Railways, a deep sense of thanks for the hon. Chief Minister of Manipur. The way he conducted the entire rescue and relief operation and due to complete coordination between the Defence Ministry, the Home Ministry and the State Government of Manipur, that entire tragic incident was handled in a very sensitive manner. It was an

unfortunate incident in which the massive landslide suddenly occurred in the early morning hours but the entire system, including the State and the Central Government, all combined together and provided the right relief and disaster-relief measures at that point of time. Whatever other measures are required for stabilizing the slope, we are totally committed to work on that. The reason was that a large pool of water got collected on the top of the hill. So, for stabilizing the slope, the work is already going on, and whatever else is needed to be done, it is a very important project; we are totally committed to work on it.

SHRI RAVICHANDRA VADDIRAJU: Respected Deputy Chairman, Sir, I would like to ask the hon. Minister as to when would work start on the Rail Coach Factory at Kazipet in Telangana State, which was committed to in the Andhra Pradesh Reorganization Act. Coming to revamping of railway stations in Telangana, how many of them have been revamped and how many are left? इसके बारे में ए.पी. रीऑर्गेनाइज़ेशन एक्ट में हमारे तेलंगाना के मुख्य मंत्री, श्री के.सी.आर. जी बहुत बार आकर रेलवे मिनिस्टर से पूछकर गये।

श्री उपसभापति : यह क्वेश्चन वैस्ट बंगाल से रिलेटेड है, माननीय मंत्री जी चाहें तो वे इसका जवाब दे सकते हैं।

श्री रविचंद्र वद्दीराजू : हमारे तेलंगाना में रेलवे कोच फैक्टरी है।

उपसभापति : प्रश्न संख्या 214.

Spending on agriculture

*214. SHRI K.R. SURESH REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether Government is cognisant that in terms of Government spending on agriculture, India lags behind several low -income countries such as Malawi (18 per cent), Mali (12.4 per cent), Bhutan (12 per cent), Nepal (8 per cent) as well as upper-middle income countries such as Guyana (10.3 per cent) and China (9.6 per cent); and

(b) if so, the corrective steps that are proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI KAILASH CHOUDHARY): (a) and (b) A statement is laid on the Table of the house.

Statement

(a) and (b) Though agriculture is a State subject, Central Government implements various schemes through various Ministries to support agriculture. The total annual budgetary allocation of the Ministry of Agriculture & Farmers Welfare and various other allied Ministries/Departments is quite substantial in proportion to total budget of the Government and contribute in a major way towards development of agriculture and allied sector. In addition, the budgetary allocation of all State / UT Governments on agriculture and allied sectors are also quite substantial. Further, there has been about five times increase in budget allocation of Ministry of Agriculture and Farmers Welfare alone from 27662.67 crore in 2013-14 to Rs. 1,32,513.62 crore in 2022-23.

MR. DEPUTY CHAIRMAN: Please. I am moving to Question No. 214. Shri K.R. Suresh Reddy.

SHRI K. R. SURESH REDDY: Mr. Deputy Chairman, Sir, if you look at the answer, यह मंत्री जी का रिप्लाई नहीं, बल्कि मंत्रालय का रिप्लाई है। My question was very specific. एग्रीकल्चर के ऊपर जो खर्चा कर रहे हैं, our neighbouring and less developed nations are spending much more than what we are spending. The reply was evasive. Nevertheless, my first supplementary to the hon. Minister is this. In supporting agricultural infrastructure, Telangana has been a role model for the nation.

MR. DEPUTY CHAIRMAN: Please...

SHRI K.R. SURESH REDDY: Sir, this is related to the question. The Government of India keeps suggesting that there should be change in the cropping pattern. Telangana was the first State to come forward, under the leadership of KCR*garu*, to bring in palm oil cultivation in a big way, an area where you are spending almost 18 billion dollars, on edible oil imports, to reduce taxes.

MR. DEPUTY CHAIRMAN: Please, put your question.

SHRI K.R. SURESH REDDY: Sir, my question is, since we are doing palm oil cultivation in such a big way, what is the support that the Government of India would extend to the Telangana Government? That is my first supplementary.

श्री कैलाश चौधरी : माननीय उपसभापति जी, माननीय सदस्य ने जो सवाल पूछा है, उसमें इन्होंने सवाल के जवाब की बात की है, मैं उसमें यही कहना चाहूंगा कि इन्होंने पास-पड़ोस के देशों के बजट ऐलोकेशन की जो बात की है, मुझे इसमें यह बताते हुए प्रसन्नता है कि भारत सरकार का बजट लगातार बढ़ रहा है। 2013-14 में जो 27 हजार करोड़ रुपये का बजट था, वह बढ़कर 1 लाख 32 हजार करोड़ रुपये हो चुका है। इसमें कृषि का बजट भी लगातार बढ़ रहा है और जो दूसरे मंत्रालयों के बजट हैं, उनको इसमें इनक्लूड नहीं किया गया है। इसमें फूड प्रोसेसिंग मिनिस्ट्री का बजट अलग से है, कृषि के लिए उसमें पैसे दिये हैं, एमएसएमई की 'स्फूर्ति स्कीम' का भी बजट है। अगर इन सबको मिला दिया जाए और इसके अंदर इन्होंने नेबरिंग देशों के जो आंकड़े दिये हैं, उस पर मैं बताना चाहूंगा कि जैसे मलावी देश है, वहां की टोटल जनसंख्या दो करोड़ के आस-पास है और माले की जनसंख्या भी दो करोड़ के आस-पास है, नेपाल की जनसंख्या लगभग तीन करोड़ के आस-पास है, अगर उनके बजट को देखा जाए, तो उनके बजट की परसेंटेज सात, आठ और नौ परसेंट है। हमारे देश के अंदर जो हमारा कृषि का बजट है, वह लगभग 17 परसेंट के आस-पास है, जो पूरा बजट कृषि के लिए एलोकेटेड है। इसके अलावा विश्व के जो दस बड़े देश हैं, उन टॉप 10 देशों के अंदर भारत के बजट का नाम निश्चित रूप से आ रहा है।

इसके अलावा माननीय सदस्य ने जो तेलंगाना राज्य के लिए फंड की बात कही है, मैं बताना चाहता हूं कि इसमें सेस ढाई परसेंट है, उस सेस का ढाई परसेंट का जो पैसा है, इसमें एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के तौर पर माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने डेढ़ लाख करोड़ रुपये का प्रावधान कृषि के लिए किया है, जिसमें फिशरीज़ के लिए भी है और इसके अतिरिक्त एक लाख करोड़ रुपये का एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड है। अगर ये अपने राज्य के लिए इस फंड के तहत प्रपोज़ल लाते, जिसमें कोई भी व्यक्ति अगर किसान है, तो वह इसका फायदा ले सकता है, जिसमें तीन परसेंट ब्याज की छूट है और इसमें दो करोड़ रुपये तक उपयोग कर सकते हैं। इसके अलावा स्टेट का भी इस फंड के अंदर जो हिस्सा है, उस हिस्से के अनुसार भी उन्हें 2021-22 में 15,985 करोड़ रुपये उनका हिस्सा मिला है। इसलिए मुझे लगता है कि इनके पहले प्रश्न का हमने सीधा जवाब दिया है, हमने बजट को बढ़ाया है और मोदी जी की सरकार लगातार किसानों के कल्याण के लिए काम कर रही है।

SHRI K.R. SURESH REDDY: Sir, even for my first supplementary, I did not get the reply. My first supplementary was about oil palm. Nevertheless, as regards the second supplementary, the hon. Minister, again, while replying to my query, has said that almost about 17 per cent of the budget is given to agriculture. If you see the budget, it is only 3.1 per cent, and when you compare it with 2013 to now, they say that there has been five times increase. But in real terms, keeping the inflation in

view, it is hardly one or one-and-a-half times more than the earlier budgets. So, my very specific question is that the Government is collecting Agriculture Cess on every litre of diesel or petrol sold and the amount is accumulated with the Government of India. Is there any rationale for distribution of the same to various States?

श्री कैलाश चौधरी : सर, यह प्रश्न कृषि मंत्रालय से संबंधित है, लेकिन माननीय सदस्य का प्रश्न कृषि मंत्रालय से संबंधित नहीं है, बल्कि उनका प्रश्न वित्त मंत्रालय से संबंधित है। इसके बावजूद भी मेरा यह कहना है कि एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड अभी प्रारंभ किया गया है। पहले यह फंड भी नहीं था। इसको कोरोना के समय में प्रारंभ किया गया है। जब से सेस देने की बात हुई है, पेट्रोलियम पर सेस देने की बात की गई है, उसके बाद से लगातार भारत सरकार के द्वारा राज्यों को भी इसका हिस्सा मिलता है। जो डेढ़ लाख करोड़ रुपए का एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड है, उसके तहत जो भी राज्य डिमांड करता है या किसान या कोई भी स्टार्ट अप इस फंड का उपयोग करना चाहता है, चाहे वह किसी भी राज्य का हो, इसके अंदर उसको फंड देने का प्रावधान किया गया है। आज देश का किसान इसका लाभ ले रहा है।

इन्होंने तेलंगाना के विषय में बात की है। इस संबंध में मैं यह बताना चाहता हूँ कि तेलंगाना के अंदर भी सौ से अधिक एफपीओज़ बने, उनके लिए भी एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के तहत फंड देने का प्रावधान किया गया और इसके अंतर्गत फंड लिया भी है। यह 799 कोऑपरेटिव सोसाइटीज़ में भी गया है और एग्रीकल्चर इन्फ्रास्ट्रक्चर के लगभग 581 प्रोजेक्ट्स शुरू हुए हैं। ये तेलंगाना के अंदर ही शुरू हुए हैं। इसलिए मुझे लगता है कि तेलंगाना हो या देश का कोई भी राज्य हो, वह लगातार इस योजना का लाभ ले रहा है।

SHRI TIRUCHI SIVA: Sir, India is basically an agricultural country. I am very happy that 'Agriculture' still remains as a State Subject. Otherwise, it would have been something like many other things, like 'Education' is now in the Concurrent List. I said this because the reply starts with, "Though Agriculture is a State Subject..." I don't know as to why the word 'though' has come here?

MR. DEPUTY CHAIRMAN: Please put the question.

SHRI TIRUCHI SIVA: Tamil Nadu is only one of the States in the whole country which has presented a Budget exclusively for agriculture. So, the States are doing good, but what the Union Government is doing is a question. My simple question is: Has the Government got any plans to increase the MSP to 200 per cent of the production cost of the farmers?

श्री कैलाश चौधरी : माननीय उपसभापति जी, अभी एक कमेटी का गठन किया गया है, जो डायवर्सिफिकेशन, नेचुरल फार्मिंग और एमएसपी के विषय से संबंधित है, जिसमें किसान

प्रतिनिधि भी होंगे, राज्य सरकारों के भी प्रतिनिधि होंगे, सेन्ट्रल गवर्नमेंट के भी अधिकारी होंगे। यह कमेटी आने वाले समय में इस पर विचार करेगी कि एमएसपी को किस प्रकार से और स्ट्रेंथेन किया जाए, किसान एमएसपी का अधिक लाभ कैसे ले सके। कमेटी इसके ऊपर जो निर्णय करेगी, उसके बाद उसके ऊपर विचार किया जाएगा।...(**व्यवधान**)...

श्री राघव चड्ढा : सर...(**व्यवधान**)...

श्री उपसभापति : नहीं, नहीं, कृपया आप बैठिए।...(**व्यवधान**)... माननीय वि. विजयसाई रेड्डी जी।...(**व्यवधान**)...

श्री राघव चड्ढा : सर...(**व्यवधान**)...

श्री उपसभापति : नहीं, नहीं। चड्ढा जी, आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। आप ऐसे बीच में नहीं बोल सकते हैं।...(**व्यवधान**)...

श्री राघव चड्ढा : *

श्री उपसभापति : प्लीज़, नो...(**व्यवधान**)... वि. विजयसाई रेड्डी जी।...(**व्यवधान**)... Nothing is going on record. ...*(Interruptions)*... कृपया आप बोलें।...(**व्यवधान**)... Shri V. Vijayasai Reddy, please put your question. ...*(Interruptions)*...

श्री राघव चड्ढा : *

श्री संजय सिंह : *

श्री उपसभापति : आप दोनों की कोई बात रिकॉर्ड पर नहीं जा रही है। आप अनऑथराइज़ रूप से खड़े होकर बोल रहे हैं।...(**व्यवधान**)... Let it be recorded. ...*(Interruptions)*... आप दोनों चेयर की अनुमति के बगैर बोल रहे हैं, इसलिए आपकी बात रिकॉर्ड पर नहीं जाएगी।...(**व्यवधान**)...

श्री राघव चड्ढा : *

श्री संजय सिंह : *

श्री उपसभापति : विजयसाई रेड्डी जी, कृपया आप बोलें। ...(**व्यवधान**)... आप प्रश्न पूछिए। Put your question.

---

* Not recorded.

SHRI V. VIJAYASAI REDDY: Sir, the Department of Agricultural Research and Education has been allotted Rs.8,514 crores in the Revised Budget of 2021-22, and in the subsequent year 2022-23 also, the amount remains the same. With the increase in the extent of problems in agriculture and also in view of the fact that there is a global warming and problems in agriculture are increasing day by day, like climate change, etc., what does the Government intend to do? Will the Budgetary allocation for the Agricultural Research and Education be increased further or not?

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, यह सवाल अच्छा है। मैं आपको बताना चाहता हूँ कि देश में कृषि का उत्पादन लगातार बढ़ रहा है, प्रोडक्टिविटी बढ़ रही है और साइंटिस्टों ने भी अच्छा काम किया है। इसके साथ ही, जो हमारे इंस्टिट्यूट्स हैं, जो हमारे कृषि विज्ञान केन्द्र हैं, उनके प्रति किसानों में एक जागरूकता भी आई है। मुझे इसमें यही कहना है कि कृषि का बजट लगातार बढ़ाया गया है और जो आईसीएआर का बजट है, उन्हें जैसी-जैसी आवश्यकता होती है, उसके अनुसार उनका प्रपोज़ल आता है और उस प्रपोज़ल के अनुसार बजट बढ़ाना है, तो उसे बढ़ाया जाता है। आईसीएआर के हमारे रिसर्च सेंटर्स हैं, तो उनके लिए बजट है। उनकी हर साल एक मीटिंग होती है, उसमें जैसे भी आवश्यकता होती है, उसे उसके अनुसार बढ़ाने का काम किया जा रहा है। मुझे लगता है कि अगर आईसीएआर का बजट बढ़ाने की आवश्यकता होगी, तो भारत सरकार बढ़ाएगी। भारत सरकार हमेशा किसानों के लिए समर्पित रही है। निश्चित रूप से, यह उसी का परिणाम है कि भारत सरकार ने पिछले सात साल के अंदर रिसर्च के द्वारा 1,957 नई वेरायटीज़ निकाली हैं, जिनमें से 286 क्लाइमेट रिज़िल्येन्ट वेरायटीज़ हैं। ये वेरायटीज़ किसानों के खेत तक पहुंची हैं, जिनकी वजह से उत्पादन और उत्पादकता बढ़ी है। मुझे लगता है कि जैसी आवश्यकता होती है, उसके अनुसार बजट का प्रावधान किया जाता है।

SHRI SANDOSH KUMAR P: Sir, in this country, around 56 per cent of the agriculturists are landless, and, moreover, around 2,500 farmers committed suicide last year. You have mentioned about a lot of schemes. My question is: Do you have any special programme or scheme to address this problem?

श्री कैलाश चौधरी : माननीय उपसभापति महोदय, यह मैंने पहले भी कहा कि कृषि और किसानों के कल्याण के लिए भारत सरकार हमेशा समर्पित रही है और इसके लिए विभिन्न प्रकार की योजनाएं प्रारंभ की गई हैं। आज किसानों के लिए 'किसान सम्मान निधि योजना' प्रारंभ की गई है, जिसमें प्रत्येक किसान को चार महीने के अंदर दो हज़ार रुपये डायरेक्ट बेनफिट के तौर पर मिलते हैं। आज किसानों के अकाउंट में लगभग दो लाख करोड़ रुपये सीधे पहुंचे हैं। दस हज़ार एफपीओज़ बनाये जा रहे हैं और 5,000 से अधिक एफपीओज़ का तो रजिस्ट्रेशन भी हो चुका है। इसके साथ ही, एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड भी है और एमएसपी के ऊपर खरीद भी की जा रही है, बल्कि रिकॉर्ड खरीद की जा रही है। अतः निश्चित रूप से, भारत सरकार प्रयास कर रही है। कृषि के क्षेत्र में राज्य सरकार की भी महत्वपूर्ण भूमिका होती है। अगर किसी प्रदेश में आपदा

आती है, तब भारत सरकार उस स्टेट को हमारा स्टेट डिज़ास्टर फंड प्रारंभ में ही अवेलेबल करा देती है, ताकि अगर कोई आपदा आती है या ऐसी परिस्थिति बनती है, तो स्टेट स्वतः ही संज्ञान लेकर किसान को फंड अवेलेबल करा सके। इसके बावजूद भी, अगर स्टेट के पास पैसे का अभाव रहता है, वह फंड खत्म हो जाता है, तो वह भारत सरकार से नेशनल डिज़ास्टर फंड के लिए रिकमंडेशन कर सकती है।

श्री उपसभापति : प्रश्न संख्या 215.

*215. *[The questioner was absent.]*

Jalna-Khamgaon railway line

*215. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the demand for a new railway line from Jalna to Khamgaon, more than five decades;

(b) whether it is also a fact that survey for this line has been conducted;

(c) if so, the details thereof;

(d) whether Government would take up this project on priority basis for early completion; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DANVE RAOSAHEB DADARAO): (a) to (e) A statement is laid on the Table of the House.

Statement

(a) to (e) Survey for new line from Jalna - Khamgaon(155 km) was completed in 2011-12. As per survey report, cost of Jalna - Khamgaonnew line was assessed as ₹1027 crore with Rate of Return of (-) 4.26%. Due to unremunerative nature of the project, huge throwforward of ongoing projects and limited overall availability of funds, this project could not be taken forward.

Further, Jalna - Khamgaon (155 km) new line project was included in Capital Investment Programme 2016-17 at an anticipated cost of ₹3000 crore in anticipation of State Government coming forward to take up the project through Joint Venture but Maharashtra Rail Infrastructure Development Limited (MRIDL), a Joint Venture

Company of Government of Maharashtra and Ministry of Railways has not yet identified this project for taking up under Joint Venture mode.

Now, a Final Location Survey (FLS) for Jalna - Khamgaon new line has been sanctioned in December, 2021 for preparation of Detailed Project Report (DPR). FLS work has been taken up.Further consideration of the proposal is possible once the DPR isreceived and examined based on merits.

MR. DEPUTY CHAIRMAN: Question No. 215; Shri Mukul Wasnik ji. Not present. यह क्वेश्चन महाराष्ट्र में स्थित जालना से खामगाँव रेलवे लाइन से रिलेटेड है। डा. अनिल बोंडे।

डा. अनिल सुखदेवराव बोंडे : सर, मैं आपके माध्यम से रेल मंत्री जी से पूछना चाहता हूँ कि भारत की पहली बुलेट ट्रेन मुंबई से अहमदाबाद...

श्री उपसभापति : यह क्वेश्चन जालना से खामगांव रेलवे लाइन से संबंधित है। क्या आपका क्वेश्चन इस संबंध में है?

डा. अनिल सुखदेवराव बोंडे : नहीं, सर। मेरा क्वेश्चन बुलेट ट्रेन के संबंध में है।

श्री उपसभापति : फिर मुझे आगे जाने दीजिए, जिससे दूसरे मेम्बर्स को मौका मिल सके। Let me take up Question No. 216 on Anti-Dumping Duty on import of polyester spun yarn. *...(Interruptions)...* Question 215 relates to Maharashtra, and, to a railway line from Jalna to Khamgaon. *...(Interruptions)...* Is your question on this subject?

DR. M. THAMBIDURAI: Yes, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Please put your question.

DR. M. THAMBIDURAI: Sir, regarding this Project, the Minister has stated in his reply that survey for new line from Jalna to Khamgaon was completed but due to unremunerative nature of the project, the project could not be taken forward. This is what is mentioned in the reply. Sir, whenever the Members of Parliament are writing to the Ministers for new projects, same reply is given. I have also asked one question regarding Krishnagiri line.

MR. DEPUTY CHAIRMAN: This is on Jalna-Khamgaon railway line. *...(Interruptions)...* No, no. Please.

DR. M. THAMBIDURAI: My point is related to what is mentioned in the answer. About Tamil Nadu, I asked about the Jolarpet-Krishnagiri-Hosur line. *...(Interruptions)...* The same reply has been given. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. Please. *...(Interruptions)...*

DR. M. THAMBIDURAI: Sir, I am asking a question that is related to this. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. *...(Interruptions)...* I am moving to the next question. *...(Interruptions)...* Question no. 216. Shri Sanjeev Arora.

Anti-dumping duty on import of polyester spun yarn

*216. SHRI SANJEEV ARORA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government is planning to impose anti-dumping duty on import of polyester spun yarn under Free Trade Agreement (FTA); and

(b) if not, whether Government is planning to make the raw material duty-free, enabling local industry to survive?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) Anti-dumping duty is not imposed under Free Trade Agreement (FTA) but by the Central Government (Department of Revenue, Ministry of Finance) under the Customs Tariff Act, 1975 on the recommendation of the Directorate General of Trade Remedies (DGTR) in the Department of Commerce. The DGTR is a quasi-judicial authority that carries out anti-dumping investigation in terms of the rules & procedures laid down in the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995; Customs Tariff Act, 1975 and Agreement on Implementation of Article VI of the General Agreement on Tariffs and Trade, 1994 and makes its recommendations

to the Ministry of Finance. As on date, no petition from the domestic industry is pending in DGTR to carry out an anti-dumping investigation in respect of the alleged dumped imports of polyester spun yarn.

(b) The principle raw material, namely, para-xylene is already exempted from customs duty. Further, certain other raw materials attract concessional customs duty rate of 2.5%/5%.

SHRI SANJEEV ARORA: Sir, in the reply, it is mentioned that there is no petition pending from industry. There was a petition from industry given in February of 2020, which was rejected by the Finance Ministry in 2022. My question to the hon. Minister is: Can that be reconsidered with a request from the industry or will they have to submit a new petition, which will take another two years?

श्रीमती अनुप्रिया सिंह पटेल : सर, जैसा कि माननीय सदस्य ने कहा, हमारे पास लगभग आठ इंडस्ट्रीज़ की तरफ से पेटिशंस थीं, जिन्हें 28 और इंडस्ट्रीज़ ने सपोर्ट किया था, जिनमें एन.आई.टी.एम.ए., एस.आई.एम.ए. और इंजन स्पिनर्स असोसिएशन भी थे। डीजीटीआर ने अपनी इन्वेस्टिगेशन करने के बाद सेंट्रल गवर्नमेंट के डिपार्टमेंट ऑफ रेवेन्यू को अपनी रिकमेंडेशंस भेजीं। Those recommendations were not accepted. अगर आप दोबारा पेटिशन फाइल करेंगे, तो डीजीटीआर एक बार फिर से उसको कंसीडर कर सकता है।

श्री उपसभापति : सेकंड सप्लिमेंटरी।

SHRI SANJEEV ARORA: Sir, the second reply given was that the raw material for production of polyester spun yarn is not para-xylene, but the principle raw material is polyester staple fibre, which attracts full duty. So, my question is: Can the Government provide a level-playing field by removing duty on import of polyester staple fibre as the industry is suffering?

श्रीमती अनुप्रिया सिंह पटेल : सर, पोलिएस्टर स्पन फाइबर, जिसकी माननीय सदस्य बात कर रहे हैं, उस पर 5 प्रतिशत की ड्यूटी है। इसके अलावा, और भी रॉ मैटीरियल्स हैं, जिन पर 2.5 परसेंट से 5 परसेंट की ड्यूटी है। जो पैराग्ज़िलीन है, उस पर ड्यूटी का एग्ज़ेम्प्शन है।

माननीय सदस्य ने इंडस्ट्री को लेवल प्लेइंग फील्ड प्रोवाइड कराने के संबंध में जो प्रश्न पूछा है, उसके संबंध में मैं बताना चाहती हूँ कि डीजीटीआर का उद्देश्य ही यही है कि हम अपनी डोमेस्टिक इंडस्ट्री को लेवल प्लेइंग फील्ड प्रोवाइड करें। इसके लिए अगर हमारे पास कभी भी कोई पेटिशन आती है, जिसमें लोकल इंडस्ट्री कहती है कि हमारी इंडस्ट्री को इंजरी हो रही है या

किसी भी प्रकार से डंपिग हो रही है, तो उन केसेज़ को हम इन्वेस्टिगेट करते हैं। अगर डंपिग की कोई ऐसी संभावना नज़र आती है, तो हम अपनी रिकमेंडेशंस भी भेजते हैं। हमारी कोशिश यही है कि अगर किसी प्रकार की कोई इंजरी नज़र आती है, तो उस पर हम एंटी-डंपिंग ड्यूटी लगाएँ। लेकिन, आप फिलहाल जिस फ़ाइबर की बात कर रहे हैं, उसके बारे में मैं हाउस को जरूर इन्फ़ॉर्म करना चाहती हूँ कि हमारी जो इंडस्ट्री है, जो इसे रॉ मैटीरियल के रूप में यूज़ कर रही है, अभी उसका 75 परसेंट कैपेसिटी यूटिलाइज़ेशन है। यहाँ तक कि डिमांड और सप्लाई की दृष्टि से उसके 81 परसेंट ऑपरेशंस हैं, इसलिए अभी कोई ऐसी संभावना नहीं है।

श्री उपसभापति : माननीय दिनेशचंद्र अनावाडीया जी।

श्री दिनेशचंद्र जेमलभाई अनावाडीया : माननीय उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि पोलिएस्टर के बुने कच्चे धागे की देश में जो माँग है, उसमें से हमारे देश में कितना प्रोडक्शन होता है और कितना आयात करना पड़ता है?

श्रीमती अनुप्रिया सिंह पटेल : सर, यह जो पोलिएस्टर स्पन फ़ाइबर है, वह लगभग हमारा जो टोटल.... I am sorry. आपने फ़ाइबर के बारे में पूछा है या यार्न के बारे में पूछा है?

श्री दिनेशचंद्र जेमलभाई अनावाडीया : मैडम, मैंने यार्न के बारे में पूछा है।

श्रीमती अनुप्रिया सिंह पटेल : सर, हमारा जो टोटल यार्न प्रोडक्शन है, उसमें 2.3 परसेंट इसका प्रोडक्शन होता है और हम एग्ज़ैक्टली कितना इम्पोर्ट करते हैं और कितना लोकली प्रोड्यूस करते हैं, इसके एग्ज़ैक्ट आँकड़े मैं माननीय सदस्य को उपलब्ध करा दूँगी।

श्री उपसभापति : माननीय जया बच्चन जी।

श्रीमती जया बच्चन : सर, मैं मंत्री जी से पूछना चाहूँगी, why has the Government promoted the use of polyester for 'हर घर तिरंगा' scheme? Will this not affect our Khadi production?

श्रीमती अनुप्रिया सिंह पटेल : सर, यह प्रश्न से संबंधित नहीं है।

MR. DEPUTY CHAIRMAN: Question No. 217.

Popularising the concept of Geographical indications

*217. SHRI RAKESH SINHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of Geographical Indication (GI) tags in India;

(b) the State-wise distribution thereof;

(c) how many of them have been registered (patented) from 2019-20 to 2021-22;

(d) how many Geographical Indications are from absolutely rural areas;

(e) how many sweets have these tags and their names thereof;

(f) the steps being taken to tap such Geographical Indications across the country; and

(g) whether Government would take steps to popularise the concept and outreach to alarger population?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PRAKASH): (a) to (g) A statement is laid on the Table of the House.

Statement

(a) As of July 27, 2022, the Office of Geographical Indications has Registered 420 GI Applications. Out of which 391 are Indian GI Applications and 29 are Foreign GI Applications.

(b) List of State wise Registered GI's in India is enclosed as **Annexure-A**.

(c) Seventy-Seven (77) GI Applications were registered during the period 2019-20 to 2021-22.

(d) Geographical Indications Registry does not maintain list of Registered GI's based on Urban or Rural Areas.

(e) As per Sec 2(1)(f) of Geographical Indications of Goods (Registration & Protection) Act, 1999, goods are classified to include Agricultural, Natural or Manufactured goods or any goods of Handicrafts or of Industry and includes Food stuff. Geographical Indications Registry does not maintain separate list of *sweet products* which are registered as Geographical Indications.

As of July 27, 2022, the Office has registered 20 Indian GI Applications related to Food stuff. The List of 20 Indian GI Applications registered under Foodstuff is enclosed as **Annexure-B**.

(f) and (g) The Government has taken various measures to sensitize and spread awareness on the subject of GI as an important intellectual property right across various stakeholders including farmers, artisans, traders, dealers, academia, students etc. The messaging has also been to encourage the producers to recognize the uniqueness of their regional products and seek protection through GI tag. Introducing the Geographical Indications of Goods (Registration and Protection) Act 1999, a *sui generis* legislation, was a step in this direction. The Act provides legal framework for the registration of geographical indications relating to goods, and prevention and protection of the intellectual property rights granted to a registered geographical indication against fraudulent use.

Further, the National IPR policy, 2016 provides strong emphasis on promotion of GIs across the country. In this regard, Department for Promotion of Industry and Internal Trade (DPIIT) set up the Cell for Intellectual Property and Management (CIPAM), to undertake focused action on issues related to IPRs including GI and addresses the identified objectives of the policy. CIPAM has also been entrusted for conducting IPR awareness campaign across the country in schools, colleges/universities and the industry, training and sensitization programmes for enforcement agencies and Judiciary, coordination for effective enforcement of IPR rights and for studying and facilitating implementation of best practices for promotion and commercialization of IPs within the country. In order to popularize Geographical indications (GIs) among general public and among consumers, the activities undertaken are placed at **Annexure-C**.

Furthermore, the Government has earmarked Rs. 75 crore under the IPR Policy Management Scheme for period of three years i.e. FY 2022-23 to 2024-25 to undertake initiatives and activities aimed at creating awareness about significance of GIs, promoting registered Indian GIs, identify potential GIs and encourage stakeholders towards registration.

Annexure A

Details of GI Applications Registered as onJuly 7,2022

S. No.	App. No.	Geographical Indications	Status	Date of Filing	Goods	State
1	143	Guntur Sannam Chilli	Registered	29.10.2008	Agricultural	Andhra Pradesh
2	121	Tirupathi Laddu	Registered	31.03.2008	FoodStuff	Andhra Pradesh
3	433	Bandar Laddu	Registered	29.07.2013	FoodStuff	Andhra Pradesh
4	28	Srikalahasthi Kalamkari	Registered	16.03.2005	Handicraft	Andhra Pradesh
5	44	Kondapalli Bommalu	Registered	10.11.2005	Handicraft	Andhra Pradesh
6	89	BudithiBell & Brass Meta lCraft	Registered	16.04.2007	Handicraft	Andhra Pradesh
7	90	Machilipatnam Kalamkari	Registered	16.04.2007	Handicraft	Andhra Pradesh
8	107	Andhra Pradesh Leather Puppetry	Registered	01.08.2007	Handicraft	AndhraPradesh
9	122	Uppada Jamdani Sarees	Registered	10.04.2008	Handicraft	Andhra Pradesh
10	189	Venkatagiri Sarees	Registered	13.11.2009	Handicraft	Andhra Pradesh
11	198	Mangalagiri Sarees And Fabrics	Registered	26.02.2010	Handicraft	Andhra Pradesh
12	203	Bobbili Veena	Registered	24.03.2010	Handicraft	Andhra Pradesh
13	215	Dharmavaram Handloom Pattu Sarres and Paavadas	Registered	02.08.2010	Handicraft	Andhra Pradesh
14	481	Durgi Stone Carvings	Registered	01.05.2014	Handicraft	Andhra Pradesh
15	482	Etikoppaka Toys	Registered	01.05.2014	Handicraft	Andhra Pradesh
16	522	Udayagiri Wooden Cutlery	Registered	06.03.2015	Handicraft	Andhra Pradesh
17	524	Allagadda Stone Carving	Registered	06.03.2015	Handicraft	Andhra Pradesh

18	375	Arunachal Orange	Registered	27.01.2012	Agricultural	Arunachal Pradesh
19	625	Idu Mishmi Textiles	Registered	09.10.2018	Handicraft	Arunachal Pradesh
20	115 & 118	Assam(Orthodox)	Registered	19.11.2007 22.11.2007	Agricultural	Assam
21	435	Assam Karbi Anglong Ginger	Registered	29.08.2013	Agricultural	Assam
22	438	Tezpur Litchi	Registered	29.08.2013	Agricultural	Assam
23	439	Joha Rice of Assam	Registered	10.09.2013	Agricultural	Assam
24	558	Boka Chaul	Registered	25.07.2016	Agricultural	Assam
25	572	Chokuwa Rice o fAssam	Registered	14.12.2016	Agricultural	Assam
26	609	Kaji Nemu	Registered	05.01.2018	Agricultural	Assam
27	643	Judima	Registered	16.01.2019	Agricultural	Assam
28	55	Muga Silk of Assam	Registered	20.07.2006	Handicraft	Assam
29	384	Muga Silk of Assam (Logo)	Registered	19.06.2012	Handicraft	Assam
30	551	Bhagalpuri Zardalu	Registered	20.06.2016	Agricultural	Bihar
31	552	Shahi Litchi of Bihar	Registered	20.06.2016	Agricultural	Bihar
32	553	Katarni Rice	Registered	20.06.2016	Agricultural	Bihar
33	554	Magahi Paan	Registered	20.06.2016	Agricultural	Bihar
34	584	Silao Khaja	Registered	16.08.2017	FoodStuff	Bihar
35	37	Madhubani Painting	Registered	22.08.2005	Handicraft	Bihar
36	73	Applique(Khatwa) Work of Bihar	Registered	21.09.2006	Handicraft	Bihar
37	74	Sujini Embroidery Work of Bihar	Registered	21.09.2006	Handicraft	Bihar
38	75	Sikki Grass Products of Bihar	Registered	21.09.2006	Handicraft	Bihar
39	180	Bhagalpur Silk	Registered	15.07.2009	Handicraft	Bihar

40	536	Sikki Grass Products of Bihar	Registered	28.12.2015	Handicraft	Bihar
41	537	Applique (Khatwa)Work of Bihar	Registered	28.12.2015	Handicraft	Bihar
42	538	Sujini Embroidery Work of Bihar	Registered	28.12.2015	Handicraft	Bihar
43	656	Manjusha Art	Registered	07.08.2019	Handicraft	Bihar
44	611	Jeeraphool	Registered	15-02-2018	Agricultural	Chhattisgarh
45	82	BastarIron Craft	Registered	12.03.2007	Handicraft	Chhattisgarh
46	83	Bastar Dhokra	Registered	12.03.2007	Handicraft	Chhattisgarh
47	84	Bastar Wooden Craft	Registered	12.03.2007	Handicraft	Chhattisgarh
48	172	Champa Silk Saree And Fabrics	Registered	25.05.2009	Handicraft	Chhattisgarh
49	387	Bastar Dhokra(Logo)	Registered	05.11.2012	Handicraft	Chhattisgarh
50	618	Khola Chilli	Registered	06.08.2018	Agricultural	Goa
51	642	Harmal Chilli	Registered	14.01.2019	Agricultural	Goa
52	680	Myndoli Banana	Registered	13.12.2019	Agricultural	Goa
53	120	Feni	Registered	19.12.2007	Manufactured	Goa
54	655	Goan Khaje	Registered	24.07.2019	FoodStuff	Goa
55	185	Gir Kesar Mango	Registered	17.08.2009	Agricultural	Gujarat
56	192	Bhalia Wheat	Registered	17.12.2009	Agricultural	Gujarat
57	100	Sankheda Furniture	Registered	05.07.2007	Handicraft	Gujarat
58	101	Agates of Cambay	Registered	05.07.2007	Handicraft	Gujarat
59	103	Kutch Embroidery	Registered	11.07.2007	Handicraft	Gujarat
60	127	Tangaliya Shawl	Registered	09.06.2008	Handicraft	Gujarat
61	171	Surat Zari Craft	Registered	21.05.2009	Handicraft	Gujarat
62	174	Kachchh Shawls	Registered	04.06.2009	Handicraft	Gujarat

63	221	Jamnagari Bandhani	Registered	13.09.2010	Handicraft	Gujarat
64	232	Patan Patola	Registered	09.03.2011	Handicraft	Gujarat
65	380	Raj Kot Patola	Registered	16.03.2012	Handicraft	Gujarat
66	507	Sankheda Furniture (Logo)	Registered	08.01.2015	Handicraft	Gujarat
67	508	Agates of Cambay (Logo)	Registered	08.01.2015	Handicraft	Gujarat
68	509	Kutch Embroidery (Logo)	Registered	08.01.2015	Handicraft	Gujarat
69	585	Pethapur Printing Blocks	Registered	28.08.2017	Handicraft	Gujarat
70	644	Pithora	Registered	23.01.2019	Handicraft	Gujarat
71	25	Kangra Tea	Registered	11.02.2005	Agricultural	Himachal Pradesh
72	432	Himachali Kala Zeera	Registered	17.07.2013	Agricultural	Himachal Pradesh
73	19	Kullu Shawl	Registered	10.12.2004	Handicraft	Himachal Pradesh
74	79	ChambaRumal	Registered	22.01.2007	Handicraft	Himachal Pradesh
75	149	Kinnauri Shawl	Registered	04.12.2008	Handicraft	Himachal Pradesh
76	381 & 413	Kangra Paintings	Registered	04.02.2012 16.05.2013	Handicraft	Himacha lPradesh
77	383	Kullu Shawl (Logo)	Registered	23.05.2012	Handicraft	Himachal Pradesh
78	614	Chamba Chappal	Registered	25.05.2018	Handicraft	Himachal Pradesh
79	647	Lahauli Knitted Socks & Gloves	Registered	14.05.2019	Handicraft	Himachal Pradesh
80	468	Himachali Chulli Oil	Registered	24.02.2014	Manufactured	Himachal Pradesh
81	169	Kolhapuri Chappal	Registered	04.05.2009	Handicraft	India (Karnataka & Maharashtra)
82	72	Alleppey Green Cardamom	Registered	14.09.2006	Agricultural	India (Kerala& Tamilnadu)

83	49&56	Malabar Pepper	Registered	13.02.2006 20.07.2006	Agricultural	India (Kerala, Karnataka& Tamilnadu)
84	385	Nagpur Orange	Registered	03.08.2012	Agricultural	India (Maharashtra & Madhya Pradesh)
85	401	Mahoba Desawari Pan	Registered	05.02.2013	Agricultural	India (Uttar Pradesh & Madhya Pradesh)
86	602	Chak-Hao	Registered	26.12.2017	Agricultural	India(Manipur&Nagaland)
87	239	Warli Painting	Registered	06.07.2011	Handicraft	India (Maharashtra, Gujarat,Dadara& Nagar Haveli, Daman Diu
88	27	Phulkari	Registered	14.03.2005	Handicraft	India (Punjab,Haryana&Rajasthan)
89	85	Mansooned Malabar Arabica Coffee	Registered	05.04.2007	Agricultural	India (Karnataka&Kerala)
90	114	Mansooned Malabar Robusta Coffee	Registered	12.10.2007	Agricultural	India (Karnataka&Kerala)
91	145	Basmati	Registered	26.11.2008	Agricultural	India (Punjab/Haryana/Himachal Pradesh/Delhi/ Uttarkhand/Uttar Pradesh/Jammu& Kashmir)

92	241	Banaganapalle Mangoes	Registered	07.09.2011	Agricultural	India (Telangana& Andhra Pradesh
93	607	Araku Valley Arabica Coffee	Registered	01.01.2018	Agricultural	India (AndhraPradesh&Odisha)
94	636	DalleKhursani	Registered	10.12.2018	Agricultural	India (Sikkim and West Bengal)
95	635	Kashmir Saffron	Registered	03.12.2018	Agricultural	Jammu & Kashmir
96	46	Kashmir Pashmina	Registered	09.12.2005	Handicraft	Jammu & Kashmir
97	48	Kashmir Sozani Craft	Registered	19.01.2006	Handicraft	Jammu & Kashmir
98	51	Kani Shawl	Registered	13.02.2006	Handicraft	Jammu & Kashmir
99	181	Kashmir Paper Machie	Registered	17.07.2009	Handicraft	Jammu & Kashmir
100	182	Kashmir Walnut Wood Carving	Registered	17.07.2009	Handicraft	Jammu & Kashmir
101	204	Khatamband	Registered	24.03.2010	Handicraft	Jammu & Kashmir
102	527	Kashmiri Hand Knotted Carpet	Registered	01.06.2015	Handicraft	Jammu & Kashmir
103	658	Sohrai—KhovarPainting	Registered	23.08.2019	Handicraft	Jharkhand
104	33	Coorg Orange	Registered	31.03.2005	Agricultural	Karnataka
105	34	Mysore Betel Leaf	Registered	31.03.2005	Agricultural	Karnataka
106	35	Nanjanagud Banana	Registered	31.03.2005	Agricultural	Karnataka
107	69	Mysore Malligae	Registered	24.07.2006	Agricultural	Karnataka
108	70	Udupi Malligae	Registered	24.07.2006	Agricultural	Karnataka
109	71	Hadagali Malligae	Registered	24.07.2006	Agricultural	Karnataka
110	78	Coorg Gree Cardamom	Registered	27.12.2006	Agricultural	Karnataka

111	129	Byadagi Chilli	Registered	01.08.2008	Agricultural	Karnataka
112	131	Devanahalli Pomello	Registered	04.09.2008	Agricultural	Karnataka
113	132	Appemidi Mango	Registered	04.09.2008	Agricultural	Karnataka
114	133	Kamalapur Red Banana	Registered	04.09.2008	Agricultural	Karnataka
115	199	Udupi Mattu Gulla Brinjal	Registered	03.03.2010	Agricultural	Karnataka
116	211	Bangalore Blue Grapes	Registered	29.07.2010	Agricultural	Karnataka
117	212	Bangalore Rose Onion	Registered	30.07.2010	Agricultural	Karnataka
118	464	Sirsi Supari	Registered	10.12.2013	Agricultural	Karnataka
119	593	Gulbarga Tur Dal	Registered	26.09.2017	Agricultural	Karnataka
120	604	Coorg Arabica Coffee	Registered	01.01.2018	Agricultural	Karnataka
121	606	Chikmagalur Arabica Coffee	Registered	01.01.2018	Agricultural	Karnataka
122	608	Bababudangiris Arabica Coffee	Registered	01.01.2018	Agricultural	Karnataka
123	80	Dharwad Pedha	Registered	24.01.2007	FoodStuff	Karnataka
124	11	Mysore Silk	Registered	22.07.2004	Handicraft	Karnataka
125	20	Bidriware	Registered	24.01.2005	Handicraft	Karnataka
126	23	Channapatna Toys And Dolls	Registered	07.02.2005	Handicraft	Karnataka
127	24	Mysore Rosewood Inlay	Registered	07.02.2005	Handicraft	Karnataka
128	31	Kasuti Embroidery	Registered	31.03.2005	Handicraft	Karnataka
129	32	Mysore Traditional Paintings	Registered	31.03.2005	Handicraft	Karnataka
130	60	Ganjifa Cards of Mysore	Registered	26.07.2006	Handicraft	Karnataka
131	61	Navalgund Durries	Registered	26.07.2006	Handicraft	Karnataka
132	62	Karnataka Bronzeware	Registered	26.07.2006	Handicraft	Karnataka
133	76	Ilkal Sarees	Registered	16.10.2006	Handicraft	Karnataka

134	77	Molakalmuru Sarees	Registered	16.10.2006	Handicraft	Karnataka
135	134	Sandur Lambani Embroidery	Registered	09.09.2008	Handicraft	Karnataka
136	210	Guledgudd Khana	Registered	29.07.2010	Handicraft	Karnataka
137	213	Kinhal Toys	Registered	02.08.2010	Handicraft	Karnataka
138	224	Udupi Sarees	Registered	03.11.2010	Handicraft	Karnataka
139	510	Karnataka Bronzeware (Logo)	Registered	08.01.2015	Handicraft	Karnataka
140	511	Ganjifa cards of Mysore (Logo)	Registered	08.01.2015	Handicraft	Karnataka
141	512	Navalgund Durries (Logo)	Registered	08.01.2015	Handicraft	Karnataka
142	532	Mysore Silk (Logo)	Registered	26.08.2015	Handicraft	Karnataka
143	13&18	Mysore Agarbathi	Registered	11.08.2004 25.11.2004	Manufactured	Karnataka
144	29	Mysore Sandalwood Oil	Registered	18.03.2005	Manufactured	Karnataka
145	30	Mysore Sandal Soap	Registered	18.03.2005	Manufactured	Karnataka
146	17	Navara Rice	Registered	25.11.2004	Agricultural	Kerala
147	36	Palakkadan Matta Rice	Registered	18.04.2005	Agricultural	Kerala
148	81	Pokkali Rice	Registered	29.01.2007	Agricultural	Kerala
149	130 & 141	Vazhakulam Pineapple	Registered	27.08.2008 15.10.2008	Agricultural	Kerala
150	163	Central Travancore Jaggery	Registered	02.03.2009	FoodStuff	Kerala
151	186	Wayanad Jeerakasala Rice	Registered	23.09.2009	Agricultural	Kerala
152	187	Wayanad Gandhakasala Rice	Registered	23.09.2009	Agricultural	Kerala
153	242	Kaipad Rice	Registered	08.09.2011	Agricultural	Kerala
154	479	Chengalikodan Nendran Banana	Registered	28.03.2014	Agricultural	Kerala

155	543	Nilambur Teak	Registered	18.01.2016	Agricultural	Kerala
156	605	Wayanaad Robusta Coffee	Registered	01.01.2018	Agricultural	Kerala
157	613	MarayoorJaggery (Marayoor Sharkara)	Registered	16.03.2018	FoodStuff	Kerala
158	641	Tirur Betel Leaf (Tirur Vettila)	Registered	20.12.2018	Agricultural	Kerala
159	3	AranmulaKannadi(Aranmula Metal Mirror)	Registered	08.12.2003	Handicraft	Kerala
160	6	Payyannur Pavithra Ring	Registered	23.02.2004	Handicraft	Kerala
161	54	Alleppey Coir	Registered	03.07.2006	Handicraft	Kerala
162	57	Brass Broidered Coconut Shell Craftsof Kerala	Registered	26.07.2006	Handicraft	Kerala
163	58	Screw Pine Craft of Kerala	Registered	26.07.2006	Handicraft	Kerala
164	59	Maddalam of Palakkad	Registered	26.07.2006	Handicraft	Kerala
165	144	Cannanore Home Furnishings	Registered	14.11.2008	Handicraft	Kerala
166	152	BalaramapuramSareesAndFineCotton Fabrics	Registered	19.01.2009	Handicraft	Kerala
167	170	Kasaragod Sarees	Registered	11.05.2009	Handicraft	Kerala
168	179	Kuthampully Sarees	Registered	13.07.2009	Handicraft	Kerala
169	225	Chendamangalam Dhoties & Set Mundu	Registered	18.11.2010	Handicraft	Kerala
170	402	Kuthampully Dhoties & Set Mundu	Registered	11.02.2013	Handicraft	Kerala
171	516	Maddalam of Palakkad (Logo)	Registered	08.01.2015	Handicraft	Kerala

172	517	Brass Broidered Coconut Shell Crafts of Kerala(Logo)	Registered	08.01.2015	Handicraft	Kerala
173	518	Screw Pine Craft of Kerala (Logo)	Registered	08.01.2015	Handicraft	Kerala
174	660	Kuttiattoor Mango (KuttiattoorManga)	Registered	04.09.2019	Agricultural	Kerala
175	662	Edayur Chilli	Registered	03.10.2019	Agricultural	Kerala
176	434	Ratlami Sev	Registered	16.08.2013	FoodStuff	Madhya Pradesh
177	663	Balaghat Chinnor	Registered	03.10.2019	Agricultural	Madhya Pradesh
178	7	Chanderi Sarees	Registered	02.04.2004	Handicraft	Madhya Pradesh
179	97	Leather Toys of Indore	Registered	13.06.2007	Handicraft	Madhya Pradesh
180	98	Bagh Prints o f Madhya Pradesh	Registered	13.06.2007	Handicraft	Madhya Pradesh
181	102	Bell Metal Ware of Datiaand Tikamgarh	Registered	05.07.2007	Handicraft	Madhya Pradesh
182	197	Maheshwar Sarees & Fabrics	Registered	08.02.2010	Handicraft	Madhya Pradesh
183	388	Bell Metal Ware of Datia And Tikamgarh (Logo)	Registered	11.12.2012	Handicraft	Madhya Pradesh
184	399	Leather Toys of Indore (LOGO)	Registered	29.01.2013	Handicraft	Madhya Pradesh
185	505	Bagh Prints of Madhya Pradesh (Logo)	Registered	08.01.2015	Handicraft	Madhya Pradesh
186	378	Jhabua Kadaknath Black Chicken Meat	Registered	08.02.2012	FoodStuff	Madhya Pradesh
187	139, 379 & 497	Alphonso	Registered	22.09.2008	Agricultural	Maharashtra
188	154	Mahabaleshwar Strawberry	Registered	09.02.2009	Agricultural	Maharashtra

189	165	Nashik Grapes	Registered	26.03.2009	Agricultural	Maharashtra
190	240	Kolhapur Jaggery	Registered	29.07.2011	foodStuff	Maharashtra
191	470	Ajara Ghansal Rice	Registered	26.03.201	Agricultural	Maharashtra
192	471	Waigaon Turmeric	Registered	26.03.2014	Agricultural	Maharashtra
193	472	Mangalwedha Jowar	Registered	26.03.2014	Agricultural	Maharashtra
194	473	Bhiwapur Chilli	Registered	26.03.2014	Agricultural	Maharashtra
195	474	Sindhudurg & Ratnagiri Kokum	Registered	26.03.2014	Agricultural	Maharashtra
196	476	Waghya Ghevada	Registered	26.03.2014	Agricultural	Maharashtra
197	477	Navapura Desi Tur	Registered	26.03.2014	Agricultural	Maharashtra
198	478	Ambemohar Rice	Registered	26.03.2014	Agricultural	Maharashtra
199	489	Vengurla Cashew	Registered	22.07.2014	Agricultural	Maharashtra
200	490	Sangli Raisins	Registered	22.07.2014	Agricultural	Maharashtra
201	491	Lasalgaon Onion	Registered	22.07.2014	Agricultural	Maharashtra
202	493	Dahanu Gholvad Chikoo	Registered	11.08.2014	Agricultural	Maharashtra
203	494	Beed Custard Apple	Registered	26.08.2014	Agricultural	Maharashtra
204	495	Jalna Sweet Orange	Registered	26.08.2014	Agricultural	Maharashtra
205	496	Sangli Turmeric	Registered	26.08.2014	Agricultural	Maharashtra
206	498	Jalgaon Banana	Registered	26.08.2014	Agricultural	Maharashtra
207	499	Marathwada Kesar Mango	Registered	30.09.2014	Agricultural	Maharashtra
208	500	Purandar Fig	Registered	30.09.2014	Agricultural	Maharashtra
209	501	Jalgaon Bharit Brinjal	Registered	30.09.2014	Agricultural	Maharashtra
210	502	Solapur Pomegranate	Registered	30.09.2014	Agricultural	Maharashtra

211	8	Solapur Chaddar	Registered	05.04.2004	Handicraft	Maharashtra
212	9	Solapur Terry Towel	Registered	20.05.2004	Handicraft	Maharashtra
213	128	Puneri Pagadi	Registered	10.06.2008	Handicraft	Maharashtra
214	150 & 153	Paithani Sarees And Fabrics	Registered	05.01.2009 & 09.02.2009	Handicraft	Maharashtra
215	390	KarvathKati Tussar Sarees And Fabrics	Registered	07.01.2013	Handicraft	Maharashtra
216	123	Nashik Valley Wine	Registered	22.04.2008	Manufactured	Maharashtra
217	466	Kachai Lemon	Registered	10.12.2013	Agricultural	Manipur
218	590	Tamenglong Orange	Registered	18.09.2017	Agricultural	Manipur
219	592	Hathei Chilli	Registered	18.09.2017	Agricultural	Manipur
220	371	Shaphee Lanphee	Registered	19.12.2011	Handicraft	Manipur
221	372	Wangkhei Phee	Registered	19.12.2011	Handicraft	Manipur
222	373	Moirang Phee	Registered	19.12.2011	Handicraft	Manipur
223	437	Memong Narang	Registered	29.08.2013	Agricultural	Meghalaya
224	465	Khasi Mandarin	Registered	10.12.2013	Agricultural	Meghalaya
225	377	Mizo Chilli	Registered	27.01.2012	Agricultural	Mizoram
226	629 & 630	Mizo Ginger	Registered	28.11.2018	Agricultural	Mizoram
227	582	Tawlhlohpuan	Registered	20.06.2017	Handicraft	Mizoram
228	583	Mizo Puanchei	Registered	20.06.2017	Handicraft	Mizoram
229	586	Pawndum	Registered	30.08.2017	Handicraft	Mizoram
230	587	Ngotekherh	Registered	30.08.2017	Handicraft	Mizoram

231	588	Hmaram	Registered	30.08.2017	Handicraft	Mizoram
232	109	Naga Mircha	Registered	22.08.2007	Agricultural	Nagaland
233	374	Naga Tree Tomato	Registered	27.01.2012	Agricultural	Nagaland
234	640	Naga Cucumber	Registered	10.12.2018	Agricultural	Nagaland
235	542	Chakhesang Shawls	Registered	01.01.2016	Handicraft	Nagaland
236	229	Ganjam Kewda Flower	Registered	24.12.2010	Agricultural	Odisha
237	610	Kandhamal Haladi	Registered	11.01.2018	Agricultural	Odisha
238	612	Odisha Rasagola	Registered	23.02.2018	foodStuff	Odisha
239	10	Kotpad Handloom Fabric	Registered	10.06.2004	Handicraft	Odisha
240	22	Orissalkat	Registered	01.02.2005	Handicraft	Odisha
241	86 & 108	Pipli Applique Work	Registered	09.04.2007 22.08.2007	Handicraft	Odisha
242	87	Konark Stone Carving	Registered	09.04.2007	Handicraft	Odisha
243	88	Orissa Pattachitra	Registered	09.04.2007	Handicraft	Odisha
244	136	Khandua Saree And Fabrics	Registered	12.09.2008	Handicraft	Odisha
245	167	Gopalpur Tussar Fabrics	Registered	15.04.2009	Handicraft	Odisha
246	207	Dhalapathar Parda & Fabrics	Registered	13.07.2010	Handicraft	Odisha
247	208	Sambalpuri Bandha Saree & Fabrics	Registered	13.07.2010	Handicraft	Odisha
248	217	Bomkai Saree & Fabrics	Registered	13.09.2010	Handicraft	Odisha
249	219	Habaspuri Saree & Fabrics	Registered	13.09.2010	Handicraft	Odisha
250	220	Berhampur Patta (Phoda Kumbha) Saree & Joda	Registered	13.09.2010	Handicraft	Odisha

251	386	Orissa Pattachitra (Logo)	Registered	05.10.2012	Handicraft	Odisha
252	228	Ganjam Kewda Rooh	Registered	24.12.2010	Manufactured	Odisha
253	201	Villianur Terracotta Works	Registered	22.03.2010	Handicraft	Pondicherry
254	202	Tirukanur Papier Mache Craft	Registered	22.03.2010	Handicraft	Pondicherry
255	142	Bikaneri Bhujia	Registered	28.10.2008	FoodStuff	Rajasthan
256	628	Sojat Mehndi	Registered	13.11.2018	Agricultural	Rajasthan
257	12	Kota Doria	Registered	22.07.2004	Handicraft	Rajasthan
258	66	Blue Pottery of Jaipur	Registered	14.08.2006	Handicraft	Rajasthan
259	67	Molela Clay Work	Registered	31.08.2006	Handicraft	Rajasthan
260	68	Kathputlis of Rajasthan	Registered	31.08.2006	Handicraft	Rajasthan
261	147	Sanganeri Hand Block Printing	Registered	02.12.2008	Handicraft	Rajasthan
262	183	Bagru Hand Block Print	Registered	10.08.2009	Handicraft	Rajasthan
263	191	Kota Doria(Logo)	Registered	10.12.2009	Handicraft	Rajasthan
264	244	Thewa Art Work	Registered	17.10.2011	Handicraft	Rajasthan
265	519	Pokaran Pottery	Registered	19.01.2015	Handicraft	Rajasthan
266	539	Molela Clay Work of Rajasthan (Logo)	Registered	28.12.2015	Handicraft	Rajasthan
267	540	Blue Pottery of Jaipur (Logo)	Registered	28.12.2015	Handicraft	Rajasthan
268	541	Kathputlis of Rajasthan (Logo)	Registered	28.12.2015	Handicraft	Rajasthan
269	405	Makrana Marble	Registered	09.04.2013	Natural	Rajasthan
270	376	Sikkim Large Cardamom	Registered	27.01.2012	Agricultural	Sikkim
271	110	Eathomozhy Tall Coconut	Registered	07.09.2007	Agricultural	Tamil Nadu
272	116&117	Nilgiri (Orthodox) Logo	Registered	19.11.2007 22.11.2007	Agricultural	Tamil Nadu

273	124	Virupakshi Hill Banana	Registered	12.05.2008	Agricultural	Tamil Nadu
274	126	Sirumalai Hill Banana	Registered	22.05.2008	Agricultural	Tamil Nadu
275	231	Erode Manjal (ErodeTurmeric)	Registered	04.01.2011	Agricultural	Tamil Nadu
276	238	Madurai Malli	Registered	03.06.2011	Agricultural	Tamil Nadu
277	616	Kodaikanal Malai Poondu	Registered	01.06.2018	Agricultural	Tamil Nadu
278	675	Kanniyakumari Clove		30.10.2019	Agricultural	Tamil Nadu
279	403	Srivilliputtur Palkova	Registered	27.02.2013	foodStuff	Tamil Nadu
280	486	Kovilpatti Kadalai Mittai	Registered	03.07.2014	foodStuff	Tamil Nadu
281	550	Palani Panchamirtham	Registered	15.06.2016	foodStuff	Tamil Nadu
282	5	Salem Fabric	Registered	12.02.2004	Handicraft	Tamil Nadu
283	15	Kancheepuram Silk	Registered	07.10.2004	Handicraft	Tamil Nadu
284	16	Bhavani Jamakkalam	Registered	25.10.2004	Handicraft	Tamil Nadu
285	21	Madurai Sungudi	Registered	24.01.2005	Handicraft	Tamil Nadu
286	47	Thanjavur Painting	Registered	04.01.2006	Handicraft	Tamil Nadu
287	63	Thanjavur Art Plate	Registered	26.07.2006	Handicraft	Tamil Nadu
288	64	Swamimalai BronzeIcons	Registered	26.07.2006	Handicraft	Tamil Nadu
289	65	Temple Jewellery of Nagercoil	Registered	26.07.2006	Handicraft	Tamil Nadu
290	92	Arani Silk	Registered	25.04.2007	Handicraft	Tamil Nadu
291	93	Kovai Kora Cotton Sarees	Registered	25.04.2007	Handicraft	Tamil Nadu
292	94	Salem Silkknowas Salem Venpattu	Registered	16.05.2007	Handicraft	Tamil Nadu
293	96	Thanjavur Doll	Registered	18.05.2007	Handicraft	Tamil Nadu
294	135	Toda Embroidery	Registered	11.09.2008	Handicraft	Tamil Nadu
295	195	Pattamadai Pai ("PattamadaiMat")	Registered	25.01.2010	Handicraft	Tamil Nadu

296	196	Nachiarkoil Kuthuvilakku ("Nachiark oil Lamp")	Registered	08.02.2010	Handicraft	Tamil Nadu
297	200	Chettinad Kottan	Registered	17.03.2010	Handicraft	Tamil Nadu
298	209	Thanjavur Veenai	Registered	23.07.2010	Handicraft	Tamil Nadu
299	422	Kandangi Saree	Registered	16.05.2013	Handicraft	Tamil Nadu
300	423	Thanjavur Pith Works	Registered	22.05.2013	Handicraft	Tamil Nadu
301	426	Mahabalipuram Stone Sculpture	Registered	31.05.2013	Handicraft	Tamil Nadu
302	429	Arumbavur Wood Carvings	Registered	05.07.2013	Handicraft	Tamil Nadu
303	480	Thirubuvanam Silk Sarees	Registered	15.04.2014	Handicraft	Tamil Nadu
304	513	Thanjavur Art Plate (Logo)	Registered	08.01.2015	Handicraft	Tamil Nadu
305	514	Swamimalai BronzeIcons (Logo)	Registered	08.01.2015	Handicraft	Tamil Nadu
306	515	Temple Jewellery of Nagercoil(Logo)	Registered	08.01.2015	Handicraft	Tamil Nadu
307	424	Karuppur Kalamkari Paintings	Registered	28.05.2013	Handicraft	Tamil Nadu
308	431	Kallakurichi Wood Carving	Registered	05.07.2013	Handicraft	Tamil Nadu
309	467	Narasinghapettai Nagaswaram	Registered	31.01.2014	Handicraft	Tamil Nadu
310	26	Coimbatore Wet Grinder	Registered	14.03.2005	Manufactured	Tamil Nadu
311	95	East India Leather	Registered	18.05.2007	Manufactured	Tamil Nadu
312	400	Dindigul Locks	Registered	29.01.2013	Manufactured	Tamil Nadu
313	193	Hyderabad Haleem	Registered	18.12.2009	FoodStuff	Telangana
314	4	PochampallyIkat	Registered	15.12.2003	Handicraft	Telangana
315	53	Silver Filigree of Karimnagar	Registered	28.04.2006	Handicraft	Telangana

316	91	Nirmal Toys and Craft	Registered	16.04.2007	Handicraft	Telangana
317	105	Nirmal Furniture	Registered	01.08.2007	Handicraft	Telangana
318	106	Nirmal Paintings	Registered	01.08.2007	Handicraft	Telangana
319	137	Gadwal Sarees	Registered	22.09.2008	Handicraft	Telangana
320	188	Siddipet Gollabama	Registered	05.11.2009	Handicraft	Telangana
321	190	Cheriyal Paintings	Registered	20.11.2009	Handicraft	Telangana
322	194	Pembarthi Metal Craft	Registered	22.12.2009	Handicraft	Telangana
323	214	Narayanpet Handloom Sarees	Registered	02.08.2010	Handicraft	Telangana
324	521	Adilabad Dokra	Registered	06.03.2015	Handicraft	Telangana
325	523	Warangal Durries	Registered	06.03.2015	Handicraft	Telangana
326	562	PochampallyIkat (Logo)	Registered	08.08.2016	Handicraft	Telangana
327	599	TeliaRumal	Registered	15.12.2017	Handicraft	Telangana
328	436	Tripura Queen Pineapple	Registered	29.08.2013	Agricultural	Tripura
329	50	Allahabad Surkha Guava	Registered	13.02.2006	Agricultural	Uttar Pradesh
330	125	Mango Malihabadi Dusseheri	Registered	15.05.2008	Agricultural	Uttar Pradesh
331	205	Kalanamak Rice	Registered	25.03.2010	Agricultural	Uttar Pradesh
332	206	Rataul Mango	Registered	05.04.2010	Agricultural	Uttar Pradesh
333	99	Banaras Brocades And Sarees	Registered	04.07.2007	Handicraft	UttarPradesh
334	119	Lucknow Chikan Craft	Registered	07.12.2007	Handicraft	Uttar Pradesh
335	148	Hand Made Carpet of Bhadohi	Registered	02.12.2008	Handicraft	Uttar Pradesh
336	155 & 156	Firozabad Glass (Logo)	Registered	09.02.2009	Handicraft	Uttar Pradesh

337	159 & 160	Kanpur Saddlery (Logo)	Registered	09.02.2009	Handicraft	UttarPradesh
338	161 & 162	Moradabad Metal Craft (Logo)	Registered	09.02.2009	Handicraft	Uttar Pradesh
339	177	Varanasi Glass Beads	Registered	06.07.2009	Handicraft	Uttar Pradesh
340	178	Khurja Pottery	Registered	06.07.2009	Handicraft	Uttar Pradesh
341	184	Saharanpur Wood Craft	Registered	17.08.2009	Handicraft	UttarPradesh
342	233	Agra Durrie	Registered	01.04.2011	Handicraft	Uttar Pradesh
343	234	Farrukhabad Prints	Registered	01.04.2011	Handicraft	Uttar Pradesh
344	236	Lucknow Zardozi	Registered	01.04.2011	Handicraft	Uttar Pradesh
345	237	Banaras Brocades And Sarees (Logo)	Registered	29.04.2011	Handicraft	Uttar Pradesh
346	397	Banaras Gulabi Meenakari Craft	Registered	24.01.2013	Handicraft	Uttar Pradesh
347	398	Banaras Metal Repouse Craft	Registered	24.01.2013	Handicraft	Uttar Pradesh
348	457	Varanasi Wooden Lacquerware & Toys	Registered	31.10.2013	Handicraft	Uttar Pradesh
349	458	Mirzapur Handmade Dari	Registered	31.10.2013	Handicraft	Uttar Pradesh
350	459	Nizamabad Black Clay Pottery	Registered	31.10.2013	Handicraft	Uttar Pradesh
351	555	Ghazipur Wall Hanging	Registered	25.07.2016	Handicraft	Uttar Pradesh
352	556	Varanasi Soft Stone Jali Work	Registered	25.07.2016	Handicraft	Uttar Pradesh
353	619	Gorakhpur Terracotta	Registered	10.09.2018	Handicraft	Uttar Pradesh
354	620	Banaras Zardozi	Registered	10.09.2018	Handicraft	Uttar Pradesh
355	621	Chunar Glaze Pottery	Registered	10.09.2018	Handicraft	Uttar Pradesh
356	622	Mirzapur Pital Bartan	Registered	10.09.2018	Handicraft	Uttar Pradesh

357	623	Banaras Wood Carving	Registered	10.09.2018	Handicraft	Uttar Pradesh
358	624	Banaras Hand Block Print	Registered	10.09.2018	Handicraft	Uttar Pradesh
359	645	Mau Saree	Registered	04.03.2019	Handicraft	Uttar Pradesh
360	157& 158	Kannauj Perfume (Logo)	Registered	09.02.2009	Manufactured	UttarPradesh
361	389	Meerut Scissors	Registered	12.12.2013	Manufactured	Uttar Pradesh
362	557	Chunar Balua Patthar	Registered	25.07.2016	Natural	Uttar Pradesh
363	520	Uttarakhand Tejpat	Registered	27.01.2015	Agricultural	Uttarakhand
364	650	Kumaon Chyura Oil	Registered	27.05.2019	Agricultural	Uttarakhand
365	651	Munsyari Razma	Registered	27.05.2019	Agricultural	Uttarakhand
366	589	Bhotia Dann of Uttarakhand	Registered	18.09.2017	Handicraft	Uttarakhand
367	648	Uttarakhand Aipan	Registered	27.05.2019	Handicraft	Uttarakhand
368	652	Uttarakhand Ringa Craft	Registered	27.05.2019	Handicraft	Uttarakhand
369	653	Uttarakh and Tamta Product	Registered	27.05.2019	Handicraft	Uttarakhand
370	654	Uttarakhand Thulma	Registered	27.05.2019	Handicraft	Uttarakhand
371	1&2	DarjeelingTea (word & Logo)	Registered	27.10.2003	Agricultural	West Bengal
372	111	Malda Laxman Bhog Mango	Registered	19.09.2007	Agricultural	WestBengal
373	112	Malda Khirsapati (Himsagar) Mango	Registered	19.09.2007	Agricultural	WestBengal
374	113	Malda Fazli Mango	Registered	01.10.2007	Agricultural	WestBengal
375	530	Tulapanji Rice	Registered	24.08.2015	Agricultural	WestBengal
376	531	Gobindobhog Rice	Registered	24.08.2015	Agricultural	WestBengal
377	525	Bardhaman Sitabhog	Registered	13.03.2015	FoodStuff	WestBengal

378	526	Bardhaman Mihidana	Registered	13.03.2015	FoodStuff	WestBengal
379	533	Banglar Rasogolla	Registered	18.09.2015	FoodStuff	WestBengal
380	52	Nakshi Kantha	Registered	07.04.2006	Handicraft	WestBengal
381	104	Santiniketan Leather Goods	Registered	12.07.2007	Handicraft	WestBengal
382	138	Santipore Saree	Registered	22.09.2008	Handicraft	WestBengal
383	173	Baluchari Saree	Registered	01.06.2009	Handicraft	WestBengal
384	176	Dhaniakhali Saree	Registered	02.07.2009	Handicraft	WestBengal
385	453	Bankura Panchmura Terracotta Craft	Registered	23.09.2013	Handicraft	WestBengal
386	563	Bengal Dokra	Registered	17.08.2016	Handicraft	WestBengal
387	564	Bengal Patachitra	Registered	17.08.2016	Handicraft	WestBengal
388	565	Purulia Chau Mask	Registered	17.08.2016	Handicraft	WestBengal
389	566	Wooden Mask of Kushmandi	Registered	17.08.2016	Handicraft	WestBengal
390	567	Madurkathi	Registered	18.08.2016	Handicraft	WestBengal
391	382	Joynagar Moa	Registered	10.05.2012	FoodStuff	WestBengal
392	251	Zateck chmel	Registered	28.11.2011	Manufactured	CzechRepublic
393	263	Chios Mastiha	Registered	28.11.2011	Manufactured	Greece
394	253	Munchener Bier	Registered	28.11.2011	Manufactured	Germany
395	262	Bayerisches Bier	Registered	28.11.2011	Manufactured	Germany
396	140	Champangne	Registered	29.09.2008	Manufactured	France
397	230	Cognac	Registered	24.12.2010	Manufactured	France
398	164	Prosciuttodi Parma	Registered	26.03.2009	Food Stuff	Italy
399	349	Asiago	Registered	28.11.2011	Food Stuff	Italy

400	350 & 577	Grana Pradano	Registered	28.11.2011	Food Stuff	Italy
401	351	Parmigiano Reggiano	Registered	28.11.2011	Food Stuff	Italy
402	503	Prosecco	Registered	12.11.2014	Manufactured	Italy
403	347	Gorgonzola	Registered	28.11.2011	Manufactured	Italy
404	353	Conegliano Valdobbiadene Prosecco	Registered	28.11.2011	Manufactured	Italy
405	355	Toscano	Registered	28.11.2011	Manufactured	Italy
406	356	Franciacorta	Registered	28.11.2011	Manufactured	Italy
407	361	Chianti	Registered	28.11.2011	Manufactured	Italy
408	362	Montepulciano D'abruzzo	Registered	28.11.2011	Manufactured	Italy
409	366	Brunello Di Montalcino	Registered	28.11.2011	Manufactured	Italy
410	367	Lambrusco Di Sorbara	Registered	28.11.2011	Manufactured	Italy
411	368	Lambrusco Grasparossa Di Castelvetro	Registered	28.11.2011	Manufactured	Italy
412	344	Irish Cream/Irish Cream Liqueur	Registered	28.11.2011	Manufactured	Ireland
413	345	Irish Whiskey	Registered	28.11.2011	Manufactured	Ireland
414	243	Tequila	Registered	26.09.2011	Manufactured	Mexico
415	43	Peruvian Pisco	Registered	29.09.2005	Manufactured	Peru
416	226	Porto	Registered	09.12.2010	Manufactured	Portugal
417	227	Douro	Registered	09.12.2010	Manufactured	Portugal
418	151	Scotch Whisky	Registered	05.01.2009	Manufactured	United Kingdom
419	146	Napa Valley	Registered	26.11.2008	Manufactured	UnitedStatesofAmerica
420	534	Lamphun Brocade ThaiSilk	Registered	16.10.2015	Handicraft	Thailand

Annexure -B

List of Indian GI Applications registered under Foodstuff

Sl. No.	App. No.	Geographical Indications	Status	Goods	State
1	121	Tirupathi Laddu	Registered	Food Stuff	Andhra Pradesh
2	433	Bandar Laddu	Registered	Food Stuff	Andhra Pradesh
3	584	Silao Khaja	Registered	Food Stuff	Bihar
4	655	Goan Khaje	Registered	Food Stuff	Goa
5	80	Dharwad Pedha	Registered	Food Stuff	Karnataka
6	163	Central Travancore Jaggery	Registered	Food Stuff	Kerala
7	613	Marayoor Jaggery (Marayoor Sharkara)	Registered	Food Stuff	Kerala
8	434	Ratlami Sev	Registered	Food Stuff	Madhya Pradesh
9	378	Jhabua Kadaknath Black Chicken Meat	Registered	Food Stuff	Madhya Pradesh
10	240	Kolhapur Jaggery	Registered	Food Stuff	Maharashtra
11	612	Odisha Rasagola	Registered	Food Stuff	Odisha
12	142	Bikaneri Bhujia	Registered	Food Stuff	Rajasthan
13	403	Srivilliputtur Palkova	Registered	Food Stuff	Tamil Nadu
14	486	Kovilpatti Kadalai Mittai	Registered	Food Stuff	Tamil Nadu
15	550	Palani Panchamirtham	Registered	Food Stuff	Tamil Nadu
16	193	Hyderabad Haleem	Registered	Food Stuff	Telangana
17	525	Bardhaman Sitabhog	Registered	Food Stuff	West Bengal
18	526	Bardhaman Mihidana	Registered	Food Stuff	West Bengal
19	533	Banglar Rasogolla	Registered	Food Stuff	West Bengal
20	382	Joynagar Moa	Registered	Food Stuff	West Bengal

Annexure-C

Activities undertaken by the Department to popularize and spread awareness about the geographical indications (GI) products in the country:

In order to popularize Geographical indications (GIs) among general public and among consumers, the activities undertaken are as under:

- GIs from various states were exhibited as part of the Hyderabad Design Week's Design Expo held between 10-12 October, 2019. In addition to exhibiting the GIs,

dedicated counter was setup where Department's officials interacted with participants on the importance of IPR, need for awareness and helped answer their queries regarding the subject. The event witnessed participation from nearly 100 countries.

- GIs were also exhibited at the Global Exhibition on Services 2019 held from 26-28 October, 2019 at Bengaluru. The event witnessed participation from nearly 100 countries.
- DPIIT in partnership with Confederation of Indian Industry (CII) and State of Telangana as Partner State organized "Geographical Indication Festival of India (GIFI) from 09 Jan - 8 Feb, 2021. The virtual exhibition showcased over 100+ authorised GI producers setting up virtual stall using CII HIVE Platform.
- Regular social media campaigns have been undertaken by the Department for spreading awareness and promoting the GI tagged products. Through these campaigns interesting stories and factoids on GI are shared. These include, *'Gift a GI'* launched during festive seasons to encourage purchase of GI products, *'Spot the GI'* to spread awareness on GIs through interesting factoids, among others.
- In order to create awareness to get due recognition of Indian Handicrafts and handloom, Department ran a campaign on "*Winter GI Accessories*."
- In order to popularize Geographical Indications of India, 17 promotional videos covering various Indian GIs was prepared in collaboration with TV History. These videos were aired on various channels of the TV History 18 network such as History TV18 -SD, History TV18 – HD in 2021-22.
- To create awareness about the GIs in the urban population, an article prepared on the subject of GIs was published in India Today English magazine's 45th Anniversary Special Issue in January 2021.
- Dedicated GI Pavilion was setup during the Aahar, 2022 fair for five days. The event offered an opportunity to showcase Indian tradition, culture and enterprising activities under a single umbrella. 25 GI products were showcased at the fair from across the country. A large number of traders/industry players from top ranks of the hotel industry, restaurants, catering industry/institutions, importers, buyers/distributors to source best of the products in the food, hospitality, and equipment sectors, visited Aahar 2022 and it helped the GI holders build connections and boost their business.
- In addition to the dedicated GI counters from DPIIT at Aahar 2022, Tribal Co-operative Marketing Development Federation of India (TRIFED) also participated

in this exhibition whereby the GIs products from the tribal communities such as Naga Mircha, ChakHao rice, Assam tea (orthodox) were exhibited.

- An awareness workshop was conducted in Kalsi Dehradun on 26 April 2022 in collaboration with IIT Roorkee for several local artisans to create awareness on GI Protection, enforcement, its significance, marketing avenues through e-commerce platforms etc.
- On the occasion of World Intellectual Property Day 2022, DPIIT conducted National Photography Contest on theme *भारत की अमूल्य धरोहर*, capturing various aspects of Geographical Indications and their uniqueness, diversity, and artistry.
- In addition to the above, the GI Registry regularly conducts Awareness programmes for stakeholders on GI at various places in the country and also provides necessary handholding facility to the applicants in the filing and processing of their GI applications.
- The Office of Controller General of Patents and Designs (CGPDTM) conducts awareness programmes on GI in association with other industrial organizations for the benefit of stakeholders in GI. These programmes are aimed at acquainting GI stakeholders about importance of GI registration and benefits of unique identity given by GI registration to the products.

श्री राकेश सिन्हा : उपसभापति महोदय, ज्योग्राफिकल इंडिकेशन का तात्पर्य होता है कि किसी खास स्थान से किसी प्रोडक्ट का संबंध होना, उसका वैशिष्ट्य होना। भारत में इसकी संख्या 420 है, जबकि दुनिया के अनेक देशों में - उसका एक बड़ा कारण है कि पहले यह वाइन और स्प्रिट तक ही सीमित था। इसलिए चाइना में लगभग 7,000, फ्रांस में 4,000 और लातविया जैसी कंट्री में भी 4,000 है। दोहा के नेगोसिएशन के बाद से इसको फूड आइटम यानी मेन्युफैक्चर आइटम में बढ़ाया गया है। मैं जानना चाहता हूं कि भारत में जिस प्रकार की विविधता है, उस विविधता को देखते हुए फूड आइटम्स में हमारे सिर्फ 20 आइटम्स रजिस्टर्ड हैं। जबकि हर क्षेत्र में एक फूड आइटम महत्वपूर्ण होता है, उसका नाम जुड़ा होता है, जैसे बिहार में मनेर का लड्डू है। हम जानते हैं। इस तरह से इन फूड आइटम्स को रजिस्टर करने के लिए सरकार क्या विशेष प्रयास कर रही है?

श्री सोम प्रकाश : माननीय सदस्य ने ज्योग्राफिकल इंडिकेशन के अधीन प्रश्न पूछा है। हम सारे देश में एक अवेयरनेस कैम्पेन चलाते हैं। उसका स्टेटमेंट साथ में लगा हुआ है। इसको पाप्युलराइज़ करने के लिए हम विभिन्न स्कूल्स, कॉलेजेज़ और यूनिवर्सिटीज़ में इसका कैम्पेन चलाते हैं। इसको पाप्युलराइज़ करने के लिए, कैम्पेन चलाने के लिए वर्ष 2022-23 में 75 करोड़ रुपये रखे हैं और 2023-24 में भी 75 करोड़ रुपये इसी काम के लिए रखे हैं।

श्री राकेश सिन्हा : उपसभापति महोदय, मैं सरकार को बधाई देना चाहता हूं कि ज्योग्राफिकल इंडिकेशंस के प्रचार-प्रसार के लिए 75 करोड़ रुपये का एक अच्छा अमाउन्ट एलॉट किया गया है, जिससे आम लोगों को मालूम हो सके कि ज्योग्राफिकल इंडिकेशन क्या होता है। कुछ राज्यों में, जैसे तमिलनाडु में 40, महाराष्ट्र में 30 और आंध्र प्रदेश में 17 फूड ज्योग्राफिकल इंडिकेशंस हैं, लेकिन कुछ ऐसे राज्य हैं, जहां लिटरेसी कम है, जैसे झारखंड में सिर्फ एक है, छत्तीसगढ़ में 4 हैं और खासकर ट्राइबल एरियाज़ में ज्योग्राफिकल इंडिकेशंस की संभावनाएं बहुत अधिक हैं। उनके फूड प्रोडक्ट्स, मेन्युफैक्चर और नेचुरल प्रोडक्ट्स का वैशिष्ट्य अधिक है। मैं जानना चाहता हूं कि इन राज्यों में, खासकर ट्राइबल स्टेट्स में ज्योग्राफिकल इंडिकेशंस को रजिस्टर करने के लिए सरकार क्या विशेष प्रयास कर रही है, जिससे कि उन चीज़ों को रजिस्टर कर सकें? इसी के साथ मेरा एक छोटा सा प्रश्न है।

श्री उपसभापति : आपका दूसरा सवाल हो गया है।

श्री राकेश सिन्हा : महोदय, भारत में विदेशों के करीब 29 आइटम्स रजिस्टर्ड हैं। भारत के कितने आइटम्स विदेशों में रजिस्टर्ड हैं?

श्री उपसभापति : राकेश जी, आपने तीसरा सवाल पूछ लिया है। माननीय मंत्री जी, आप दूसरे सवाल का जवाब दें।

श्री सोम प्रकाश : महोदय, एनेक्सचर 'सी' में बताया गया है कि बहुत सारे स्टेप्स लिए गए हैं। हैदराबाद डिज़ाइन वीक मनाया गया है, ज्योग्राफिकल इंडिकेशंस के ऊपर फेस्टिवल्स मनाए गए हैं। हैंडलूम व अन्य चीज़ों के लिए भी बहुत सारे स्टेप्स लिए गए हैं। A number of steps have been taken. These are given in Annexure C.

श्री पीयूष गोयल : मैं सभी माननीय सदस्यों से अनुरोध करूंगा कि यह बहुत अच्छा प्रश्न है और बहुत अच्छा मुद्दा उठाया गया है। भारत की धरोहर बहुत प्राचीन है, बहुत अच्छी है। हमारे पास इतने सारे प्रोडक्ट्स हैं, जिनको हम जीआई में ला सकते हैं, लेकिन सुओ मोटो शुरू नहीं होता है। अगर सभी स्टेट्स इस संबंध में लोगों को सेंसिटाइज़ करें और जहां-जहां ऐसी अच्छी चीज़ें उपलब्ध हैं, जिनका जीआई टैग ले सकते हैं, हम सबको मिलकर इसके बारे में चिंता करनी चाहिए। हम जितने ज्यादा प्रोडक्ट्स पर जीआई टैग ले लेंगे, उतना ही फ्यूचर जेनरेशन के लिए हम उनको प्रोटेक्ट करने में सफल होंगे।

SHRI JAWHAR SIRCAR: My only question is: What are the remedies against its misuse? You give me a cup of tea saying that it is Darjeeling Tea. That was not Darjeeling Tea. You give me something and make a fraud out of it. GI has turned out to be a big source of fraud. You can go on duplicating it. What is the remedy that you have?

श्री पीयूष गोयल : माननीय उपसभापति महोदय, मेरे ख्याल से ओवरऑल पूरे विश्व में डब्ल्यूटीओ में अलग-अलग विषय के ऊपर चर्चा हुई है, उसमें जीआई के बारे में भी सभी को चिंता है, लेकिन बाय एंड लार्ज यह एक प्रकार से gentlemen's agreement के रूप में विश्व भर में चला है। पूरे विश्व में इसको लेकर प्रोटेक्शन भी मिलता है। हमारा बासमती राइस है, जो विश्व भर में जाता है, तो उसको प्रोटेक्शन मिलता है। अगर कोई उसका मिसयूज़ करता है तो उसके ऊपर रेमेडीज़ हैं, आप केस करते हैं, तो केस के ऊपर एक्शन लिया जाता है। आप जो कह रहे हैं, वह फ्रॉड है। Fraud and remedy against GI being misutilised, ये दोनों अलग चीज़ें हैं, फ्रॉड के लिए क्रिमिनल एक्शन होते हैं।

MR. DEPUTY CHAIRMAN: Question Hour is over. Mr. Minister, Question Hour is over.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise]

1.00 P.M.

ANNOUNCEMENT BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, as you all are aware, Shri M. Venkaiah Naidu, hon. Chairman, Rajya Sabha, will be demitting office on 10th of August, 2022. The House will be bidding farewell to him on Monday, the 8th of August, 2022. Accordingly, there will be no Zero Hour on that day to enable the leaders of parties and others to make the farewell speeches.

AN HON. MEMBER: Question Hour?

MR. DEPUTY CHAIRMAN: No Zero Hour. The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at thirty-minutes past two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, Private Members' Legislative Business, Bills for introduction. The Uniform Civil Code in India Bill, 2020. Dr. Kirodi Lal Meena to move for leave to introduce the Uniform Civil Code in India Bill, 2020. Dr. Kirodi Lal Meena, not present.

The Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021. Shri Derek O'Brien to move for leave to introduce the Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021.

The Epidemic Diseases (Prevention, Preparedness and Management) Bill, 2021

SHRI DEREK O' BRIEN (West Bengal): Sir, especially, now, after COVID, the basic theme of the Bill in one sentence is that the Central Government, the State Government and the local bodies can have a coordinated effort so that we can prepare for epidemics.

MR. DEPUTY CHAIRMAN: Please first introduce your Bill.

SHRI DEREK O' BRIEN: Sir, I move for leave to introduce a Bill to provide for the effective prevention, preparedness and management of epidemics and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Information Technology (Amendment) Bill, 2022. Shri Derek O' Brien to move for leave to introduce the Information Technology (Amendment) Bill, 2022.

The Information Technology (Amendment) Bill, 2022

SHRI DEREK O' BRIEN: Sir, this Bill is completely apolitical. This Bill is to save all those women, who are being intimidated, abused, sexually harassed with all kinds of stuff throughout the day, 24 hours, on the internet. These women need some

protection. Their privacy needs protection; otherwise, they are actually being brutally harassed everyday on the internet. This Bill is to protect these women.

MR. DEPUTY CHAIRMAN: Please first introduce your Bill.

SHRI DEREK O' BRIEN: Sir, I move for leave to introduce a Bill further to amend the Information Technology Act, 2000.

The question was put and the motion was adopted.

SHRI DEREK O' BRIEN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Places of Worship (Special Provisions) Repeal Bill, 2022. Shri Harnath Singh Yadav to move for leave to introduce the Places of Worship (Special Provisions) Repeal Bill, 2022. Shri Harnath Singh Yadav, not present.

The Reserve Bank of India (Amendment) Bill, 2022. Shri Sandosh Kumar P to move for leave to introduce the Reserve Bank of India (Amendment) Bill, 2022.

The Reserve Bank of India (Amendment) Bill, 2022

SHRI SANDOSH KUMAR P (Kerala): Sir, I move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the National Employment Guarantee Bill, 2022. Shri Sandosh Kumar P to move for leave to introduce the National Employment Guarantee Bill, 2022.

The National Employment Guarantee Bill, 2022

SHRI SANDOSH KUMAR P: Sir, I move for leave to introduce a Bill to ensure minimum one hundred days of work to all citizens within the age of eighteen to forty years in accordance with their educational qualification or skill as the case may be, and to provide unemployment allowance to those persons, to whom the authority

concerned failed to provide such minimum days of work and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SANDOSH KUMAR P: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2022 (insertion of new article 3A). Shri V. Vijayasai Reddy to move for leave to introduce the Constitution (Amendment) Bill, 2022.

The Constitution (Amendment) Bill, 2022 (insertion of new article 3A)

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I want to introduce the Constitution (Amendment) Bill, 2022 to provide State Legislatures with explicit legislative competence to establish one or more capitals within their territory.

MR. DEPUTY CHAIRMAN: Please first introduce your Bill.

SHRI V. VIJAYASAI REDDY: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Representation of the People (Amendment) Bill, 2022. Shri V. Vijayasai Reddy to move for leave to introduce the Representation of the People (Amendment) Bill, 2022.

The Representation of the People (Amendment) Bill, 2022

SHRI V. VIJAYASAI REDDY: Sir, this is very important. Sir, I move for leave to introduce the Representation of the People (Amendment) Bill, 2022 to enable the Members of the Union and State Legislatures to receive mandatory bail for the purpose of participating in the proceedings of their respective House and voting in the elections for the President, Vice-President or any other office for which the Member is

otherwise entitled to vote by virtue of being such a Member. It is because this will arise only when they are, as an under-trial, in the jails.

MR. DEPUTY CHAIRMAN: Yes, you move your Bill.

SHRI V. VIJAYASAI REDDY: Sir, I move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Press Council (Amendment) Bill, 2022. Shri V. Vijayasai Reddy to move for leave to introduce the Press Council (Amendment) Bill, 2022.

The Press Council (Amendment) Bill, 2022

SHRI V. VIJAYASAI REDDY: Sir, I move for leave to introduce the Press Council (Amendment) Bill, 2022 to give teeth to the Press Council of India to act against fake news being spread by "All Biased News Channels" or "ABNs" channels and to bring digital news under the purview of the Press Council of India.

MR. DEPUTY CHAIRMAN: Yes, you move your Bill.

SHRI V. VIJAYASAI REDDY : Sir, I move for leave to introduce a Bill further to amend the Press Council Act, 1978.

The question was put and the motion was adopted.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Protection of the State Resources Bill, 2022. Dr. V. Sivadasan to move for leave to introduce The Protection of the State Resources Bill, 2022.

The Protection of the State Resources Bill, 2022

DR. V. SIVADASAN (Kerala): Sir, I move for leave to introduce a Bill to provide for protecting the interests of the State when State land is given for free or for a price or by alienation, for public purposes or otherwise to the Central Government, and to provide that such land shall not be handed over to a third party without the concurrence of the donor State and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. V. SIVADASAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Constitution (Amendment) Bill, 2022 (Amendment of Articles 102, 191 etc.). Shri Raghav Chadha to move for leave to introduce the Constitution (Amendment) Bill, 2022.

The Constitution (Amendment) Bill, 2022 (amendment of articles 102, 191 etc.)

श्री राघव चड्ढा (पंजाब) : महोदय, देश में आयाराम गयाराम पॉलिटिक्स को रोकने के लिए जो एंटी डिफेक्शन लॉ बना था, वह आज डिफेक्शन को फ़ैसिलिटेट करता है, इंजीनियर करता है। उस एंटी डिफेक्शन लॉ में पुनः संशोधन करने के लिए मैं यह बिल प्रस्तुत करता हूं।

MR. DEPUTY CHAIRMAN: Yes, you move your Bill.

SHRI RAGHAV CHADHA: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minimum Support Price Guarantee Bill, 2022. Shri Raghav Chadha to move for leave to introduce the Minimum Support Price Guarantee Bill, 2022.

The Minimum Support Price Guarantee Bill, 2022

श्री राघव चड्ढाः महोदय, आज मैं देश के करोड़ों किसानों की ओर से और खास करके पंजाब, जिस सूबे से मैं आता हूं, उस सूबे के किसानों की ओर से एमएसपी को कानूनी गारंटी, यानी लीगल गारंटी देने के लिए और स्वामीनाथन कमेटी के अनुसार एमएसपी की कैलकुलेशन हो, उसके लिए, मैं यह बिल प्रस्तुत करता हूं।

MR. DEPUTY CHAIRMAN: Yes, you move your Bill.

SHRI RAGHAV CHADHA: Sir, I move for leave to introduce a Bill to entitle every farmer the right to guaranteed Minimum Support Price for his crops or agricultural produces and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI RAGHAV CHADHA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, The Representation of the People (Amendment) Bill, 2022, Shri Iranna Kadadi to move for leave to introduce The Representation of the People (Amendment) Bill, 2022; not present. Now, The Constitution (Amendment) Bill, 2022 (insertion of new article 21B), Shri Iranna Kadadi to move for leave to introduce the Constitution (Amendment) Bill, 2022; not present. Now, The *Antarrashtriya Kannada Vishwavidyalaya* Bill, 2022, Shri Iranna Kadadi to move for leave to introduce the *Antarrashtriya Kannada Vishwavidyalaya* Bill, 2022; not present. Now the All-India Services (Amendment) Bill, 2022. Dr. Ashok Kumar Mittal to move for leave to introduce the Bill.

The All-India Services (Amendment) Bill, 2022

डा. अशोक कुमार मित्तल (पंजाब) : महोदय, हमारे देश में हमारी ब्यूरोक्रेसी अकाउंटेबल नहीं होती और उस वजह से आम पब्लिक को हरैसमेंट होती है। उनको अकाउंटेबल बनाने के लिए और उससे जो कंसर्न्ड लिटिगेशन आती है तथा करप्शन आता है, उसको दूर करने के लिए मैं बिल इंट्रोड्यूस करना चाहूंगा।

MR. DEPUTY CHAIRMAN: First introduce the Bill.

DR. ASHOK KUMAR MITTAL: Sir, I move for leave to introduce a Bill further to amend the All-India Services Act, 1951.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Indian Institute of Nuclear Medicine Bill, 2022. Dr. Ashok Kumar Mittal to move for leave to introduce the Bill.

The Indian Institute of Nuclear Medicine Bill, 2022

डा. अशोक कुमार मित्तल: हम सभी जानते हैं कि देश में कैंसर की गम्भीर समस्या है और पंजाब उससे अछूता नहीं है। पंजाब के कुछ हिस्सों में यह बहुत ही सीरियस समस्या है। उस समस्या पर काबू पाने के लिए मैं एक न्यूक्लियर मेडिसिन यूनिवर्सिटी का बिल इंट्रोड्यूस करना चाहूंगा।

MR. DEPUTY CHAIRMAN: Now introduce the Bill.

DR. ASHOK KUMAR MITTAL: Sir, I move for leave to introduce a Bill to provide for the establishment, development and management of an Institute for the education and training of Nuclear Medicine in India and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. ASHOK KUMAR MITTAL: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Indian Penal Code (Amendment) Bill, 2022. Dr. Ashok Bajpai to move for leave to introduce the Bill.

The Indian Penal Code (Amendment) Bill, 2022

डा. अशोक बाजपेयी (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करता हूं कि भारतीय दंड संहिता, 1860 का और संशोधन करने के लिए विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

The question was put and the motion was adopted.

डा. अशोक बाजपेयी : महोदय, मैं विधेयक को पुरःस्थापित करता हूं।

MR. DEPUTY CHAIRMAN: Now, the Sal Leaves Collectors and Traders' Welfare Bill, 2022. Dr. Sasmit Patra to move for leave to introduce the Bill.

The Sal Leaves Collectors and Traders' Welfare Bill, 2022

DR. SASMIT PATRA (Odisha): Sir, I move for leave to introduce a Bill to provide for setting up of Sal Leaves Collectors and Traders' Welfare Fund and a Board that shall administer the Fund for the welfare of sal leaves collectors and traders and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2022. Dr. Sasmit Patra to move for leave to introduce the Bill.

The Trafficking of Persons (Prevention, Protection and Rehabilitation) Bill, 2022

DR. SASMIT PATRA: Sir, I move for leave to introduce a Bill to prevent trafficking of persons, especially women and children and to provide care, protection and rehabilitation to the victims of trafficking, to prosecute offenders and to create a legal, economic and social environment for the victims and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the State Reorganization Commission Bill, 2022. Dr. Sasmit Patra to move for leave to introduce the Bill.

The State Reorganization Commission Bill, 2022

DR. SASMIT PATRA: Sir, I move for leave to introduce a Bill to provide for the establishment of a Commission for reorganization of States within the geographical boundaries of the Union of India with an objective to preserve and strengthen the unity of the India keeping into consideration, the linguistic, cultural, financial, economic and administrative viability of reorganization of a State corresponding to the safety and welfare of the citizens of the State as well as of the citizens of the nation.

The question was put and the motion was adopted.

DR. SASMIT PATRA: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, the Bhagat Singh National Urban Employment Guarantee Bill, 2022 by Shri Binoy Viswam; not present.

Now, the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2022, Shri Sujeet Kumar to move for leave to introduce the Bill.

The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2022

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill further to amend the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 also known as COTPA Act to protect the present and future generations of our country from the devastating health and socio-economic consequences of tobacco consumption.

MR. DEPUTY CHAIRMAN: Please first introduce your Bill.

SHRI SUJEET KUMAR: Sir, I move for leave to introduce a Bill further to amend the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

श्री उपसभापति : माननीय सदस्यगण, हम सब "द राइट टू हेल्थ बिल, 2021" के ऊपर बहस कर रहे थे और माननीय संजय सिंह जी बोल रहे थे। इसके पहले मैं उल्लेख करूँ कि यह बिल माननीय मनोज कुमार झा जी द्वारा लाया गया है, आज मनोज जी का जन्मदिन है। मनोज जी, इसके लिए मेरी निजी बधाई और सदन की ओर से भी मैं आपको बधाई देता हूँ। Shri Sanjay Singh, not present. Dr. V. Sivadasan; not present. Prof. Ram Gopal Yadav, not present. Now, Shri Sandosh Kumar P., you had given your name to speak on this subject.

The Right to Health Bill, 2021#

SHRI SANDOSH KUMAR P (Kerala): Sir, I do support the Bill seeking health to make one of the fundamental rights. I don't know why some of the colleagues are opposing the same because it is a universal concept that health must be a fundamental right. The World Health Organisation itself in the year 1946 had highlighted the importance of making health a fundamental right. And, there are many other international conventions also.

[THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN) *in the Chair.*]

Madam, in our country, our Directive Principles of State Policy speak about these things. A number of upper court rulings are also there. So, there is no point in opposing the suggestion to make health a fundamental right. So, what is the Indian reality? We all know that. According to the reports by World Health Organization, 55 million Indians were pushed into poverty due to medical expenses. This is not an exaggerated figure. Of course, it is alarming. But it is a reality. Moreover, if one has to spend 100 rupees for medical expenditure, Rs.63, he or she has to spend out of her pockets. And, comparing with many other countries, our medical expenditure is very high. So, what is the remedy? The remedy is to make health a fundamental right, and we have to spend more on health care. Now, we are spending just 2.1 percentage of the GDP. This is shockingly low. I am not going to argue with figures. So, the Government is not having any financial crunch. I do believe that this Government has enough resources to provide for healthcare. Instead, what is the Government doing? This Ayushman Bharat is just a mechanical copying of the Obama Care Project which was established in America. What we need is a revisit of

Further consideration continued on a motion moved on the 22nd July, 2022.

our health policies. For that, we have to spend more on health, at least six or seven per cent of the GDP on healthcare because in the Preamble of the Constitution itself, there is a term 'dignity'. To live a dignified life, health is very important.

Secondly, as you know, I am sorry to say that there is a nexus among the pharma companies, testing labs and big corporate hospitals. This nexus should be exposed. I am not talking against the pharma companies or big hospitals. But, there is a nexus which actually prevents the public health system from developing. So, we have to think about that also.

Madam, as you know, there are certain health-related superstitions in the country. Some of the political luminaries--I don't want to name them--were actively advocating the usage of cow dung, *gomutra*, etc. This kind of superstitions will not help. They can use them, of course. No one is opposing. But, they should not propagate the faith. Our people will take it seriously. A section of our society may take it seriously. These health-related superstitions must be controlled.

Taking into account all these factors, we need to revisit our health policy and health must be given a top priority and it must be one of the fundamental rights in the Constitution of India. This is what I wanted to say, Madam. Thank you.

डा. अनिल अग्रवाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, आज सबसे पहले तो मैं माननीय मनोज झा जी को उनके जन्मदिन पर बधाई देना चाहता हूं। उनके द्वारा एक महत्वपूर्ण विषय उठाया गया है। मुझे लगता है उन्होंने इसमें जो राइट्स की बात कही है, चूंकि वे बिहार राज्य से आते हैं, शायद वहां की स्थितियां उतनी अच्छी नहीं हैं, जितनी अन्य स्टेट्स में हैं। मनोज झा जी के द्वारा जो बिल लाया गया है, उस पर डा0 अमर पटनायक जी ने लीगल स्थिति पिछली बार क्लियर कर दी थी कि किस प्रकार से इसमें कार्य किया जा सकता है। एक चीज़ मनोज जी ने भी बड़े जोरदार तरीके से उठाई थी कि हम हेल्थ के विषय को स्टेट का विषय मानकर अपनी इतिश्री समझ लेते हैं, लेकिन मनोज जी, मैं स्थिति स्पष्ट करना चाहूंगा। किसी भी विषय में हम अगर राइट्स दे भी देते हैं, लेकिन इन्फ्रास्ट्रक्चर न हो, तो वहां राइट्स देने का कोई फायदा नहीं होता है। उसके लिए हमें एक पॉज़िटिव माहौल बनाना पड़ता है, ताकि लोगों को बगैर राइट्स दिए भी वे सब चीज़ें मिल सकें। दुनिया में बहुत सारी जगह यह देखा गया है कि वहां राइट्स दे दिए गए, लेकिन इन्फ्रास्ट्रक्चर नहीं था, तो उनको वे राइट्स देने का फायदा नहीं मिला। मैं इस चीज़ को थोड़ा और स्पष्ट करना चाहूंगा। पूर्ववर्ती सरकारों में मेडिकल के प्रति जो नज़रिया था, वह काफी संकीर्ण था। हर चीज़ के लिए हम लोग विदेश की ओर देखते थे। लेकिन माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी, जो एक बहुत गरीब परिवार से आते हैं, उनको इसका दर्द पता था, इसलिए इस विषय में उन्होंने बहुत जबरदस्त तरीके से काम किया। वे जानते हैं कि गरीब के लिए किस तरह परिवार चलाना मुश्किल होता है, ऐसे में किसी सदस्य को कहीं बीमारी आ जाए, तो और भी दिक्कत हो जाती है। अभी मुझसे पूर्व जो मित्र बोल रहे थे, उन्होंने भी इस बारे में चर्चा की थी कि लगभग 55 लाख लोगों को इस बीमारी के कारण या अन्य बीमारियों के कारण बहुत

दिक्कतों का सामना करना पड़ा है। मनोज जी, मैं आपको उपसभाध्यक्ष महोदया की मार्फत बताना चाहूंगा कि पहले इस देश में दवाइयां बहुत महंगी थीं, मेडिकल इक्विपमेंट्स बहुत महंगे थे, मेडिकल की सुविधा गरीब आदमी की पहुंच से बहुत दूर थी और हम लोग बस किसी प्रकार से काम चलाते थे। माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में इस देश में बहुत अभूतपूर्व कार्य हुआ है, जिसके बारे में पहले लोग कभी सोचते भी नहीं थे, जेनरिक मेडिसन का नाम बहुत सारे लोगों ने तभी सुना, जब माननीय प्रधान मंत्री जी ने इस बारे में पहल की।

मैं आपको बताना चाहूंगा कि कुछ दवाइयां ऐसी हैं, जिनकी कीमत लगभग 80 प्रतिशत तक कम हुई है। सॉल्ट वही है, सब कुछ वही है, लेकिन चूंकि ब्रांड का नाम जुड़ जाता है, इसलिए... मैडम, मुझे कितने मिनट बोलना है?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Your party has four speakers and there are only four minutes for each speaker. So, your time is actually over. लेकिन अब आप कन्क्लूड करिये, मेरे पास चार नाम हैं। I am helpless.

डा. अनिल अग्रवाल : मुझे बताया गया था कि मेरा टाइम लगभग 15 मिनट है, तो मैं...(**व्यवधान**)... आप मुझे दो मिनट का टाइम दीजिए, मैं कन्क्लूड करता हूं।

जहां एक तरफ लोगों को जेनरिक दवाइयों का बैटर प्राइस मिलना शुरू हुआ है, वहीं दूसरी तरफ मेडिकल इक्विपमेंट्स भी बैटर प्राइस पर मिलने लगे हैं, इनके प्राइसेज़ काफी घटाये गये हैं। माननीय प्रधान मंत्री जी ने सभी सांसदों और विधायकों, जो विशेषकर भाजपा के हैं, उनको कहा कि आप प्राइमरी हेल्थ सेंटर गोद लीजिए, ताकि इन्फ्रास्ट्रक्चर बैटर हो सके।

मैं एक चीज़ और बताना चाहूंगा कि वर्ष 2014 में पूरे देश में 387 मेडिकल कॉलेजेज़ थे और इनमें 51,348 सीट्स उपलब्ध थीं। आज वर्तमान में हमारे देश में 612 मेडिकल कॉलेजेज़ हैं और 91,927 सीट्स हैं।

महोदया, मैं विशेषकर उत्तर प्रदेश का इसमें जिक्र करना चाहूंगा, चूंकि मैं उत्तर प्रदेश से आता हूं। 2014 में उत्तर प्रदेश में 30 मेडिकल कॉलेज थे and seats were 3,749. आज जो उत्तर प्रदेश की स्थिति है, उसके अनुसार we have 67 medical colleges and we have very large number of seats. उत्तर प्रदेश सरकार की एक बहुत जबरदस्त योजना है कि हम हर डिस्ट्रिक्ट हेडक्वार्टर पर एक मेडिकल कॉलेज देंगे। इससे आप समझ सकते हैं कि किस प्रकार भारतीय जनता पार्टी की सरकार माननीय मोदी जी के नेतृत्व में लोगों की हेल्थ के बारे में विचार कर रही है और लोगों को फेसिलिटेट कर रही है। 'योग' और 'आयुष' के माध्यम से लोगों को सशक्त किया जा रहा है, ताकि वे बीमार ही न पड़ें। मुझे लगता है कि अगर हम लोग अपना इन्फ्रास्ट्रक्चर बढ़ा देंगे, अपने आयुष मंत्रालय के माध्यम से लोगों को लिटरेट कर देंगे, तो राइट टू मेडिकल हेल्थ की जरूरत ही नहीं पड़ेगी और हम लोग ऐसे ही स्वस्थ रहेंगे। हमारा सिद्धांत है - 'पहला सुख निरोगी काया', धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): The next speaker is Dr. L. Hanumanthaiah; not present. Now, Shri Jawhar Sircar.

3.00 P.M.

SHRI JAWHAR SIRCAR (West Bengal): Thank you, Madam. I fully support the Bill moved by Prof. Manoj Jha. And, I would, humbly, like to point out just a couple of small things.

The first one is, Clause 5 of the proposed Bill includes provisions taken from the United Nations. And, health is expanded to cover the Rght to Food, which we have already brought in and, to a large extent, right to water, sanitation, etc. But, it does not include a subtle mention made by the UN on gender. So, we may have to examine it at an appropriate occasion to see whether the economic, cultural and social rights include gender as a part of Right to Health.

India has a lot of firsts among many countries. There is no denial about that. But, India also stands out like a sore thumb as far as certain expenditures are concerned. The expenditure on health, for instance, is pegged at 1-1.5 per cent of the GDP which remains an international shame. It is not that expenditure has not been done. It is a question of aggregating it. It is a question of pinpointing it. I have enough faith in a nation that could eradicate polio, helped the world in eradicating smallpox and has now gone in for a massive venture to give free vaccines. The nation that could do so much, my humble submission to you, to the mover of the Bill, to the Health Minister and others, is to take an overview of what we are doing. We are doing it on separate tracks. We are doing Swachh Bharat on one hand and Har Ghar Jal and health on the other hand. Can we collate all these together as a fundamental right to health, because it is health, ultimately, that would matter when it comes to rights of citizens? If a man or a woman cannot exist in a healthy life then what is the point of showering so many benefits on him? So, my submission would be to take an overview of the way the nation is progressing, not to quibble between the rights of the States, duties of the States and the duty of the Centre. Madam, duties of States and Centre are quibbled around. Even in my morning question, they quibbled around and said that it is for the States to do it. This is a national body. Let us take a national view of the whole thing. Let us set a target and when I say, 'let us', I don't mean the Government of the day only. The Government of the day should take cognizance, should take advice of senior specialists on the other side who are equally concerned about this nation.

Therefore, I plead to the Government and to the House to consider this Bill most favourably. There are a couple of small things here and there. And, incidentally, we have passed a Bill two days ago on the ground that we have an international obligation to fall in line with weapons of mass destruction. We have an international obligation also to ensure right to health. Not one. We have a series of obligations put together. So, I submit to the Government to treat this as a Government proposed Bill and not just pass the Bill, but also make a plan of action for the next five years with the cooperation from all sides of the House, with the goodwill of the people of India and looking at the track record of India as a whole, I am sure, we would be able to tackle this menace and provide a healthy life to every Indian who is born. After all, we are now reaching the status of world's most populous nation. We owe it to them. We owe it to make it a demographic dividend, and not to live as a demographic disaster.

With these words, I support the Bill moved by Prof. Manoj Jha. Thank you for your time.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Now, we have hon. Lahar Singh Siroya, not present. Now, Shri Radha Mohan Das Agarwal.

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, 67 साल के इस नौजवान ने अगर आज भी सपने देखने नहीं बंद किए, तो यह ...(व्यवधान)...

प्रो. मनोज कुमार झा (बिहार) : मेरी उम्र 67 साल नहीं, बल्कि 55 साल है। मैंने 1967 में अपनी पैदाइश बतायी थी।

डा. राधा मोहन दास अग्रवाल : आपने अपनी पैदाइश बतायी थी, लेकिन मैंने उम्र सुन लिया।

महोदया, 55 साल के इस नौजवान ने अगर आज भी बेहतरी के सपने देखे हैं, तो मुझे लगता है कि ये इस सदन से बधाई के पात्र तो हैं। जब मैं सांसद नहीं था, 20 साल विधायक था, तब भी मैं मनोज जी को सदन में सुनता था। मैं इनका प्रशंसक था, इसलिए नहीं कि ये अच्छा बोलते थे, बल्कि इसलिए कि ये अच्छी बातें बोलते थे। जब व्यक्ति बहुत लंबे समय तक लगातार अच्छी बातें बोलता है, तो लगता यही है कि वह मूलतः एक अच्छा आदमी होगा। आप भावनाओं में बहकर यह विधेयक लाये हैं। मैं आपकी प्रशंसा करूँगा। जब लेफ्ट के लोग राइट की बात करने लगें, तो स्वाभाविक रूप से, राइट में बैठे हुए लोग इससे आनंदित भी होंगे और आपका सम्मान भी करेंगे। 'राइट टू हेल्थ' दुनिया की कोई अजूबी बात नहीं है। मैं लोगों को सुन रहा था - कोई डब्ल्यूएचओ कह रहा है, कोई किसी संस्था का नाम ले रहा है, कोई अंतरराष्ट्रीय ऑब्लिगेशन की

बात कर रहा है। भारतीय संस्कृति में राइट टू हेल्थ उस समय था, जब दुनिया गड़ेरियों के स्तर का जीवन जीती थी। जब हमारे प्राचीन शास्त्रों की शुरुआत की गई थी, तब लिखा गया था -

"सर्वे भवन्तु सुखिनः सर्वे सन्तु निरामयाः,
सर्वे भद्राणि पश्यन्तु मा कश्चिद् दुःख भाग्भवेत्।"

मनोज जी, यह दुनिया का पहला मानवीय अधिकार था। डब्ल्यूएचओ तो 1948 में आकर बना था। यह इस दुनिया में मानवीय सभ्यता का दिया हुआ पहला मानवीय अधिकार था। अगर इस पूरी धरती पर किसी ने पहली बार यह दिया, तो भारतीय सभ्यता ने दिया - दुनिया का हर आदमी सुखी हो, दुनिया का हर आदमी स्वस्थ हो। 'सर्वे सन्तु निरामयाः', दुनिया का हर आदमी आपस में भ्रातृत्व के भाव से जुड़ा हो। 'सर्वे भद्राणि पश्यन्तु मा कश्चिद् दुःख भाग्भवेत', दुनिया में किसी को भी या दुनिया के किसी हिस्से में भी किसी प्रकार का दुख न हो। यह मानव सभ्यता की बेहतरी के इतने सर्वांगीण अधिकार हैं कि हम इस बात को गर्व के साथ कह सकते हैं। इन चार अधिकारों में आपके सारे अधिकार समाहित हैं। आपने अपने विधेयक में राइट टू वॉटर से लेकर सात-आठ प्वाइंट्स और जोड़े हैं। सूत्र रूप में हमारी सभ्यता ने जो अधिकार दिया है, अगर आप उसे सीधे समझें तो ...हमारे यहाँ ब्रह्मसूत्रों की परंपरा रही है। हम सूत्रों में बोलते हैं, फिर उसके ऊपर ढेर सारे ब्राह्मण और आरण्यक ग्रंथ लिखे जाते हैं। हम मानवीय सभ्यता के बारे में क्या सोचते हैं, इन चार वाक्यों में यह बहुत स्पष्ट है।

मैडम उपसभाध्यक्ष जी, 'आदर्श' एक अच्छी चीज़ होती है। जब हम उस आदर्श को जमीन पर उतारने का प्रयास करते हैं, तब हमें अपनी आर्थिक सीमाओं को देखना पड़ता है। हम सबके मन में यह कल्पना है कि हम इस दुनिया को स्वर्ग बना दें, लेकिन स्वर्ग तभी बनता है, जब हम अच्छे कर्म करके ऊपर जाते हैं। हाँ, हम धरती पर स्वर्ग जैसी परिस्थितियाँ लाने का प्रयास कर सकते हैं। हम इस आदर्श को लेकर चलेंगे और इस आदर्श के नजदीक पहुंचने का अधिकतम प्रयास करेंगे, हमारे जीवन का लक्ष्य यही होना चाहिए। आपका विधेयक ऐसा नहीं है कि यह किसी राजनैतिक सोच से जुटा हो। यह राइट, भाजपा, सपा वगैरह का विधेयक भी नहीं है। भले ही, आप राष्ट्रीय जनता दल के सांसद होंगे... ...(**व्यवधान**)... नहीं, मैं राजनैतिक बात नहीं करूँगा। लेकिन, आपकी पहचान राष्ट्रीय जनता दल की नहीं है। आपका अपना एक वजूद है और मैं गारंटी के साथ कह सकता हूँ, राइट के साथ कह सकता हूँ, जिस गारंटी की आप बात करते हैं, आपका यह विधेयक आपके संगठन के विचारों से उत्प्रेरित नहीं है। जहाँ तक आप पहुंचे हुए हैं, आपका संगठन वहाँ तक पहुंच ही नहीं सकता है। ...(**व्यवधान**)...

प्रो. मनोज कुमार झा : इसे संगठन ने ही अपने मेनिफेस्टो में दिया था।

डा. राधा मोहन दास अग्रवाल : जी। जो आपके अपने विचार हैं, जो आपने पूरी जिंदगी सीखा है, जो आपका अपना निर्माण हुआ है, उसके तहत आप इस विचार को लेकर आए हैं। हम आपके इस

विचार का स्वागत करते हैं, लेकिन जब हम किसी भी अच्छी बात का जमीनी धरातल पर स्वागत करते हैं, तब हमें देखना होता है कि क्या हम सचमुच सर्वोत्तम स्थान पर पहुंच सकते हैं। मैं आपको दुनिया के कुछ देशों का उदाहरण दूँगा। अमेरिका की प्रति व्यक्ति आय 57 लाख रुपये है। अब आप यह मत कहिएगा कि डॉक्टर साहब सीधे अमेरिका पहुंच गये। मैं इल्लॉजिकल बातें नहीं करता हूँ। इज़रायल की प्रति व्यक्ति आय 38 लाख रुपये है, जर्मनी की प्रति व्यक्ति आय 35 लाख रुपये है, जापान की प्रति व्यक्ति आय 27 लाख रुपये है, चाइना की प्रति व्यक्ति आय 9 लाख रुपये है, रूस की प्रति व्यक्ति आय आठ लाख रुपये है और जब मैं उस दिन महंगाई पर बहस कर रहा था, तब मैंने कहा था कि भारत की प्रति व्यक्ति आय डेढ़ लाख रुपये है। क्या ये 35 लाख वाले, 38 लाख वाले, 53 लाख वाले, 27 लाख वाले अपने-अपने देशों में, अपने-अपने नागरिकों को राइट टू हेल्थ दे पाए? क्या उन्होंने दिया? क्या उनकी देने की मंशा है? दुनिया के इतने समृद्ध देश अगर अपने देश के हर नागरिक को स्वास्थ्य का यह मौलिक अधिकार नहीं दे सकते हैं, तो डेढ़ लाख प्रति व्यक्ति आय का देश होकर हम उस आदर्श की स्थापना कर देंगे, जो तथाकथित रूप से डब्ल्यूएचओ ने पहली बार किया था, यह सोचना वैसा ही होगा जैसा एक यूटोपियन सोशलिज्म होता है। आप तो उस विचारधारा के बारे में जानते हैं। सोशलिस्टों के आने के पहले एक आदर्श सोशलिज्म चलता था, जिसको हम लोग यूटोपियन सोशलिज्म कहते थे, जिसमें हम कल्पना में दुनिया में सबकी बेहतरी की बात सोच लिया करते थे।

माननीय उपसभाध्यक्ष महोदया, मैं इन देशों का ज़िक्र क्यों कर रहा हूँ? इन देशों में से एक भी ऐसा देश नहीं है, जिसने स्वास्थ्य को मौलिक अधिकार के रूप में स्वीकार कर लिया हो। किसी छोटे-मोटे देश ने ऐसा किया होगा, जिसकी जनसंख्या 80 लाख, 90 लाख, एकाध करोड़, दो करोड़ होगी, लेकिन हम 140 करोड़ लोग हैं। ऐसा कोई भी देश नहीं है। मैं कुछ देशों का उदाहरण दूँगा। जैसा कि मैंने अमेरिका का ज़िक्र किया, तो मैं बताना चाहता हूँ कि अमेरिका में 'अफॉर्डेबल केयर एक्ट' है। उस दिन आप कह रहे थे कि इंश्योरेंस तो होना ही नहीं चाहिए। इंश्योरेंस पूरी दुनिया की स्वास्थ्य सेवा का आधार बना हुआ है। जितने भी देश आज जो थोड़ी-बहुत स्वास्थ्य सेवा दे पा रहे हैं, वे सिर्फ स्वास्थ्य के इंश्योरेंस के माध्यम से दे रहे हैं। अमेरिका ने अफॉर्डेबल केयर एक्ट बनाया और अपने नागरिकों को वह सुविधा निःशुल्क न देकर उस इंश्योरेंस के माध्यम से ही दी। जिन लोगों ने इंश्योरेंस करवाया, उनसे उस इंश्योरेंस को करवाने के लिए वे प्रति वर्ष अच्छा-खासा पैसा जमा करवाते हैं, जबकि भारत ऐसा नहीं करता है। जब मैं भारत के बारे में बोलूँगा, तो मैं आपको बताऊँगा कि भारत दुनिया में कैसा अकेला अजूबा देश हो गया है। आप भी जानते होंगे, आपमें में से कई लोगों के रिश्तेदार अमेरिका में भारतीय नस्ल के होंगे। वे बूढ़े माँ-बाप, जो अमेरिका में अपने बच्चों के पास पहुँच गए हैं, अगर उनका वहाँ हेल्थ इंश्योरेंस नहीं होता है, तो अमेरिका की स्वास्थ्य सेवाएँ इतनी महँगी हैं कि वे लोग वहाँ से आने-जाने का खर्चा वहन करके अपना इलाज कराने यहाँ आते हैं। मेरी अपनी स्वयं की एक मौसेरी सास थी। वह अपना इलाज कराने के लिए अमेरिका से भारत आई। अभी मैं आज के अख़बार का एक आँकड़ा पढ़ रहा था कि भारत में साढ़े चार-पाँच लाख लोग प्रति वर्ष मेडिकल टूरिज्म के लिए आते हैं। वे क्यों आते हैं? इसलिए कि जब वे भारत में आकर अपना इलाज कराते हैं, तो उनके सारे खर्चों को मिलाकर भी उन्हें वह खर्चा बहुत कम लगता होगा, क्योंकि कोई थोड़े बड़े खर्चे के लिए अपनी बीमारी लेकर अमेरिका से भारत नहीं आएगा।

उपसभाध्यक्ष महोदया, इसी तरह से इज़रायल की बड़ी चर्चा होती है कि वह एक आदर्श देश है, जबकि सच्चाई यह है कि इज़रायल के हर नागरिक को इंश्योरेंस कराना होता है और इश्योरेंस का टैक्स भी देना होता है। वह टैक्स इतना अधिक होता है कि बहुत से नागरिक उसको जमा नहीं कर पाते हैं। सरकार उनके इलाज में थोड़ा-बहुत आर्थिक सहयोग करती है, लेकिन मूल खर्चा वे खुद वहन करते हैं।

मैंने यूरोप की बात की है। मैं यूरोप के किसी एक पर्टिकुलर देश की बात नहीं करूँगा, बल्कि मैं उसके अधिकांश देशों की बात करूँगा। वहाँ अधिकांश नागरिकों को सरकारी नहीं, बल्कि प्राइवेट हेल्थ इंश्योरेंस लेना पड़ता है। जब वे इलाज कराते हैं, तो उनकी स्थिति इतनी दयनीय होती है कि जैसे हम लोग प्रधान मंत्री और मुख्य मंत्री को एप्लिकेशन लिखकर पैसा दिलवाते हैं, वैसे ही उनको पैसा दिलवाना पड़ता है।

उपसभाध्यक्ष महोदया, जहाँ तक रूस की बात है, तो उसकी स्थिति यह है कि वहाँ जितने भी आदमी हैं, उन सबकी तनख्वाहों में से पैसे काट लिए जाते हैं। किसी को पता ही नहीं रहता कि उनकी तनख्वाह से कितना पैसा काटा गया। उसके माध्यम से उनको सेकंडरी और टर्शिअरी नहीं, बल्कि मौलिक स्वास्थ्य सेवा देने का काम किया जाता है। सबसे बड़ा देश - चीन, जो एक जमाने में अपने आपको वामपंथ का पुरोधा कहता था, 1949 में जब वहाँ क्रांति हुई, तो जो आदर्श आप बताना चाहते हैं, वही आदर्श लेकर वहाँ कम्युनिस्ट पार्टी चली थी।

वहां जितनी स्वास्थ्य सेवाएं थीं, उन्होंने सबका अधिग्रहण कर लिया था। वहां जितने अस्पताल और क्लीनिक्स थे, सब सरकारी हो गए और चीन ने यह दावा किया कि हम सबको निःशुल्क इलाज देंगे। कुछ दिनों बाद चीन की समझ में आ गया कि उसने जो सपना देख रखा था, वह सपना व्यावहारिक धरातल पर पूरा नहीं होने वाला है। वर्ष 1978 आते-आते चीन ने इस सिस्टम को तोड़ दिया। जिन अस्पतालों का अधिग्रहण कर लिया था, उन्हें बेच दिया। उन्हें प्रॉफिट पर इलाज करने का अधिकार दे दिया और वे सिर्फ टीकाकरण का पैसा अपनी जेब से देते थे। थोड़ा समय और बीता, वर्ष 1990 और वर्ष 2005 आते-आते चीन को यह भी ...(व्यवधान)... मैडम, मेरा आपसे आग्रह है कि आप मुझे थोड़ा और समय दे दीजिए, मैं पेशे से डॉक्टर हूं, मूलतः बच्चों का डॉक्टर हूं।

उपसभाध्यक्ष (**श्रीमती वंदना चव्हाण**) : आप बोलिए।

डा. राधा मोहन दास अग्रवाल : इसलिए मैं आपसे आग्रह करूंगा कि आज जो यहां नहीं आए हैं..

उपसभाध्यक्ष (**श्रीमती वंदना चव्हाण**) : आपको उन्हीं का टाइम मिल रहा है।

डा. राधा मोहन दास अग्रवाल : मैं आपकी मदद करने के लिए एक रास्ता निकालता हूं कि आज जो लोग नहीं आए हैं, आप उनका समय मुझे दे दीजिए।

उपसभाध्यक्ष (**श्रीमती वंदना चव्हाण**) : आपको ऑलरेडी टाइम दिया जा चुका है। आप बोलिए। ...(**व्यवधान**)...

डा. राधा मोहन दास अग्रवाल : मैं कॉंग्रेस से भी समय ले लूंगा। यहां पूरी पार्टी है। आप परेशान मत होइए।

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण) : डॉक्टर साहब, आप बोलिए।

डा. राधा मोहन दास अग्रवाल : महोदया, चीन में क्या हुआ! उनको उस एक्ट को भी बदलना पड़ा और वर्ष 2020 आते-आते Law of Promotion of Basic Medical and Healthcare पर आ गए। उस Law of Promotion of Basic Medical and Healthcare में भी ...(**व्यवधान**)... बुढ़ापा बहुधा बचपन का पुनरागमन होता है।

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): No cross-talk, please. Hon. Member, please address the Chair.

डा. राधा मोहन दास अग्रवाल : महोदया, वे हमारे ही हैं। उसके उलट भारत कहां है? एक 'आयुष्मान भारत स्कीम' है, उसका लाभार्थी कौन-कौन है? मनोज जी, आप इस सूची को पलट कर देखिएगा - बिना आश्रय के परिवार, निराश्रित, भीख पर जीवनयापन करने वाले, सिर पर मैला ढोने वाले परिवार, आदिम जनजाति समूह, कानूनी रूप से छुड़ाए गए बंधुआ मज़दूर, कच्ची दीवारों और कच्ची छत के नीचे एक कमरे में रहने वाले लोग, 16 से 59 वर्ष की आयु के ऐसे परिवार जिनमें कोई वयस्क न हो, ऐसे परिवार, जिनकी मुखिया महिला हो और कोई वयस्क पुरुष सदस्य न हो, विकलांग सदस्य और कोई भी सक्षम शरीर वाला वयस्क सदस्य न हो, अनुसूचित जाति और अनुसूचित जनजाति परिवार, भूमिहीन परिवार - जो अपनी आय का बड़ा हिस्सा दिहाड़ी मज़दूरी से अर्जित करता हो, कूड़ा बीनने वाला परिवार, भिखारी, घरेलू नौकर, गलियों में सामान बेचने वाला, मोची, फेरी वाला, गलियों में काम करने वाला सेवा प्रदाता, निर्माण काम में लगे हुए मज़दूर, प्लम्बर, राजमिस्त्री, मज़दूर, पेन्टर, वैल्डर, सुरक्षा गार्ड, कुली, सिर पर भार ढोने वाले मज़दूर, स्वीपर्स, साफ-सफाई वाले कर्मी, माली, परिवहन कामगार, ड्राइवर, कंडक्टर, ड्राइवर और कंडक्टर के हेल्पर्स, ठेला खींचने वाले, रिक्शा चलाने वाले, दुकानों पर काम करने वाले, छोटे प्रतिष्ठानों के चपरासी, हेल्पर्स, डिलीवरी सहायक, वेटर, इलेक्ट्रीशियन, मकैनिक, असेम्ब्लर, रिपेयरकर्मी, वॉशरमैन और चौकीदार। आप इस पूरी सूची को देख लीजिए।

उपसभाध्यक्ष महोदया, इस सूची में कोई भी ऐसा आदमी नहीं बचेगा, जिसकी चिंता न करके माननीय मनोज झा जी यह विधेयक यहां लाए होंगे। ये जब विधेयक लाए होंगे, तो इनके दिमाग में देश के गरीब लोग रहे होंगे, यह इनकी बातों से दिखता है। भारत सरकार की जो 'आयुष्मान योजना' है, उसके अंतर्गत 18 करोड़ 54 लाख आयुष्मान कार्ड बनाए जा चुके हैं। एक कार्ड एक परिवार पर लागू होता है। परिवार के सभी सदस्य मिलकर उसका लाभ ले सकते हैं। 5 लाख रुपये तक की अधिकतम सीमा तक निःशुल्क इलाज मिलता है। आप इस 5 लाख रुपये को 50-50 हज़ार रुपये के 10 टुकड़ों में भी बांटकर लाभ ले सकते हैं। इलाज कराने के तीन दिन पहले से लेकर भर्ती होने तक और छुट्टी होने के बाद पोस्ट ऑपरेटिव 15 दिन तक का सारा इलाज इतना निशुल्क होता है कि आप अपनी खाली जेब लेकर जाएंगे और इलाज कराकर चुपचाप

वापस चले आएंगे, आपको एक पैसा भी नहीं देना पड़ेगा। और क्या खूबी है? इस 'आयुष्मान भारत' का हिस्सा होने के लिए मैंने आपको जिन देशों के नाम बताए, इन सारी इंश्यारेंस स्कीम्स का लाभ लेने के लिए आपको हेफ्टी-हेफ्टी टैक्स देने पड़ते हैं। यह भारत की एक ऐसी स्कीम है, दुनिया की अजूबी स्कीम है। मैं उस दिन मोदीनॉमिक्स की बात कर रहा था और लोगों को बहुत बुरा लग रहा था। यही मोदीनॉमिक्स है। एक नया पैसा जमा नहीं करना पड़ता है - पांच लाख तक का प्रति वर्ष। अभी परसों हमारे किसी सदस्य ने 'आयुष्मान भारत' के बारे में पूछा था। मैडम, इस साल 2 करोड़ 26 लाख परिवारों ने 'आयुष्मान भारत' स्कीम का लाभ ले लिया। हमारे पास एक स्कीम है, जो हम आपको बता रहे हैं, लेकिन हम इसको दलीय सीमा से नहीं बांधेंगे। हम यह भी नहीं कहेंगे कि मोदी जी ने इतनी बढ़िया सुविधा दी है, तो इसका मतलब यह नहीं है कि इसके पहले कोई सुविधा नहीं देता था। मैं ऐसा नहीं कहूंगा। ऐसा कहना शायद अपने देश के साथ अन्याय हो जाएगा। सच क्या है? अभी नेशनल फैमिली हेल्थ सर्वे की रिपोर्ट आई है। नेशनल फैमिली हेल्थ सर्वे-5 की रिपोर्ट 2021 में आई। दूसरा, नेशनल फैमिली हेल्थ सर्वे की रिपोर्ट नेशनल फैमिली हेल्थ सर्वे-4 की रिपोर्ट 2015-16 में आई थी, यानी दोनों नेशनल फैमिली हेल्थ सर्वे-4 और नेशनल फैमिली हेल्थ सर्वे-5 की रिपोर्ट्स का अंतर देखें, तो इनके अंतर से हमें मालूम हो जाएगा कि 2015 से लेकर 2021 तक की इस यात्रा में हमारी स्वास्थ्य सेवाओं में और लोगों के जीवन में कितना परिवर्तन आ गया है। मनोज जी जानते होंगे कि नेशनल फैमिली हेल्थ सर्वे सरकार नहीं कराती है। इंटरनेशनल इंस्टिट्यूट ऑफ पापुलेशन साइंसेस, मुंबई की एक संस्था है, वह कराती है। वह पूरी तरह स्वायत्त संस्था होती है। उतनी ही स्वायत्त होती है, जैसा आप अकसर शिक्षा का जिक्र करते होंगे, तो 'प्रथम' और ASER की रिपोर्ट्स की चर्चा करते होंगे। जब हम लोग कभी शिक्षा पर बहस करेंगे, तो उस पर आएंगे। आज स्थिति यह है कि एक जमाने में जब हम लोग बच्चे थे, तब ढेर सारे ऐसे लोग होते थे, जिनके चेहरों पर छाले-छाले होते थे। उस समय डर लगता था कि कैसा आदमी है, जिसका सारा चेहरा फटा रहता था। आज हम एक भी आदमी ऐसा नहीं देखते हैं कि जिसके चेहरे पर छाले हों। वर्ष 1976 में हम लोगों ने स्मॉलपॉक्स को खत्म कर दिया था। उस समय जब खत्म किया, तब भी इस देश में राइट टू हेल्थ नहीं था। जब इसको खत्म किया, तब भी जीडीपी की तुलना में अकसर ये बहसें होती थीं कि हम स्वास्थ्य पर कम खर्चा करते हैं। यह सच है कि हमारा स्वास्थ्य पर औसत खर्च 1.29 परसेंट ऑफ जीडीपी है। यह सच है, लेकिन इसी स्वास्थ्य के खर्चे से और बिना राइट टू हेल्थ के हम लोगों ने स्मालपॉक्स को इरैडिकेट कर दिया। न जाने ऐसे कितने लोग होते थे, जो विकलांग होते थे। एक पैर से, एक हाथ से लूले होते थे, एक आंख से अंधे होते थे, उनका एक कान खराब हो जाता था, मुंह टेढ़ा हो जाता था। मैं बच्चों का डॉक्टर हूं। हम लोग उन बच्चों को देखते थे। मेरे अपने जीवन में पोलियो के बहुत सारे मरीज़ आए हैं। आज पोलियो कहां है? मनोज जी, ऐसे बहुत सारे बच्चे होते थे, जो पैदा होते थे और पैदा होते ही उनको झटका आने लगता था। इसको टेटनस धनुष्टंकार या धनुर्वात कहते थे। मां-बाप देखकर घबरा जाते थे कि हमारा बच्चा कल ही पैदा हुआ है और आज क्या हो गया? आज धनुष्टंकार कहां है? टेटनस नाम की बीमारी को खत्म करने में जीडीपी परसेंटज की सीमा नहीं बनी, राइट टू हेल्थ की जरूरत नहीं पड़ी। एक जमाने में कुकुर खांसी नाम की बीमारी होती थी। आप में से अधिकांश लोग जानते होंगे। जिसको हम पर्टुसिस कहते हैं, काली खांसी कहते हैं। आज वह काली खांसी कहां है? इस सदन में सबसे अधिक मैं ही खांसता हूं, उसके अलावा मैं

किसी को भी खांसते हुए नहीं देखता हूं। एक जमाने में हम लोग गलाघोंटू रोग देखते थे। बच्चों की सांस खिंच जाती थी, वे सांस नहीं ले पाते थे, जिससे वे घुटकर मर जाते थे। आज वह गलाघोंटू रोग कहां है? इसी देश में, हमारे पूर्वी उत्तर प्रदेश में लाखों बच्चे जैपनीज़ एन्सेफेलिटिस से मरते थे। आज क्या कोई जैपनीज़ एन्सेफेलिटिस से पूर्वी उत्तर प्रदेश के बी.आर.डी. मेडिकल कॉलेज के अस्पताल में मर रहा है? ये सारी बीमारियां हम इसी जीडीपी की, इसी खर्चे की तुलना में, बिना स्वास्थ्य के अधिकार के जीत चुके हैं। उपसभाध्यक्ष महोदया, मैं समझ सकता हूं, आप बोल नहीं रही हैं, लेकिन बोलना चाहती होंगी।

उपसभाध्यक्ष (श्रीमती वंदना चव्हाण) : आप बोलिए। आज टाइम है। Chairman Sir has specifically sent a message that since we were not able to have the debate and today we have time, let it happen.

डा. राधा मोहन दास अग्रवाल : अभी कोरोना हुआ। अमेरिका वाले लोग बड़ी कमाई करते हैं। अमेरिका में एक लाख पर 318 लोग मरे। माननीय मनोज जी, ब्राज़ील दुनिया का अकेला देश है, जहां आप कह सकते हैं कि साइंटिफिकली राइट टू हेल्थ है। मैं इसको स्वीकार करूंगा, क्योंकि वहां एक आदर्श यूनिवर्सल हेल्थकेयर है। यह सिर्फ वहां के नागरिकों के लिए नहीं है। अगर हम भी ब्राज़ील में टूरिस्ट बन कर चले जाएं और बीमार हो जाएं, तो हमारे लिए भी ब्राज़ील की सरकार पूरे निशुल्क इलाज़ की व्यवस्था करके, ठीक करके, तब हमें भारत वापस भेजेगी, लेकिन उस ब्राज़ील में क्या हुआ? कागज में तो हमने कहा कि वहां एक यूनिवर्सल हेल्थकेयर है, लेकिन ब्राज़ील में इसी कोरोना में, कोरोना के कारण एक लाख की जनसंख्या पर 315 लोग मरे। रूस में एक लाख की जनसंख्या पर 260 लोग मरे। ये आंकड़े मेरे नहीं हैं। इन आंकड़ों को आप भी देख सकते हैं। न तो आप कभी असत्य बोलते हैं और धीमे-धीमे आप मेरे बारे में समझ जाएंगे कि मैं सत्य के सिवाय कुछ बोलता ही नहीं हूं। यह आने वाले समय में मालूम हो जाएगा। ...(**व्यवधान**)... मैडम, इस भारत में एक लाख में मरने वालों की संख्या 37 थी। यह है - मोदी इकोनॉमिक्स। ये आंकड़े हमारे नहीं हैं, बल्कि पूरी दुनिया के हैं। उन्होंने बड़ी स्वास्थ्य की सेवाओं की बेहतरी की है, बड़े अच्छे-अच्छे टर्शियरी हॉस्पिटल्स हैं, वे स्वास्थ्य पर बहुत सारा खर्च करते हैं। उनके एक लाख में 318 लोग मरते हैं और हमारे एक लाख में 37 लोग मरते हैं। स्वास्थ्य की सेवा, जीडीपी पर हम बातें तो करते हैं, जब स्वास्थ्य की बातें करते हैं, तो कहते हैं कि जीडीपी में स्वास्थ्य पर बड़ा खर्च होता है, कम खर्च होता है। जब कृषि पर बात करते हैं, तो हम कहते हैं कि जीडीपी पर -- आज सुबह ही प्रश्न आया था कि जीडीपी का कितना कृषि पर खर्च होता है, तो हम कहते हैं कि कृषि पर बड़ा कम खर्च होता है। जब डिफेंस की बात करते हैं, तो हम कहते हैं कि डिफेंस पर बड़ा कम खर्च होता है। आखिर खर्च तो सौ रुपये में ही होना है। महत्व खर्च का नहीं है, महत्व खर्च के सदुपयोग का है। मैडम, यह 'आयुष्मान भारत योजना' लागू हुई। हमारी पार्टी का एक-एक विधायक और मैं अपनी पार्टी की बात नहीं करूंगा, यह अधिकार तो इन लोगों का भी था, ये नहीं गए, यह इनकी समस्या है, it was open to all, हमारी पार्टी के एक-एक विधायक को कोटा दिया गया था। पर हम लोग कभी-कभी परेशान हो जाते हैं कि कितना काम करें, एक-एक अनूसूचित जाति के मोहल्लों में जाएंगे, जिनके नाम छूट गए होंगे, उनके नाम को

जुड़वाएंगे। आयुष्मान भारत की योजना की ईमानदारी कितनी थी? उत्तर प्रदेश में आयुष्मान भारत की सूची बनी, Socio Economic Survey, 2011. उस Socio Economic Survey को जब 2011 में किया गया, तो सरकार भाजपा...(**व्यवधान**)...

SHRI TIRUCHI SIVA (Tamil Nadu): One minute, please. Madam, time allotted for this Bill is two hours, and already two hours and twenty minutes have passed. How much more time will be given for this? Other Bills are also there. Some more Members have to speak. The Minister has to reply and then again the Member who has moved the Bill has to speak. Kindly consider. Two hours have been allotted and already two hours and twenty minutes have passed.

डा. राधा मोहन दास अग्रवाल : मैडम मुझे बहुत अच्छा लगा। ...(**व्यवधान**)... प्लीज़, आप बैठिए।

SHRI TIRUCHI SIVA: I think it will take one more hour. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Chairman has suggested that the House is running after a very, very long time. ...*(Interruptions)*... It is an important topic. So, let it happen. ...*(Interruptions)*... That is why he has ...*(Interruptions)*...There is only one more speaker, Tiruchi Siva ji.

डा. राधा मोहन दास अग्रवाल : ये स्वास्थ्य सेवाओं में भारत की उपलब्धि से दुखी हैं। ...(**व्यवधान**)... इनको सच सुनने की आदत ही नहीं है। मैं यह पहली बार देख रहा हूं कि यहां नीचे बैठे हुए लोग कह रहे हैं कि इतना क्यों बुलवाया जा रहा है, यहां तो सब कहते हैं कि हमारी ही बातों को सुना जाए। इसलिए क्योंकि सत्य ऐसा ही होता है। इसीलिए हमारे शास्त्रों में लिखा है:-

"सत्यं ब्रूयात् प्रियं ब्रूयात् न ब्रूयात् सत्यमप्रियम्
नासत्यं च प्रियं ब्रूयात् एष धर्मः सनातनः"।

असत्य भी मत बोलो। हम लोगों की सीमा यह है कि हमारी सत्य की उपलब्धियां इतनी बड़ी हैं कि हम क्या कहें और क्या न कहें। फिर भी, चूंकि माननीय सदस्य ने आपत्ति दर्ज कराई है, मैं उनकी इस आपत्ति का सम्मान करूंगा। मैडम, मैं कुछ बातें कहकर अपनी बात खत्म करूंगा। मेरा बोलने का तो बहुत मन था, लेकिन मुझे माननीय सदस्य का भी सम्मान करना है। ..(व्यवधान)..ठीक बात है, यदि कल ये वहाँ बैठ जाएंगे, तो क्या होगा? उनके साथ बनाकर रखना पड़ेगा। मैडम, हमारे यहाँ मेडिकल में टर्म्स आती हैं - infant mortality, under-five mortality, maternal mortality. मैडम, ये तीन ऐसे शब्द हैं, रेश्यो हैं, जो पूरे देश की स्वास्थ्य व्यवस्था को बताते हैं। मैडम, सच्चाई क्या है? हमारे यहाँ पर माना जाता है कि यदि कोई भी

गर्भवती महिला है, तो उसकी एंटीनेटल केयर करनी चाहिए। इस देश में 95 प्रतिशत महिलाएं युनिवर्सल एंटीनेटल केयर पाती हैं। मनोज जी, इस श्रेणी में 95 प्रतिशत महिलाएं हैं। मैडम, 59 परसेंट ऐसी हैं, जो स्वयं को कम से कम चार बार दिखलाती हैं। इन 95 परसेंट महिलाओं में से 85 परसेंट महिलाएं ऐसी हैं, जो क्वालिटी क्वालिफाइड स्किल्ड मेडिकल केयर पाती हैं, 97 परसेंट महिलाएं ऐसी हैं, जिनका वजन होता है, 96 परसेंट महिलाएं ऐसी हैं, जिनका ब्लड प्रेशर लिया जाता है और 94 परसेंट महिलाएं ऐसी हैं, जिनके खून की और पेशाब की जाँच की जाती है। मैडम, आप मुझे बताइए कि दुनिया के इतने सारे देश, उनकी इतनी आय, इतनी सारी खपत और एक भारत, जो इतना कम खर्च करता है, उसके लिए मैं गारंटी से कह रहा हूं, यह फैमिली हेल्थ सर्वे की रिपोर्ट है कि इतनी सारी गर्भवती महिलाओं को हम यह सुख देते हैं। मैडम, सच क्या है? सच यह है कि आज इस देश में 94 परसेंट इंस्टिट्यूशनल, संस्थागत डिलीवरी हो रही है। उपसभाध्यक्ष महोदया, हम फैमिली प्लानिंग की स्कीम चलाते हैं, लेकिन सच क्या है? सच यह है कि जो महिलाएँ अस्पतालों में आकर डिलीवरी कराती हैं, हम उनको 1,600 रुपये ईनाम में भी देते हैं। मैडम, दुनिया के किसी कोने में ऐसा नहीं होता होगा। देहात की महिलाओं को 1,600 रुपये और शहर की महिलाओं को 1,000 रुपये 'जननी सुरक्षा योजना' के तहत दिए जाते हैं। उसका फल क्या हुआ है? मैडम, जब यह देश आज़ाद हुआ, तो हमारे 1 साल के 1,000 बच्चों में से 190 बच्चे मर जाते थे, लेकिन आज 1,000 में से सिर्फ 28 बच्चे मरते हैं। कहाँ 190 और कहाँ 28, और वह भी बिना किसी राइट टू हेल्थ के और बिना किसी अतिरिक्त स्वास्थ्य के खर्च के! हमारे 5 वर्ष से कम के बच्चों में 1,000 में से 250, यानी 25 परसेंट बच्चे 5 वर्ष की उम्र तक पहुंचते-पहुंचते मर जाते थे, लेकिन आज इनकी मौत की संख्या सिर्फ 39 है। ये जो मौतें घटी हैं, ये इसी जीडीपी के खर्चे में से घटी हैं और बिना राइट टू हेल्थ के घटी हैं। जब हमारी माताएं गर्भवती होती थीं, तो 370 महिलाएं गर्भधारण के दौरान मर जाती थीं, लेकिन आज ऐसी दुखद मौत पाने वालों की संख्या 370 से घटकर 103 हो गई है। महोदया, यह है भारत की स्वास्थ्य सेवाओं में उपलब्धि। यह सिर्फ इसलिए है, क्योंकि हमने इसको सुनिश्चित किया है।

मैडम, एक ज़माने में कहा जाता था कि एक रुपया चलता है, तो नीचे 15 पैसे पहुंचते हैं, लेकिन आज हम गारंटी के साथ कह सकते हैं कि अगर यहाँ से एक रुपया चलता है, तो पूरा एक रुपया नीचे पहुंचता है, बीच में कहीं पर भी गायब नहीं होता है। इसका फल क्या निकला? उपसभाध्यक्ष महोदया, ये आंकड़े हैं कि जब देश आज़ाद हुआ, तो हमारे 1,000 में से 28 लोग मरते थे, जिसको हम लोग क्रूड डेथ रेट कहते हैं। आज यह क्रूड डेथ रेट घटकर 7.5 हो गया है, यानी 75 परसेंट मौतों को हमने इसी स्वास्थ्य सेवा के सहारे रोक लिया है।

उपसभाध्यक्ष महोदया, जब यह देश आज़ाद हुआ, तो देश का औसत नागरिक 34 साल तक जीता था। हम कहते जरूर हैं कि यहाँ के लोगों की उम्र बहुत अधिक होती थी, लेकिन मनोज जी, आंकड़े इसी बात के गवाह है कि इस देश में सन् 1950 में व्यक्ति 34 साल की औसत आयु जीता था, लेकिन आज व्यक्ति 70 साल की औसत आयु जीता है, लगभग 69.79 वर्ष। हमने अपनी आयु को इसी जीडीपी के खर्चे से और इसी राइट टू हेल्थ से इतना अधिक बढ़ा लिया है। उपसभाध्यक्ष महोदया, मैं एक बात कहकर अपनी बात समाप्त करूंगा।

अभी केरल से हमारे एक मित्र श्री संदोष कुमार पी बैठे थे, अभी भी बैठे हैं, ये भी मेरे मित्र हैं, संदोष जी सब समझते हैं। मैं कहना चाहता हूं कि केरल की बहुत बड़ी उपलब्धियाँ हैं। अमर्त्य सेन

ने कभी लिखा था कि उत्तर प्रदेश में एक बच्चा पैदा होता है और केरल में एक बच्चा पैदा होता है तो दोनों के जीने की संभावना में 6 गुना का अंतर होता है। यह केरल की एक सच्चाई है। मैं इसलिए नहीं कह रहा हूं कि...(**व्यवधान**)...आप जान रहे हैं, मैं कहना नहीं चाहता हूं। केरल की एक सच्चाई थी कि वहां लिंग रेश्यो 1,000 के मुकाबले में 1,047 होता था। मुझे आश्चर्य होता है कि आप खड़े होकर राइट टू हेल्थ को सपोर्ट कर रहे थे तो आप शायद केरल का अपमान कर रहे थे। क्यों? केरल ने स्वास्थ्य की यह ऐतिहासिक सफलता क्या राइट टू हेल्थ से पाई है? केरल में राइट टू हेल्थ नहीं है और केरल ने अपनी स्वास्थ्य सेवाओं की बेहतरी से यह ऐतिहासिक सफलता पाई है। इससे यह सिद्ध होता है कि बेहतर स्वास्थ्य सेवाएं देने के लिए हमें राइट टू हेल्थ की नहीं, एक रुपये को चलाकर के एक रुपये को नीचे पहुंचाने की जरूरत है, जो मोदी जी के नेतृत्व में हम लोग कर रहे हैं। धन्यवाद।

SHRI TIRUCHI SIVA: Excuse me, Madam Vice-Chairman. Actually, time allotted was 46 minutes. He spoke for 31 minutes. Now, the clock is showing the remaining time as 23 minutes. Already, Dr. Anil Agrawal spoke for a few minutes. So, what is the time left in the clock?

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): Hon. Members, a lot of Members are not in the House today. Therefore, we are extending the time.

SHRI TIRUCHI SIVA: I am talking only about the clock.

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): In fact, unfortunately, अग्रवाल जी का मुझे टाइम बन्द करना पड़ा। Okay. Let us now hear Dr. Ashok Bajpai.

डा. अशोक बाजपेयी (उत्तर प्रदेश) : माननीय महोदया, अभी डा. राधा मोहन जी ने देश की स्वास्थ्य सेवाओं के प्रति विस्तार से चर्चा की है। इस देश में जब से मोदी जी के नेतृत्व में भारतीय जनता पार्टी की सरकार बनी है, स्वास्थ्य सेवाओं के प्रति यह देश और देश की सरकार कितनी चिन्तित रही है, इससे आज देश का बच्चा-बच्चा परिचित है। हम राइट टू हेल्थ, केवल एक संवैधानिक शब्द को अगर छोड़ दें तो जिस तरह से स्वास्थ्य सेवाओं की सुरक्षा की गारंटी सरकार ने ली है और आम जन को स्वास्थ्य की अच्छी सुविधाएं मिल सकें, इस पर गम्भीरता से चिन्ता करने का काम किया है, महोदया, आप स्वयं इससे परिचित होंगी। पहले हमारे पास मेडिकल डाक्टर्स की कितनी कमी थी कि हम चाहते हुए भी आम जन को मेडिकल की सुविधाएं नहीं दे पाते थे। एक लाख की आबादी पर हमें कितने चिकित्सक चाहिए थे, वह हम नहीं दे पाते थे, लेकिन मोदी जी की सरकार आने के बाद हमने बड़े पैमाने पर प्रत्येक जनपद में मेडिकल कालेज खोलने का संकल्प लिया है। आज देश के लगभग अधिकांश जिलों में नये मेडिकल कालेजों की स्थापना हो रही है। इन मेडिकल कालेजों से जो हमारे डाक्टर स्नातक बनकर निकलेंगे, इनकी सेवाएं हमारे आम जन को मिल सकेंगी और अच्छी स्वास्थ्य सेवाएं इन डाक्टरों के माध्यम से, चिकित्सकों

के माध्यम से हम आम जन तक पहुंचाने का काम कर सकेंगे। अभी तक चाहे हमारे तमाम प्राथमिक स्वास्थ्य केन्द्र हों या हमारे दूसरे हेल्थ के सेंटर्स हों, हम उन पर पर्याप्त मात्रा में चिकित्सकों की उपलब्धता नहीं करा पाते थे, क्योंकि बड़े पैमाने पर डाक्टरों की कमी थी, लेकिन आज अभियान चलाकर पूरे देश में नये चिकित्सकों को तैयार करके हम उस कमी को पूरा करने की दिशा में अग्रसर हो रहे हैं। मुझे विश्वास है कि आने वाले 5 वर्षों में यह कमी पूरे देश में दूर होगी। जनसंख्या के आधार पर जितने चिकित्सकों की आवश्यकता होगी, उन्हें हम उपलब्ध करा सकेंगे।

केवल स्वास्थ्य सुविधाओं से ही, केवल दवा से ही इलाज करने का लक्ष्य हमारी सरकार का नहीं रहा है। हम ऐसा वातावरण सृजित करें, जिससे कि देश का स्वास्थ्य अच्छा रहे। सबसे पहले हमारी सरकार ने स्वच्छता मिशन को चलाने का काम किया है और हमने सैनिटेशन पर जोर दिया है। जब समाज स्वस्थ होगा तो बीमारियां अपने आप दूर हो जाएंगी। उसके लिए स्वच्छता का एक अभियान चलाने का काम हमारी सरकार ने किया है। मैडम, आप जानती ही हैं कि इस देश में 10 करोड़ से ज्यादा नये स्वच्छ शौचालय निर्मित कराकर लोगों को स्वास्थ्य सेवाओं की दिशा में कितना बड़ा कार्य करने का काम किया गया है। जहां-जहां स्वच्छ शौचालय बने हैं, वहां स्वास्थ्य में एक गुणात्मक सुधार आया है, इससे सभी लोग अवगत हैं। इस तरह से हमने स्वच्छता अभियान चला कर भी स्वास्थ्य सेवाओं को बढ़ाने का काम किया।

आज 'खेलो इंडिया' के माध्यम से हम नई पीढ़ी को स्वस्थ बनाना चाहते हैं, जिससे जहाँ वे 'खेलो इंडिया' की प्रतिस्पर्धा में हिस्सा लेकर मेडल लेकर आएँगे, वहीं इससे खेलों में हमारे नौजवानों की अभिरुचि बढ़ेगी और स्वस्थ बच्चा निश्चित रूप से हमारे देश के विकास में अग्रणी होगा तथा हमें उसके स्वास्थ्य के लिए उतनी चिंता नहीं करनी पड़ेगी। इसी तरह से 'फिट इंडिया' का कार्यक्रम चला कर, ताकि हमारी नई पीढ़ी फिट रहे, स्वस्थ रहे, इस दिशा में भी सामाजिक वातावरण सृजित करने का काम किया गया। आज बड़े पैमाने पर जन-जन तक इन योजनाओं का लाभ पहुँचाने का काम किया जा रहा है।

मान्यवर, इसके साथ ही आप देखें, हमने जगह-जगह पर एम्स की स्थापना की। पहले एक एम्स पर कितना प्रेशर रहता था! देश के तमाम मरीज दिल्ली के एम्स के ऊपर निर्भर रहा करते थे। आज हमने हर प्रदेश में एम्स की स्थापना की है। उत्तर प्रदेश जैसे बड़े प्रदेश में तीन-तीन एम्स की स्थापना हो रही है। इस तरह से हमारी सरकार निरंतर विशिष्ट स्वास्थ्य सेवाओं का भी विस्तार करने का काम कर रही है। इतना ही नहीं, आप स्वास्थ्य सेवाओं के जिन क्षेत्रों को देखें, उन क्षेत्रों में आज इसके अच्छे परिणाम दिखाई पड़ रहे हैं।

मान्यवर, हमने हर घर को नल से जल पहुँचाने का संकल्प लिया है। शुद्ध जल भी हमारे स्वास्थ्य के लिए एक बड़ा कारण है। हम अभी तक लोगों को स्वच्छ जल नहीं दे पाते थे, शुद्ध जल नहीं दे पाते थे। लेकिन मोदी जी ने संकल्प लिया कि हम हर घर नल से जल पहुँचाने का काम करेंगे। जब स्वच्छ जल पीने को मिलेगा, तो स्वास्थ्य अच्छा रहेगा। इस तरह से विभिन्न प्रकार से स्वास्थ्य सुविधाओं को आगे बढ़ाने की दिशा में काम किया जा रहा है। केवल यही नहीं कि हमने मेडिकल बजट को बढ़ाया, बल्कि हमने उन तमाम आयामों पर ध्यान देने का काम किया, जो अच्छे स्वास्थ्य के लिए जरूरी हैं। जब पर्यावरण अच्छा रहेगा, हमारा पर्यावरण प्रदूषण मुक्त होगा, तो निश्चित रूप से स्वास्थ्य पर भी उसका अनुकूल प्रभाव पड़ेगा। उन सारे पैरामीटर्स को ध्यान में रख कर हमने बड़े पैमाने पर हरित क्रांति को प्रारम्भ किया है, ताकि बड़े पैमाने पर वृक्षारोपण

करके हम देश के पर्यावरण को भी सुधारने का काम कर सकें। हम नदियों के जल को स्वच्छ करने का काम करेंगे, ताकि पीने वाला जल स्वच्छ हो, शुद्ध हो, जिससे हमारे स्वास्थ्य पर उसका अनुकूल प्रभाव पड़े। बहुत सी बीमारियाँ गंदा पानी पीने से हो जाया करती थीं। उन बीमारियों का इलाज इस स्वच्छ जल से होगा। हमने नल से जल पहुँचाने का जो संकल्प लिया है, उसके पीछे यह बड़ा उद्देश्य है। इससे लोगों के स्वास्थ्य में एक बड़ा गुणात्मक परिवर्तन आएगा और उनके स्वास्थ्य में सुधार होगा।

इसी तरह से विभिन्न रूपों में विभिन्न योजनाओं के माध्यम से बच्चों को स्वस्थ रखने के लिए हमने गर्भवती महिलाओं के लिए 'पोषण योजना' का कार्यक्रम प्रारम्भ किया। 'पोषण योजना' यह योजना है कि गर्भवती महिलाओं को अच्छा और शुद्ध भोजन मिले, इसके साथ-साथ उनको नरिशमेंट वाली डाइट मिले, जिससे उनके स्वास्थ्य में सुधार हो सके और उत्पन्न होने वाले बच्चे का भी स्वास्थ्य अच्छा रहे। इस 'पोषण योजना' के माध्यम से उन तमाम सुविधाओं को उपलब्ध कराने का काम किया गया है, जिनसे हमारी गर्भवती माताओं की मेडिकल डॉक्टर की जाँच समय-समय पर हो। लगातार तीन महीने पहले से ही हॉस्पिटल से उनको लिंक करके, ताकि समय-समय पर उनका चेक-अप हो और डिलीवरी के बाद भी आने वाले एक-दो महीने तक उनकी देख-रेख करने का काम हो। इससे हमारा मॉर्टिलिटी रेट भी सुधरा है, हमारे बच्चों का स्वास्थ्य भी अच्छा हुआ है और हमारी गर्भवती माताएँ-बहनें स्वस्थ रही हैं। इस तरह से आप देखेंगे कि विभिन्न क्षेत्रों में हमने केवल स्वास्थ्य विभाग का बजट ही नहीं बढ़ाया, बल्कि हमने इसके साथ-साथ जो सारे पैरामीटर्स हैं, जिनसे स्वास्थ्य सुविधाएँ अच्छी हो सकती थीं, उन सब पर ध्यान देने का काम किया।

मान्यवर, इसी तरह से हमारी जेनेरिक मेडिसिन्स हैं। अभी तक आम आदमी महँगी दवाएँ नहीं खरीद पाता था। जेनेरिक मेडिसिन्स के माध्यम से हमने जगह-जगह जेनेरिक मेडिसिन्स स्टोर्स खोले हैं, जिनसे सस्ती दवाएँ मिलती हैं। बहुत सी दवाएँ ऐसी हैं, जिनकी कीमत 50 प्रतिशत से भी कम है। ये दवाएँ गरीब आदमी के लिए एफोर्डेबल हैं। उन दवाओं को बड़ी संख्या में, सैकड़ों की संख्या में चिह्नित करके हमने उन्हें जेनेरिक मेडिसिन्स स्टोर्स में उपलब्ध कराने का काम किया है, ताकि लोगों का सस्ता इलाज हो सके।

मान्यवर, अभी 'आयुष्मान योजना' का ज़िक्र हो रहा था। 'आयुष्मान योजना' के अंतर्गत अभी लगभग 18 करोड़ लोगों के काड्र्स बन चुके हैं। अगर हम एक परिवार में पाँच लोगों का भी औसत रखें, तो 80-90 करोड़ लोग 'आयुष्मान योजना' से जुड़ चुके हैं। यह योजना ऐसी है, जिससे हर गरीब को अपने गम्भीर मर्ज़ के इलाज के लिए अब किसी का मोहताज नहीं होना पड़ेगा, किसी गरीब को अपना खेत गिरवी नहीं रखना पड़ेगा, उसे किसी साहूकार से कर्जा नहीं लेना पड़ेगा। यह 'प्रधान मंत्री आयुष्मान योजना' का कार्ड एक ऐसा कार्ड है, जिससे उस परिवार के प्रत्येक सदस्य को जब कभी ऐसी गम्भीर बीमारी होगी, उसका 5 लाख तक का इलाज हो सकेगा। कल्पना करिए, माननीय प्रधान मंत्री मोदी जी के आने से पहले अगर किसी गरीब को कोई गम्भीर मर्ज़ हो जाता था, चाहे हृदय का रोग हो, किडनी का रोग हो, लीवर का रोग हो या कैंसर की बीमारी हो, तो इन गम्भीर बीमारियों का इलाज एक गरीब आदमी नहीं करा पाता था। अगर कोई हिम्मत कर भी लेता था, तो वह अपनी आजीविका की सारी खेती-पाती बेच कर कहीं इलाज की बात सोचता था। लेकिन प्रधान मंत्री नरेन्द्र मोदी जी ने आयुष्मान योजना का कार्ड बनाकर हर

गरीब को यह अधिकार देने का काम किया है और उनमें यह विश्वास जगाया है कि गरीब से गरीब व्यक्ति का भी अच्छे से अच्छा इलाज हो सकता है। आज लोग बड़े पैमाने पर आयुष्मान योजना का लाभ उठा रहे हैं। इतना ही नहीं, हमसे पूर्व डॉक्टर साहब ने अभी बताया कि मरीज खाली हाथ जाता है, अस्पताल में भर्ती होता है, पूरा इलाज कराता है और इलाज कराने के बाद बिना एक पैसा खर्च किए, स्वस्थ होकर घर लौट आता है। यह आयुष्मान योजना के कारण सम्भव हुआ है।

मैडम, हमारी सरकार का संकल्प है कि हम जन-जन तक स्वास्थ्य सुविधाओं को अच्छे से पहुंचाने का काम करेंगे और उनको अच्छी स्वास्थ्य सुविधाएं देकर लाभान्वित करने का काम करेंगे। जैसा मैंने अभी कहा, राष्ट्रीय पोषण मिशन के अंतर्गत हमने डेफिशियेंसी अमंग चिल्ड्रन को दूर करने का काम किया है। प्रधान मंत्री स्वास्थ्य सुरक्षा योजना (पीएमएसएसवाई) के माध्यम से भी हमने लोगों को अच्छा स्वास्थ्य देने की दिशा में बढ़-चढ़ कर काम किया है। इसी तरह से प्रधान मंत्री जन-आरोग्य योजना, जिसका मैंने अभी आपसे जिक्र किया था, इसके माध्यम से भी जन-जन को अच्छा स्वास्थ्य उपलब्ध कराने की दिशा में हमने काम किया है। इस योजना में 2022-23 के बजट में हमने 30,673 करोड़ रुपये रखे हैं।

मैडम, इतना ही नहीं, अगर हम स्वास्थ्य विभाग के बजट को देखें, तो जब से मोदी जी की सरकार बनी है, हर वर्ष स्वास्थ्य विभाग के बजट में बढ़ोतरी हुई है। यद्यपि स्वास्थ्य राज्यों का विषय है, लेकिन भारत सरकार ने लगातार स्वास्थ्य सेवाओं की ओर गम्भीरता से ध्यान दिया है। कोविड जैसी महामारी में, जब दुनिया की बड़ी अर्थव्यवस्थाएं भी घुटनों के बल आ गई थीं, ऐसे समय में हमारे प्रधान मंत्री जी ने देश की 130 करोड़ आबादी के लिए, एक ओर कोविड की बीमारी से मुक्ति दिलाने में बढ़-चढ़ कर काम किया, उनको मुफ्त इलाज देने का काम किया और दूसरी ओर 80 करोड़ परिवारों को निशुल्क भोजन उपलब्ध कराने का काम भी किया। दो वर्ष तक लगातार यह कार्यक्रम चलता रहा है, जिससे उन गरीबों को, जिनकी रोज़ी-रोटी चली गई थी, जिनकी नौकरियां चली गई थीं, जिनके छोटे-मोटे व्यापार ठप हो गए थे, उन सबको इस योजना से जोड़ कर निशुल्क राशन उपलब्ध कराने का काम किया। आज भारत में कोविड रोधी वैक्सीन की 200 करोड़ डोज़ेज़ लग चुकी हैं और प्रधान मंत्री जी का देश की जनता के नाम रोज़ यह निवेदन आता है कि आप बूस्टर डोज़ ज़रूर लगवाएं। इस तरह मैं समझता हूं कि यह दुनिया की पहली ऐसी सरकार होगी, जिसने इतने बड़े पैमाने पर अपने लोगों के स्वास्थ्य की चिंता करते हुए, निशुल्क वैक्सीनेशन कराने का काम किया है, साथ ही वह लगातार उसे और आगे बढ़ाने का काम कर रही है।

मैडम, हमारे देश में स्वास्थ्य के क्षेत्र में अब बहुत तेजी के साथ काम हो रहा है। देश को टीबी से मुक्ति दिलाने की दिशा में हमारी सरकार बढ़-चढ़ कर काम कर रही है। जल्दी ही हम अपने देश को क्षय रोग से मुक्त कराने का काम करेंगे, उस दिशा में बड़े पैमाने पर कार्य योजना बनी है। मैं समझता हूं कि 2025 तक हमारे देश को क्षय रोग से मुक्ति मिल जाएगी। जिस तरह से हमारे देश के चिकित्सकों ने और देश के लोगों ने मिल कर पोलियो से मुक्ति दिलाने का अभियान चलाया था, साथ ही तमाम ऐसी अजीर्ण बीमारियों से मुक्ति दिलाने का काम किया था, उसी तरीके से हम देश को क्षय रोग से भी मुक्ति दिलाने का काम करेंगे। इसके लिए हमारी सरकार सभी आवश्यक कदम उठाने का काम कर रही है।

मैडम, हम केवल ऐलोपैथी पर ही निर्भर नहीं हैं। हम एक नौजवान के अच्छे स्वास्थ्य के लिए तमाम स्वास्थ्य सुविधाएं उपलब्ध कराना चाहते हैं। खेलो इंडिया के माध्यम से, फिट इंडिया के माध्यम से, योग के माध्यम से हमारे देश में लगातार इस कार्य को किया जा रहा है। आज भारत के योग दिवस को पूरी दुनिया ने स्वीकारा है। योग के माध्यम से हम अपने शरीर को स्वस्थ भी रख सकते हैं और लम्बे समय तक जीवित भी रह सकते हैं। योग को लेकर हमारे ऋषियों-मुनियों ने जिस परम्परा की शुरुआत की थी, जिससे वे सैकड़ों सालों तक जीवित रहते थे, उस योग को पुनर्स्थापित करने की दिशा में देश के प्रधान मंत्री जी ने बहुत ही सराहनीय काम किया है। आज पूरी दुनिया योग को अपनाने के लिए बाध्य हो गई है, उस योग को हम आगे बढ़ाएंगे, तो निश्चित रूप से हम सभी स्वस्थ रह सकेंगे।

मैडम, चाहे सिद्ध हो, चाहे आयुर्वेद हो या होम्योपैथी हो, ऐसी तमाम जो भारतीय चिकित्सा पद्धतियां थी, उनको भी आगे बढ़ाने की दिशा में काम हुआ है। भारतीय चिकित्सा पद्धति पर आज बड़े पैमाने पर शोध और अनुसंधान हो रहे हैं। अब इन दवाओं के माध्यम से तमाम अजीर्ण रोगों का इलाज भी संभव हो सकेगा। अभी तक इन भारतीय चिकित्सा पद्धतियों में शोध की दिशा में काफी कम काम हुआ था, लेकिन जब से हमारी सरकार आई है, तब से तमाम आयुष दवाओं के ऊपर बड़े पैमाने पर शोध चल रहा है। हमारे जंगलों में, पहाड़ों में ऐसी-ऐसी चमत्कारिक जड़ी-बूटियां हैं, जिनमें से एक जड़ी-बूटी देकर लक्ष्मण जी को भी मूर्छा से मुक्ति दिलाई गई थी। संजीवनी जैसी बूटी को हम लोग खोजने में कामयाब रहे थे। हमारी सरकार ऐसी-ऐसी बूटियां खोज रही है, जो गम्भीर रोगों के उपचार में काम आएंगी, उन बूटियों को खोजने और उन पर शोध और अनुसंधान करने की दिशा में बड़ी तेजी के साथ काम हो रहा है। आज हमने तीन ऐसे विश्वविद्यालयों, शोध केन्द्रों की स्थापना की है, जहां बड़े पैमाने पर हमारी आयुष दवाओं के ऊपर शोध और अध्ययन हो सके। इस तरह से अगर आप चिकित्सा के क्षेत्र में देखें, तो जिस तेजी के साथ और जिस चिंता के साथ काम हो रहा है, सरकारों के सरोकारों से आप देखेंगे कि आज देश की सुरक्षा के प्रति हमारी सरकार कितनी चिंतित है और वह चिंता केवल हमारे भाषणों तक ही सीमित नहीं है, हम उसे व्यावहारिक रूप में भी साकार कर रहे हैं। हमारे देश के कर्मठ स्वास्थ्य मंत्री ने जिस तरह से कोविड-19 की महामारी में रात-दिन काम करके देश को स्वस्थ करने का काम किया और आफ्टर कोविड-19 सारी व्यवस्था को आगे बढ़ाने की दिशा में काम कर रहे हैं, उसकी जितनी सराहना की जाए, वह कम है।

माननीय मनोज झा जी ने जिस उद्देश्य से इस विधेयक को लाने का काम किया है, मैं उनसे आग्रह करूंगा, वे एक विद्वान व्यक्ति हैं, अगर उन्होंने हमारी सरकार के इन कामों पर एक बार गम्भीरता से नजर डाली होती, तो शायद उन्हें यह विधेयक लाने की आवश्यकता नहीं होती। हमारी प्रतिबद्धता है कि हमारे देश का जन-जन स्वस्थ रहे, हम लोगों को अच्छी स्वास्थ्य सेवाएं दे सकें, स्वास्थ्य हमारी जनता के लिए एक वरदान है। हमारे देश के 140 करोड़ लोगों के स्वास्थ्य की चिंता इस सरकार ने हर रूप में की है, इसलिए इसको हम निश्चित रूप से इसको आगे विस्तार देने का काम कर रहे हैं और हम सदन को भी विश्वास दिलाना चाहेंगे कि माननीय मोदी जी के नेतृत्व वाली सरकार इस देश के 140 करोड़ लोगों के स्वास्थ्य की चिंता करती है और उनको स्वस्थ रखने के लिए हर प्रयास करती है। क्योंकि जब देश स्वस्थ होगा, तभी हम विकास की ओर आगे जा सकेंगे। जो हमारी संकल्पना है कि भारत फिर से विश्व गुरु बने, वह तभी बनेगा,

जब हमारा मन स्वस्थ होगा, शरीर स्वस्थ होगा, हम पूरी ऊर्जा के साथ काम करेंगे, तभी हम देश को आगे ले जाने का काम करेंगे।

इन्हीं शब्दों के साथ मैं डा. मनोज झा जी से कहना चाहूंगा कि इस विधेयक की कोई आवश्यकता नहीं हैं, चूंकि जो आपकी अपेक्षाएं हैं, वे हमारी सरकार पूरी कर रही है और उन सारे पैरामीटर्स पर हमारी सरकार खरी उतरी है, इसलिए इस विधेयक को लाने का कोई विशेष औचित्य नहीं है। मैं फिर से आग्रह करूंगा कि इस विधेयक पर विस्तार से सारी बातें सामने आई हैं और आप स्वयं एक प्रबुद्ध व्यक्ति हैं, आप जानते हैं कि हमारी सरकार ने अच्छे स्वास्थ्य के लिए कोई कसर नहीं छोड़ी है, इसलिए इस विधेयक पर आगे दबाव देने की आवश्यकता नहीं है, धन्यवाद।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : उपसभाध्यक्ष महोदया, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। सदन के सदस्य, माननीय मनोज झा जी ने जो प्रस्ताव यहां प्रस्तुत किया है, देखने और सुनने में वह बहुत आकर्षक लगता है, लेकिन व्यावहारिक कसौटी पर यदि हम इस प्रस्ताव को कसते हैं, तो प्रस्ताव बहुत सामयिक नहीं लगता है। यह बात सही है कि स्वस्थ शरीर को हमारी संस्कृति में, हमारे अध्यात्म में हमेशा प्राथमिकता दी गई है और इसीलिए कहा गया है - 'शरीरमाद्यं खलु धर्मसाधनम्'। धर्म साधना का माध्यम शरीर है, इसलिए शरीर स्वस्थ होना चाहिए। यह भी कहा गया है कि स्वस्थ शरीर में ही ईश्वर का वास होता है।

महोदया, मैंने एक प्रसंग में पढ़ा है कि एक किशोर स्वामी विवेकानंद जी के पास जाता है और उनसे आध्यात्म जानने और सीखने की इच्छा प्रकट करता है। स्वामी विवेकानंद उसे ऊपर से लेकर नीचे तक देखते हैं। वह नौजवान कहने के लिए नौजवान था, परंतु वास्तव में वह हड्डियों का ढांचा था। उस नौजवान को उन्होंने सीख देते हुए कहा कि अभी तुम्हारा शरीर आध्यात्म जानने और सीखने लायक नहीं है। सामने मैदान में जो बच्चे फुटबाल खेल रहे हैं, तुम उनके साथ जाकर फुटबाल खेलो, अपने शरीर को हृष्ट-पुष्ट बनाओ और जब तुम्हारा शरीर स्वस्थ हो जाएगा, तब तुम अध्यात्म को अच्छी तरह से जान भी पाओगे और सीख भी पाओगे। इसलिए शरीर के महत्व को तो हम लोग स्वीकार करते हैं, लेकिन जो देश की वर्तमान परिस्थिति है, उस परिस्थिति में जो स्वास्थ्य का अधिकार विषय यहां मनोज जी प्रस्तुत कर रहे हैं, उस विषय की मैं बहुत ज्यादा आवश्यकता नहीं समझता हूं। हमारे साथी मनोज जी इस प्रस्ताव के माध्यम से जिस समाज की रचना की कल्पना कर रहे हैं, जिस समाजवादी समाज की रचना की कल्पना कर रहे हैं, अगर हम दुनिया पर दृष्टिपात करें, तो यह समाजवादी विचार पूरे तरीके से फेल हो गया है। दुनिया के अगुआ देश, जो समाजवाद की अगुवाई किया करते थे, आज भी वे केवल नाम मात्र के समाजवादी रह गए हैं। कृत रूप में, विचार रूप में उनमें भी बहुत ज्यादा परिवर्तन आया है।...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI VANDANA CHAVAN): No comments please.

श्री अजय प्रताप सिंह : जब हम लोग छोटे-छोटे थे, तो अपने समाजवादी मित्रों का नारा सुना करते थे कि धन और धरती बँट कर रहेगी, भूखी जनता अब ना रहेगी, लेकिन व्यवहार रूप में

देखें, तो जैसे अभी हमारे बुजुर्ग साथी कह रहे थे कि धन और धरती तो नहीं बँटी और उनका समाजवाद उनके परिवार तक ही सीमित रह गया। उसी तरीके से यह विषय भी है। यह विषय भी व्यावहारिक धरातल पर खरा नहीं उतरेगा। मैंने अपने मित्र अनिल जी को भी सुना, उन्होंने भी बहुत व्यावहारिक बात कही है कि हमारा भारत एक विकासशील देश है और विकासशील देश के साथ-साथ एक बहुत बड़ी आबादी है। अगर हम इन दोनों परिस्थितियों की विवेचना करें, तो आज की परिस्थिति में हमारी कुछ सीमाएँ हैं। केवल अधिकार देने भर से नहीं होता है, अगर हम कानून बनाते हैं, अधिकार देते हैं, तो हमें उसे लागू भी करना चाहिए। अगर हम ऐसा करेंगे, तभी हमारी सरकार की जो क्रेडिबिलिटी है, वह कायम रहती है, हमारी व्यवस्था की क्रेडिबिलिटी कायम रहती है। हमने अधिकार दे दिया, कानून बना दिया, लेकिन अगर वह व्यवहार रूप में क्रियान्वित नहीं हो रहा है, तो हमारा जो यह डेमोक्रेटिक सिस्टम है, वह भी अपनी क्रेडिबिलिटी खोएगा और हमारी सरकार भी अपनी साख खोएगी, इसलिए हमें व्यावहारिक धरातल पर हर चीज को मोल-तोल करके व्यावहारिक कसौटी पर परख कर ही आगे कदम बढ़ाना चाहिए।

यह ठीक है कि हम स्वास्थ्य के अधिकार के संदर्भ में कानून बनाने के पक्ष में भले न हों, लेकिन जहाँ तक स्वास्थ्य सेवाओं का मामला है, देश के स्वास्थ्य का मामला है, तो इसके लिए मोदी सरकार हमेशा से गंभीर रही है। हम स्वास्थ्य के अधिकार को स्वीकार भले न करते हों, लेकिन हमने उन क्षेत्रों की पहचान करने की कोशिश की, उन क्षेत्रों की कमियों को दूर करने की कोशिश की है, जिनके कारण हमारे देश का स्वास्थ्य, हमारे देशवासियों का स्वास्थ्य प्रभावित होता है। उन कमियों को पहचान करके उनका निराकरण भी दिया है, उनका समाधान भी दिया है। मैं उसकी ओर अपने साथियों का ध्यान आकृष्ट करना चाहता हूँ। हमारे यहाँ जब बच्चा गर्भ में आता है, तो कमजोर शरीर के कारण बहुत सारी माताओं का गर्भपात हो जाता था। समुचित देख-रेख के अभाव में बहुत सारी माताओं का जो गर्भधारण का समय है, वह कुशलतापूर्वक नहीं गुजरता था। मोदी सरकार ने आज पूरे देश में आशा कार्यकर्ताओं का एक संजाल खड़ा किया हुआ है। हर गाँव में दो, तीन या चार आशा कार्यकर्ताएँ नियुक्त हैं, जो गाँव की एक-एक गर्भवती बहन, एक-एक गर्भवती माता का लेखा-जोखा रखती हैं, उनके समय की जानकारी रखती हैं। उनको जो भी औषधि चाहिए, जो भी दवाइयाँ चाहिए, वे समय-समय पर उनको उपलब्ध कराती हैं। हमारे हिन्दुस्तान में रक्त अल्पता के बहुत मामले आते हैं, वे उन्हें खून बढ़ाने वाली दवाइयाँ, आयरन की गोलियाँ, फॉलिक एसिड की गोलियाँ आदि मुहैया कराती हैं। इसके लिए आशा कार्यकर्ता बराबर केयर करती है।

[THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY) *in the Chair*.]

केवल इतना ही नहीं, जब प्रसव का समय आता है, तब आशा कार्यकर्ता उसके साथ जाकर अस्पताल में तीन दिन रह कर उस प्रसववती बहन की सेवा करती है और प्रसव के उपरांत जब वह माता अपने घर में सकुशल आ जाती है, तब जाकर ही हमारी उस आशा कार्यकर्ता बहन को उसका जो मेहनताना है, उसका जो पुरस्कार है, वह प्राप्त होता है।

4.00 P.M.

हमने देखा है कि गर्भावस्था के कारण और प्रसव के अवसर पर जो मातृ मृत्यु दर थी, इसके कारण उसमें भारी गिरावट आई है। मैडम, 108 नंबर एंबुलेंस के बारे में हम सभी लोग जानते हैं। हमारे देश में पहले संस्थागत प्रसव बहुत कम था, लगभग 18-20 परसेंट से लेकर 25 परसेंट तक, इसे लेकर अलग-अलग प्रांतों की अलग-अलग स्थिति हो सकती है। हमारे डॉक्टर साहब ने केरल की प्रशंसा की। यह हो सकता है कि केरल में संस्थागत प्रसव कुछ बेहतर रहा हो, लेकिन अमूमन पूरे हिन्दुस्तान में संस्थागत प्रसव बहुत कम हुआ करता था। परिस्थितियाँ ऐसी थीं कि माताएं अपने बच्चों को जन्म घर की किसी अंधेरी कोठरी में दिया करती थीं। उस अंधेरी कोठरी की जो स्थिति हुआ करती थी, वह कल्पना से परे थी। आज हम उसकी कल्पना भी नहीं कर सकते हैं। वह बड़ी अस्वच्छ परिस्थिति हुआ करती थी। गाँव में कुशल दाई तक नहीं मिला करती थी। इस देख-रेख के अभाव में कई बार शिशु की मौत हो जाती थी, तो कई बार माता की मौत हो जाती थी। इस संस्थागत प्रसव को बढ़ाने के लिए आशा कार्यकर्ता के साथ-साथ एंबुलेंस नंबर 108 का भी प्रावधान किया गया। आज आप किसी भी कोने से 108 नंबर डायल करिये, एंबुलेंस आपके घर पर आएगी। वे उस प्रसववती माता को आशा कार्यकर्ता के साथ हॉस्पिटल तक ले जाती हैं, वहाँ पर कुशल डॉक्टरों की देख-रेख में, कुशल नर्सों की देख-रेख में उसका प्रसव होता है और इसके कारण मातृ मृत्यु दर और शिशु मृत्यु दर में भारी गिरावट आई है।

सर, हमारे डॉक्टर साहब ने आयुष्मान कार्ड की बहुत सारी श्रेणियों का उल्लेख किया है। वे श्रेणियाँ ऐसी हैं कि जब तक आयुष्मान कार्ड की व्यवस्था नहीं हुई थी, जब तक मोदी सरकार देश में शासन करने के लिए आगे नही आई थीं, तब तक ऐसी परिस्थितियाँ थीं कि आज प्रसव हुआ है और तीसरे दिन वह मजदूर माता माथे पर पट्टी बांधकर काम पर चली जाती थी। वह दिहाड़ी पर काम करने वाली माँ, वह सफाईकर्मी माँ, वह कमजोर वर्ग की माँ, जिसे रोज कमाना पड़ता है, रोज कुआं खोदकर पानी पीना पड़ता है, वह इंतजार नहीं कर सकती थी, उसे तीसरे दिन ही काम करने के लिए काम करने के स्थान पर जाना पड़ता था। वह वहाँ अपने बच्चे को लेकर जाती थी, उसे साड़ी के पालने में झुला देती थी। मजदूर माताएं अपने बच्चों को झुला कर रख दिया करती थीं। यह उनकी मजबूरी थी। प्रसव के उपरांत, उन्हें जो पौष्टिक आहार चाहिए होता था, वह तो स्वप्न की बात हुआ करती थी, लेकिन आज सरकार के द्वारा इसकी व्यवस्था की गई है। हम लोग अपनी बघेलखंडी में कहते हैं कि *"मोदी जी अपनी बहिनिन खातिर और अपनी बिटियन खातिर, प्रसव के उपरांत गुड़ और सौंठ खातिर पैसा भिजवाइन।"* अब उन मजदूर माताओं को काम करने की जरूरत नहीं है, उन्हें एक महीने की छुट्टी देने का प्रावधान है और यह प्रावधान केवल उन्हीं के लिए ही नहीं किया गया है, बल्कि उनके पति से भी कहा गया है कि हम तुम्हें भी 15 दिन की मजदूरी देंगे, तुम भी काम पर मत जाओ, तुम अपनी पत्नी की सेवा करो और यह सब स्वास्थ्य के अधिकार के कानून के बिना किया गया है।

मैडम, जब कोई बीमार होता था, तब महंगी दवाइयों का एक प्रसंग आता था। कई लोगों ने जेनरिक दवाइयों का जिक्र भी किया है। मोदी सरकार के आने से पहले जेनरिक दवाइयों के बारे में कौन जानता था। दवाइयों की महंगाई को लेकर चारों तरफ हाहाकार रहा करता था और अब

जेनरिक दवाइयों के माध्यम से इसका सॉल्युशन दिया है। सर, सर्जिकल इंस्ट्रूमेंट्स भी उन्हीं स्टोर्स पर मिलते हैं, वे भी सस्ते हो गये हैं। इसमें जमीन-आसमान का अंतर हो गया है। अब दवाइयाँ आम आदमी की पहुंच से दूर नहीं हैं। अब सस्ती दवाइयाँ उपलब्ध हो रही हैं। आयुष्मान कार्ड के बारे में हमारे सभी मित्रों ने जिक्र किया है। आयुष्मान कार्ड ने स्वास्थ्य के क्षेत्र में क्रांति ला दी है। छोटी-मोटी बीमारियों का इलाज तो किसी प्रकार हो जाया करता था, लेकिन अगर किसी परिवार के किसी सदस्य को गंभीर बीमारी लग जाती थी, तो उस परिवार पर कहर टूट पड़ता था, हाहाकार मच जाता था। अगर परिवार के किसी सदस्य को कैंसर जैसी बीमारी हो जाती थी, तो वह सदस्य तो इस दुनिया से जाता ही था, लेकिन उसके परिवार के जो अन्य लोग इस दुनिया में रह जाते थे, वे भी बरबाद हो जाते थे। उनकी जमीन बिक जाती थी, भड़वा-बर्तन बिक जाते थे, गहने-जेवर बिक जाते थे और ऐसी गंभीर बीमारियों के कारण अच्छे-खासे खुशहाल परिवार हाहाकार कर उठते थे। ...(**व्यवधान**)...

DR. V. SIVADASAN (Kerala): * I have an objection.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Under which rule?

DR. V. SIVADASAN: Sir, now the time is...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Are you raising a point of order?

DR. V. SIVADASAN: I have an objection.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): What is your objection?

DR. V. SIVADASAN: My objection is, he is making lengthy speeches. *That is why I am objecting.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You cannot raise any objection on the decision of the Chair. Shri Ajay Pratap Singh, please continue.

श्री अजय प्रताप सिंह : सर, इस 'आयुष्मान कार्ड' के बारे में हमारे कुछ विपक्षी साथियों ने आलोचना करते हुए अनेक तरीके की बातें कही हैं। आज वे यहाँ पर उपस्थित नहीं हैं, लेकिन फिर भी मैं सदन के माध्यम से उनसे यह कहना चाहता हूँ कि इस 'आयुष्मान कार्ड' के कारण कई परिवारों की जिंदगी बदली है। अगर वे 'आयुष्मान कार्ड' के प्रभाव को देखना चाहते हैं कि 'आयुष्मान कार्ड' के कारण परिवार आज किस हालात में पहुँचे हैं, तो मैं उनको आमंत्रित करता हूँ

---

* Not recorded.

कि वे मेरे गृह जिले में आएँ, मैं 1,000 आयुष्मान कार्डधारकों का सम्मेलन कराऊँगा और उनको उनसे मिलवाऊँगा, जिनको 'आयुष्मान कार्ड' के माध्यम से मदद मिली है और उनके परिवार के प्राणों की रक्षा हुई है। अगर इसको पूरे देश के पैमाने पर देखा जाए तो आज करोड़ों लोग मोदी जी को सच्चे दिल से दुआ देते हैं। यह कहा जाता है कि कई बार दवा से भी ज्यादा असर दुआ का होता है। आज मोदी सरकार की चारों तरफ जो वाहवाही हो रही है, मोदी जी को जो हर बात का श्रेय मिल रहा है, उसमें ऐसा नहीं कि मोदी जी सब काम अच्छा कर रहे हैं, बल्कि उन अच्छे कामों के साथ-साथ मोदी जी के साथ करोड़ों लोगों की दुआ भी है, जिसके कारण मोदी जी को यह प्रेरणा मिलती है, उन्हें इस बात की ताकत मिलती है कि वे दुनिया में भारत का मान-सम्मान बढ़ाएँ, दुनिया में भारत का नाम रौशन करें।

महोदय, हमारे अनेक साथियों ने स्वास्थ्य सेवाओं के क्षेत्र में इन्फ्रास्ट्रक्चर पर भी चर्चा की। मैं भी उस बात पर बल देना चाहता हूँ कि स्वास्थ्य सेवाओं का जो इन्फ्रास्ट्रक्चर था, उस इन्फ्रास्ट्रक्चर के कारण मोदी जी के आने से पूर्व हम चाह कर भी अच्छी सेवाएँ नहीं दे सकते थे। जब डॉक्टर नहीं रहेंगे तो इलाज कैसे होगा? मोदी सरकार ने पहचान की कि यह वह क्षेत्र है, जिसकी कमी के कारण हमारी स्वास्थ्य सेवाएँ प्रभावित हो रही हैं, इसलिए उन्होंने तमाम मेडिकल कॉलेजेज़ खोले। मोदी जी का यह लक्ष्य है कि हर पार्लियामेंटरी कॉन्स्टिट्युएंसी में कम से कम एक मेडिकल कॉलेज होना चाहिए। ...(**व्यवधान**)...

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, how long will he speak? There are other Bills listed. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You please sit down.

श्री अजय प्रताप सिंह : सर, इस लक्ष्य को प्राप्त करने के लिए उन्होंने पूरे देश में मेडिकल कॉलेज की शृंखला प्रारंभ की और इसका यह परिणाम हो रहा है कि आने वाले दिनों में हम प्रति वर्ष एक लाख से ऊपर नये डॉक्टर्स तैयार करेंगे। जो मरीज इलाज के लिए भर्ती होते हैं, उनकी सेवा करने के लिए जो नर्सिंग स्टाफ की आवश्यकता होती है, पहले उसकी कमी थी, पैरामेडिकल स्टाफ की कमी थी, पैथोलॉजी की कमी थी, टैस्टिंग की कमी थी। इन सारे क्षेत्रों में मोदी जी ने सुधार किया है, इन्फ्रास्ट्रक्चर को बढ़ाया है, प्रशिक्षण संस्थानों को बढ़ाया है, अध्ययन केन्द्रों को बढ़ाया है, जिसका परिणाम है कि अब बड़ी तेजी से यह संख्या बढ़ रही है। स्वास्थ्य सेवा के क्षेत्र में जो मानव संसाधन की कमी थी, उसकी पहचान करके मानव संसाधन को पूर्ण करने का लक्ष्य रखा गया है। यह शनैः-शनैः पूर्ण हो रहा है और आने वाले दिनों में इस क्षेत्र में पर्याप्त मानव संसाधन उपलब्ध होंगे। केवल मानव संसाधन ही नहीं, बल्कि पहले हॉस्पिटल्स की कमी थी, बेड्स की कमी थी। मोदी सरकार ने इसको भी पहचाना और हॉस्पिटल्स एवं बेड्स की कमी को पूरा करने के लिए केवल केन्द्रीय स्तर पर ही नहीं, बल्कि उन्होंने राज्य सरकारों को भी जगह-जगह पर पर्याप्त संख्या में नये-नये हॉस्पिटल्स खोलने के लिए प्रोत्साहित किया है। हम एम्स का तो उदाहरण देते ही हैं कि पहले एक एम्स हुआ करता था, अटल जी ने 1 से 6 एम्स किए और अब 6 से 22 एम्स हो रहे हैं। आने वाले दिनों में एम्स की संख्या यहीं पर रुकने वाली नहीं है, बल्कि वह

और बढ़ने वाली है। एम्स स्वास्थ्य के क्षेत्र में एक मानक है। अगर हमें क्वालिटी ट्रीटमेंट चाहिए, तो वह कैसा चाहिए, उसका एम्स मानक है। अब 22 एम्स हो गए, यानी अब 22 ऐसे संस्थान हो गए, जो देशवासियों को क्वालिटी ट्रीटमेंट दे रहे हैं। वे केवल क्वालिटी ट्रीटमेंट नहीं दे रहे हैं, बल्कि जो गंभीर बीमारियाँ हैं, उन गंभीर बीमारियों का सस्ता और अच्छा इलाज भी दे रहे हैं। यह पहले भी हो सकता था, लेकिन पहले कभी इस पर विचार नहीं किया गया। लेकिन पहले कभी विचार नहीं किया गया। हमने इंफ्रास्ट्रक्चर पर ध्यान दिया और मानव संसाधन पर भी ध्यान दिया। इसके अतिरिक्त हमारे बाजपेयी साहब ने बहुत अच्छी बात की है कि अभी तक ज्यादातर चर्चा क्यूरेटिव मेज़र्स पर केंद्रित रही है कि व्यक्ति बीमार हो गया है तो उसका इलाज कैसे हो, इलाज करने के लिए क्या-क्या आवश्यकताएं हैं। प्रिवेंटिव मेज़र्स पर ज्यादा चर्चा नहीं हुई है। मैं इस सदन का ध्यान प्रिवेंटिव मेज़र्स की ओर आकर्षित करना चाहता हूं कि आखिर बीमारी होती क्यों है। बीमारी जिसके कारण होती है, जहां होती है, उसके बारे में भी चिंता करनी चाहिए। हमारे हिन्दुस्तान में एक बड़ी साधारण बात थी कि लोगों को साफ पानी पीने को नहीं मिलता था। यह सावन का महीना चल रहा है, आषाढ़, सावन और भादों के महीने में ग्रामीण क्षेत्रों में हैजा और कालरा जैसी बीमारी से 10-10, 15-15 मौतें होना स्वाभाविक बात थी। हमारे झा साहब भी इस बात को स्वीकार करेंगे, क्योंकि वे भी बिहार के हैं। ऐसी स्थिति बिहार में भी रही होगी, लेकिन कभी इस बात पर विचार नहीं किया गया कि पानी के कारण इतने बड़े पैमाने पर मौतें होती हैं, तो पानी को शुद्ध करना चाहिए, लोगों को शुद्ध पानी मिले। पानी के शुद्धिकरण से अगर लोगों की जान बचायी जा सकती है, तो इस व्यवस्था पर पहले क्यों ध्यान नहीं दिया गया? इसीलिए मोदी जी ने हर घर को नल से जल मिले, यह व्यवस्था लागू की है। वे बड़ी तेजी से इस दिशा में काम कर रहे हैं। आने वाले दो-चार सालों के अंदर हिन्दुस्तान के प्रत्येक घर में नल से जल पहुंचेगा। इसका अर्थ है कि हिन्दुस्तान के प्रत्येक घर को और प्रत्येक घर के प्रत्येक निवासी को शुद्ध और साफ जल पीने को मिलेगा और गंदे पानी के कारण जितनी बीमारियां होती थीं, उनको हम बड़े पैमाने पर रोकने में सफल होंगे। केवल इतना ही नहीं, मैं सड़क तक की बात कहना चाहता हूं। अटल जी ने 'प्रधान मंत्री ग्राम सड़क योजना' लागू की और मोदी जी ने उस क्रम को आगे बढ़ाया और हिन्दुस्तान के सुदूर गाँवों को 'प्रधान मंत्री ग्राम सड़क योजना' से जोड़ दिया। लोग कहेंगे कि यहां स्वास्थ्य की चर्चा हो रही है, मैं सड़क की बात कर रहा हूं, इसलिए बात कर रहा हूं कि आप लोगों ने भी अखबारों में चित्र देखे होंगे, आप लोगों को भी अनुभव होगा कि पहले जहां सड़कें नहीं हुआ करती थीं, अगर वहां कोई बीमार हो जाता था, तो मरीज़ को डोली और खटोली में लाद कर अस्पताल पहुंचाया जाता था। अगर इस मौसम में कोई प्रसववती बहन है, तो उसको किस तरह से अस्पताल तक पहुंचाया जाए, यह एक बहुत बड़ी चुनौती हुआ करती थी, लेकिन आज 'प्रधान मंत्री ग्राम सड़क योजना' के माध्यम से अस्पताल आसानी से पहुंच जाती हैं। इसके अतिरिक्त 108 नम्बर पर एम्बुलेंस भी मिलती है, अगर एम्बुलेंस किसी कारण नहीं उपलब्ध हो पा रही है तो लोगों के पास अपने संसाधन हैं, वे उस संसाधन के माध्यम से 5-10 मिनट के अंदर ...(**व्यवधान**)...

SHRI TIRUCHI SIVA: Sir, what is this? *...(Interruptions)...* How long will he speak? *...(Interruptions)...*

DR. JOHN BRITTAS (Kerala): Sir, what is this? *...(Interruptions)...* *

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Sit down, please. *...(Interruptions)...*

SHRI TIRUCHI SIVA: * *...(Interruptions)...*

DR. KANIMOZHI NVN SOMU (Tamil Nadu): * *...(Interruptions)...*

SHRI TIRUCHI SIVA: * *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...*

SHRI TIRUCHI SIVA: There should be some limit. *...(Interruptions)...*

श्री अजय प्रताप सिंह : इन सड़कों के कारण आज बीमारियों का सफलतापूर्वक इलाज करने के लिए मरीज़ को अस्पताल तक पहुंचाया जा सकता है। 'सौभाग्य योजना' के तहत हर घर में बिजली पहुंचा दी गई है।

SHRI M. MOHAMED ABDULLA: Sir, there are also other Bills. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, I am on a point of order. *...(Interruptions)...*Sir, I am on a point of order. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Under which rule?

DR. JOHN BRITTAS: I am telling you. *...(Interruptions)...*
THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Tell me the rule.

SHRI TIRUCHI SIVA: There is a limit for everything. *...(Interruptions)...*

---

* Not recorded.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): He has a point of order. ...*(Interruptions)*...

Dr. JOHN BRITTAS: Sir, Rule 258. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Rule 258 is a general rule. ...*(Interruptions)*... No, no. ...*(Interruptions)*...

DR. JOHN BRITTAS: Sir, please allow me. ...*(Interruptions)*... # Private Member's Business has not come. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Listen to me. Listen to me. ...*(Interruptions)*...

DR. JOHN BRITTAS: Today, my colleague's Bill is to come up now. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Listen to me. ...*(Interruptions)*...

DR. JOHN BRITTAS: * ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): You have mentioned a wrong rule. ...*(Interruptions)*... You have mentioned a wrong rule. Listen to me. ...*(Interruptions)*...Listen to me. ...*(Interruptions)*...This is wrong rule. ...*(Interruptions)*...Nothing will go on record. ...*(Interruptions)*...Nothing will go on record. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... It is a wrong rule mentioned by him. ...*(Interruptions)*...

DR. JOHN BRITTAS: *

SHRI TIRUCHI SIVA: *

DR. V. SIVADASAN: *

Expunged as ordered by the Chair.

* Not recorded.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Will you listen to me? *...(Interruptions)...*Will you listen to me? Will you listen to me, please? Mr. Siva, please listen to me. *...(Interruptions)...* Please cool down. *...(Interruptions)...* Rule 258 is a general rule to raise a point of order. But, in relation to which rule you are objecting is to be mentioned which you have not done. That is why your point of order is not entertained. *...(Interruptions)...* Now, I am requesting the hon. Member to conclude his speech. *...(Interruptions)...*

SHRI AJAY PRATAP SINGH: Two minutes, Sir. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please. *...(Interruptions)...* Please cool down. *...(Interruptions)...* Please cool down. *...(Interruptions)...* A healthy discussion is going on health. *...(Interruptions)...* A healthy discussion is going on health. *...(Interruptions)...* It is a healthy discussion on health. *...(Interruptions)...* All of us are concerned. *...(Interruptions)...*

श्री अजय प्रताप सिंह: अब हरेक गांव के घर-घर में बिजली पहुंच गई। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Please continue. *...(Interruptions)...* Please continue. *...(Interruptions)...*

श्री अजय प्रताप सिंह : हर जगह बिजली पहुंचने का यह असर हुआ है कि उसके माध्यम से अब इलाज करना भी आसान हुआ है और लोगों की ज़िदंगी आसान हुई है। ज़िदंगी आसान हुई, तो बीमारियां भी कम पैदा हो रही हैं।...(**व्यवधान**)...

SHRI TIRUCHI SIVA: *

DR. JOHN BRITTAS:

SHRI M. MOHAMED ABDULLA:

DR. V. SIVADASAN:

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...* Other than what has been

---

* Not recorded.

spoken by Shri Ajay Pratap Singh, no other comments will go on record. *...(Interruptions)...* अजय जी, आप बोलते रहिए।...(**व्यवधान**)...

श्री अजय प्रताप सिंह : उपसभाध्यक्ष महोदय, बीमारियों का एक प्रमुख कारण यह था कि हमारी...(व्यवधान)...

SHRI TIRUCHI SIVA: *

DR. JOHN BRITTAS: *

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please sit down. *...(Interruptions)...* Please sit down. *...(Interruptions)...*

श्री अजय प्रताप सिंह : जीवन को आसान बनाने के लिए, सुलभ बनाने के लिए, अच्छा बनाने के लिए मोदी सरकार ने आम आदमी के जीवन स्तर में जो परिवर्तन किया है, उसका असर भी उसके स्वास्थ्य पर दिखाई देता है। अब बड़ी छोटी-सी बात है कि कोरोना महामारी आई। उस महामारी के समय पर चारों तरफ आपाधापी फैली।...(**समय की घंटी**)...

SHRI TIRUCHI SIVA: *

श्री अजय प्रताप सिंह : उस आपाधापी के समय पर ...(**व्यवधान**)... मैं कन्क्लूड कर रहा हूं। लोगों को अच्छा भोजन, अच्छा जीवन स्तर, लोगों को अच्छी सुविधा देने के माध्यम से भी स्वास्थ्य का बहुत सारा अंतर आया है, इसलिए मैं यह समझता हूं...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : आप खत्म कीजिए।...(**व्यवधान**)...

SHRI TIRUCHI SIVA: *

श्री अजय प्रताप सिंह : मनोज झा जी ने जो विधेयक प्रस्तुत किया है, आज के समय में वह अप्रासंगिक है, अनावश्यक है और इसकी कोई आवश्यकता नहीं है।...(**व्यवधान**)... सरकार इस विधेयक के बिना, इस अधिकार को प्रदान किए बिना भी बहुत अच्छा काम कर रही है।...(**व्यवधान**)... इन्हीं व्यवस्थाओं को और अच्छे तरीके से लागू करने में अगर हमारे विपक्षी साथी भी सहयोग करेंगे, तो हमारे यहां की स्वास्थ्य सेवाओं में भी निखार आएगा और आम आदमी की जो औसत आयु है, औसत ज़िदंगी है, वह और बेहतर होगी। आपका बहुत-बहुत धन्यवाद। ...(**व्यवधान**)...

---

* Not recorded.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, the hon. Minister to reply. ...*(Interruptions)*... Now the hon. Minister to reply. ...*(Interruptions)*... Please sit down. The hon. Minister to reply. ...*(Interruptions)*...

स्वास्थ्य और परिवार कल्याण मंत्री; तथा रसायन और उर्वरक मंत्री (**डा. मनसुख मांडविया**) : उपसभाध्यक्ष महोदय, राइट टू हेल्थ एक इम्पॉर्टेंट प्राइवेट मेम्बर्स बिल प्रो. मनोज कुमार झा जी लेकर आए हैं। कुल मिलाकर 15 से अधिक सम्माननीय सदस्यों ने इस पर अपनी बात रखी। मनोज झा जी बहुत विद्वान और सम्माननीय सदस्य हैं। जब वे अपनी बात को रख रहे थे, जिस परिप्रेक्ष्य में वे अपना विषय रख रहे थे, देश की वर्तमान स्थिति, हेल्थ के संदर्भ में...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) : प्लीज़, शांत बैठिए। मंत्री जी अपना जवाब दे रहे हैं।

डा. मनसुख मांडविया : देश की परिस्थिति, दुनिया की हेल्थ के संदर्भ में भी सम्माननीय सदस्यों ने अपनी बातें रखीं। मैं स्वाभाविक तौर पर यह मानता हूं कि हेल्थ एक ऐसा सब्जेक्ट है, जिस पर मनोज झा जी और सभी सदस्यों की बात का एक सुर निकलता है कि लोगों को हेल्थकेयर अच्छी तरह से मिलना चाहिए, यानी कि हेल्थकेयर एक्सेसिबल और अफोर्डेबल होना चाहिए, ताकि लास्ट तबके के लोगों में कोई ऐसा व्यक्ति न हो, जिसको ट्रीटमेंट की सुविधा न मिल पाए। एक बार मोदी जी ने अच्छी बात कही थी कि हमारी हेल्थ व्यवस्था ऐसी होनी चाहिए कि किसी गरीब परिवार के सदस्यों को इलाज उपलब्ध न होने की दृष्टि से उसके यहां मृत्यु की नौबत नहीं आनी चाहिए। उसको मेडिसिन सस्ती मिलनी चाहिए, उसको हेल्थकेयर, जहां वे रहते हैं, उसके नज़दीक मिलना चाहिए, उसको सेकेंडरी केयर और टर्शिएरी केयर भी अच्छी तरह से मिलनी चाहिए। उसके लिए इतना ही सवाल है कि अर्पोच हॉलिस्टिक होनी चाहिए। मैं दावे के साथ कहूंगा और विस्तार से विषय भी बताऊंगा कि मोदी जी ने हमेशा किसी विषय को पृथक रूप में नहीं देखा है। वे हमेशा टोटल में सोचते हैं। सर्वग्राही दृष्टि से हेल्थ को हम कैसे एक्सेसिबल और अफोर्डेबल करें, उसके लिए मोदी जी द्वारा जो कार्ययोजना अमल में लाई गई है, वह कार्ययोजना, जो हमारे मनोज भाई ने कहा, वह उनकी और हमारे सदन के सम्माननीय सदस्यों की भावना है। यह भावना पूरी होने की दिशा में आगे बढ़ रही है और इसीलिए हेल्थ को एक हॉलिस्टिक अप्रोच के साथ देखा गया है। इस देश में सालों तक हेल्थ को केवल ट्रीटमेंट के रूप में ही देखा गया है। हेल्थ को कभी डेवलपमेंट के साथ जोड़ा ही नहीं गया है।

माननीय उपसभाध्यक्ष महोदय, मोदी जी ने हेल्थ को डेवलपमेंट के साथ जोड़ा है। देश के नागरिक स्वस्थ हैं, तो सोसाइटी स्वस्थ होगी। सोसाइटी, समाज स्वस्थ है, तो देश स्वस्थ होगा और स्वस्थ समाज ही समृद्ध राष्ट्र का निर्माण कर सकता है। इसलिए समृद्ध राष्ट्र के लिए समाज स्वस्थ होना बहुत आवश्यक है और समाज को स्वस्थ रखने के लिए देश के नागरिक को हेल्थ सुविधा मिले, यह बहुत आवश्यक होता है। हॉलिस्टिक अप्रोच का नतीजा क्या निकला? माननीय उपसभाध्यक्ष महोदय, एक गरीब परिवार में जहां दिया नहीं जलता है, वहां दिया कैसे जले, एक

गरीब परिवार को घर कैसे मिले, उस घर में चूल्हा जलाने के लिए गैस सिलेंडर उपलब्ध हो, घर में बिजली हो, घर में हेल्थकेयर ऐक्सेस हो। मोदी जी ने कभी गरीबी उन्मूलन योजना को राजनीति से नहीं देखा, उसका कभी राजनीतिकरण नहीं किया। उन्होंने सैचुरेशन अप्रोच के साथ काम किया। मोदी जी ने कहा, 'देश के हर नागरिक', उन्होंने ऐसा नहीं कहा कि इस राज्य में बीजेपी की सरकार है, इस राज्य में दूसरी पार्टी की सरकार है, इन लोगों ने हमें वोट दिया है, इन लोगों ने हमें वोट नहीं दिया है - ऐसा कभी मोदी जी ने नहीं कहा है। मोदी जी ने कहा है कि हर गरीब परिवार को अपना जीवन चलाने के लिए सभी प्राथमिक सुविधाएं उपलब्ध होनी चाहिए। उन्होंने इस सैचुरेशन के साथ काम करना शुरू किया। आज उसका नतीजा दिखने लगा है। 2014 में जब हमारी सरकार बनी, तब देश का हेल्थ बजट 33 हज़ार करोड़ रुपये था। हमारी सरकार बनने के बाद, 2018-19 में यह बजट 58 परसेंट बढ़कर 52 हज़ार करोड़ रुपये का हो गया। हमने बजट को 58 परसेंट बढ़ाया। ...(**व्यवधान**)... उसके बाद बजट सतत बढ़ता गया और 2019-20 में वह 62 हज़ार करोड़ हुआ, 2021-22 में 71 हज़ार करोड़ हुआ और 2022-23 में 83 हज़ार करोड़ हुआ। हम धीरे-धीरे बजट बढ़ाते गए। 2017 में हमने हेल्थ पॉलिसी डिक्लेयर की। यहां एक सम्मानित सदस्य ने प्रश्न किया कि आपने जीडीपी के सापेक्ष में अपना बजट कितना बढ़ाया? माननीय उपसभाध्यक्ष महोदय, सभी देशों का अपना-अपना मॉडल होता है। मैं मानता हूं कि दुनिया में जहां बेस्ट है, वहां से सीखना चाहिए। बेस्ट जिसका मॉडल है, उससे हमें प्रेरणा लेनी चाहिए। इसके संबंध में मेरी कोई नेगेटिव अप्रोच नहीं है, लेकिन हर देश का अपना-अपना मॉडल होता है और मॉडल के तहत मुझे, ऐज़ ए मिनिस्टर कई लोग मिलने के लिए आते हैं और मुझे कहते हैं कि आपका हेल्थ का बजट, जैसा यहां की दुनिया का परिप्रेक्ष्य रखा गया, वैसे ही परिप्रेक्ष्य के साथ वे कहते हैं कि उसका 7 परसेंट है, उसका 8 परसेंट है, उसका 9 परसेंट है और हमारे देश का जीडीपी के सापेक्ष में 1.9 परसेंट बजट है, जो कि हमें बढ़ाना चाहिए। हमने तय किया है कि हम आने वाले दिनों में उसको 2.5 परसेंट तक ले जाएंगे और भविष्य में और भी आगे ले जाएंगे। ...(**व्यवधान**)... धीरे-धीरे हम देश में हेल्थ का बजट तो बढ़ाते जा रहे हैं, लेकिन जब हम दुनिया के परिप्रेक्ष्य में बात करें, तब हमें अपने देश की स्ट्रैंथ और क्षमता को इग्नोर नहीं करना चाहिए। इस देश में हेल्थ कॉमर्स बाद में था, यहां हेल्थ को सेवा के रूप में देखा जाता है। हेल्थ हमारे लिए सेवा है। हेल्थ हमारे लिए सहयोग है, सपोर्ट है और यही परिप्रेक्ष्य है, जब दुनिया में कोविड क्राइसेस चल रहा था, फर्स्ट लॉकडाउन था, सेकंड लॉकडाउन था, फर्स्ट और सेकंड लॉकडाउन के दरमियान हम फॉर्मेसी ऑफ द वर्ल्ड हैं, दुनिया हमारे ऊपर अपेक्षा करके बैठी थी, दुनिया के पास मेडिसिन नहीं थी, दुनिया हर दिन इंडिया को कॉल करती थी, के प्रधान मंत्री जी को कॉल करते थे, हेल्थ मिनिस्टर को कॉल करते थे। मैं फार्मा देख रहा था। उस वक्त मोदी जी ने हमें निर्देश दिया था कि हमारे देश में मेडिसिन की किल्लत नहीं होनी चाहिए। लेकिन हम 'वसुधैव कुटुम्बकम्' की भावना को मानने वाले लोग हैं, हम केवल लाभ की बात नहीं करते हैं, बल्कि हम अपने घर के डोर पर लिखते हैं - शुभ लाभ। हम लाभ की भी बात करते हैं और शुभ की भी बात करते हैं। माननीय उपसभाध्यक्ष महोदय, हमारा कल्याण हो - यह तो सभी लोग कहेंगे, प्राणी मात्र अपने लिए तो ऐसा सोचेगा, लेकिन यह हिंदुस्तान की परंपरा है, हिंदुस्तान का कल्चर है, हिंदुस्तान की संस्कृति है कि हम अपना भी कल्याण चाहते हैं और दूसरे का भी कल्याण होना चाहिए। महोदय, यह हमारी परंपरा रही है। माननीय उपसभाध्यक्ष महोदय, इस बात को चरितार्थ

करने के लिए मैं बताना चाहता हूं कि उस वक्त दुनिया भर से कॉल्स आती थीं, डेवलप्ड कंट्रीज के पास भी एज़िथ्रोमाइसिन नामक मेडिसिन नहीं थी। एक कंट्री में 15-15 दिनों तक एज़िथ्रोमाइसिन मेडिसिन नहीं थी, कॉल आता था कि एज़िथ्रोमाइसिन भेजिए। महोदय, मुझे एक कंट्री से कॉल आया, मैं उसका नाम यहाँ नहीं बोलूंगा कि हम आपको वेंटिलेटर देंगे, आप हमें मेडिसिन दो। तब मैंने कहा था कि आपके पास वेंटिलेटर है, तो अवश्य दीजिए, लेकिन मैं इस शर्त पर आपको नहीं दूंगा। अगर आप हमें वेंटिलेटर नहीं पहुंचाएंगे, तब भी हम आपको मेडिसिन उपलब्ध कराएंगे।

माननीय उपसभाध्यक्ष महोदय, हमने उस वक्त 150 देशों को मेडिसिन उपलब्ध कराई थी। बात रही मॉडल की - जो मैं बता रहा था, जब मुझसे बाहर से आकर बात करते हैं कि यहाँ हेल्थ पर खर्च इतना है, यहाँ हेल्थ पर खर्च कितना है, वहाँ क्या मॉडल होगा आदि-आदि, तो मैं यही कहूंगा कि मुझे उसमें नहीं जाना है। तब मैंने उनसे एक क्वेश्चन किया था कि आप जिस कंट्री की बात कर रहे हैं, यदि वहाँ पर टीथ का इलाज कराना है, टीथ निकलवाना है, तो कितना खर्च होगा? उन्होंने मुझे बताया कि इस पर 200 से 500 डॉलर तक का खर्च लगेगा। मैंने कहा कि मेरे डॉक्टर्स और मेरे देश के अस्पताल 200 रुपये में इसका इलाज कर देंगे। हमें एक सापेक्ष में, परिप्रेक्ष्य में इंडिया के खर्च को मैप करना चाहिए। यह हमारी स्ट्रैंथ है, हम इस स्ट्रैंथ को यूटिलाइज़ कर रहे हैं और इसीलिए हमारी हेल्थ एक्सेसिबल कैसे होगी, हमारी हेल्थकेयर कैसे अफोर्डेबल होगा - इस पर आदरणीय नरेन्द्र मोदी जी ने जो कार्ययोजना बनाई है, वह 4 पिलर की कार्ययोजना बनाई है। मनोज जी, आपको इस बात का सैटिस्फेक्शन होगा कि जिस तरह से काम करना शुरू हुआ है, वह बहुत अच्छा है। उसमें एक है - आयुष्मान भारत हेल्थ एंड वैलनेस सेंटर. महोदय, आयुष्मान भारत हेल्थ एंड वैलनेस सेंटर क्या है? महोदय, देश में सभी प्राथमिक आरोग्य केंद्र यानी प्राइमरी हेल्थकेयर सेंटर्स को हेल्थ एंड वैलनेस सेंटर्स में कंवर्ट करने के लिए, 1 लाख 50 हज़ार हेल्थ एंड वैलनेस सेंटर्स बनाने के लिए एक बहुत बड़ी कार्ययोजना बनाई गई है। आयुष्मान भारत हेल्थ एंड वैलनेस सेंटर में क्या-क्या सुविधाएं होंगी - इसमें भारत सरकार राज्य सरकार के साथ सहयोग करेगी, उसका इंफ्रास्ट्रक्चर बेस्ट बनाएंगे और 13 तरह की स्क्रीनिंग हो पाएगी। यदि वहाँ पर कोई मरीज इलाज के लिए आएगा, तो उसका इलाज भी हो जाएगा। वहाँ योग की क्लास भी चलेगी, वैलनेस के लिए सप्ताह में दो बार क्लास लगेगी, वहाँ पर बच्चों का टीकाकरण किया जाएगा, वहाँ सगर्भा महिला का ट्रीटमेंट किया जाएगा, उसकी स्क्रीनिंग की जाएगी, उसकी हेल्थ की चिंता की जाएगी। वहाँ एनसीडी, यानी नॉन कम्युनिकेबल डिज़ीज़ का परीक्षण किया जाएगा। यह हेल्थ एंड वैलनेस सेंटर पर होगा। महोदय, 7-8 हज़ार की पॉप्युलेशन पर एक हेल्थ एंड वैलनेस सेंटर होगा। यदि किसी महिला को ओरल कैंसर हो, सर्वाइकल कैंसर हो या ब्रेस्ट कैंसर होगा, तो ऐसे तीन टाइप के कैंसर्स की स्क्रीनिंग भी हेल्थ एंड वैलनेस सेंटर पर हो जाएगी।

माननीय उपसभाध्यक्ष महोदय, प्रधान मंत्री जी ने तय किया था कि 2017-18 में हम देश में 1 लाख, 50 हज़ार हेल्थ एंड वैलनेस सेंटर्स बनाएंगे। मैं आपको यह बताना चाहता हूं कि हम केवल बात नहीं करते हैं, हम उसे धरातल पर भी उतारते हैं। आज 1 लाख, 22 हज़ार हेल्थ एंड वैलनेस सेंटर्स बन चुके हैं और दिसंबर तक ऐसे 1.5 लाख सेंटर्स देश की सेवा के लिए उपलब्ध हो जाएंगे। यह कार्य योजना पूरे देश में चल रही है।

महोदय, इतना ही नहीं, एक होलिस्टिक अप्रोच के अनुसार कैसे काम होता है, मैं उस पर आपको एग्ज़ाम्पल के साथ बताना चाहूंगा। महोदय, 'ई संजीवनी' प्लैटफॉर्म बनाया गया। इस 'ई संजीवनी' प्लैटफॉर्म से टेलीमेडिसिन, टेलीकंसल्टेशन कैसे किया जाएगा - मैं इस संदर्भ में आपको बताना चाहता हूं कि आज सभी हेल्थ एंड वैलनेस सेंटर्स पर एक कम्प्यूटर दिया गया है, वहाँ पर लैपटॉप की सुविधा उपलब्ध कराई गई है। माननीय उपसभाध्यक्ष महोदय, मैं आपको डेढ़ महीने पहले की बात बता रहा हूं। दिल्ली के नज़दीक हरियाणा में झज्जर नामक जगह पर एक कैंसर इंस्टिट्यूट बना हुआ है, एम्स का सब-सेंटर बना हुआ है। मैं वहां जा रहा था। रास्ते में मैंने हेल्थ एंड वेलनेस सेंटर का एक बोर्ड देखा, मैंने अपने ड्राइवर को कहा कि गाड़ी अंदर ले ले। मैंने वहां जाना नहीं था, मेरा कोई कार्यक्रम नहीं था, कार्यक्रम का पार्ट नहीं था, मैं जा रहा था, पर हेल्थ एंड वेलनेस सेंटर देखा तो मैंने सोचा कि एज़ ए मिनिस्टर, हम सरकार में बैठकर जो सोच रहे हैं, सचमुच यहां उसका इम्प्लीमेंटेशन हो रहा है कि नहीं, यहां कैसी सुविधा है, मैं देखना चाहता हूं।

जब मैं हेल्थ एंड वेलनेस सेंटर में गया, मुझे खुशी हुई, वहां एक डाक्टर साहब थे, उनको पता नहीं था कि मैं हेल्थ मिनिस्टर हूं और आकर उसके बगल में बैठा हूं। उसके बगल में एक मरीज बैठा था, वह मरीज महिला थी, उसके साथ डाक्टर साहब बात कर रहे थे। बात करते-करते उनको ऐसा लगा कि मुझे और मार्गदर्शन की आवश्यकता है, मुझे और सुझाव की आवश्यकता है, उसके ज्ञान से उनको ऐसा लगा होगा कि मुझे एक्सपर्ट डॉक्टर की ओपिनियन की आवश्यकता है, वहां बैठे हुए डाक्टर एम.बी.बी.एस. डाक्टर थे, 'ई-संजीवनी' प्लेटफॉर्म के माध्यम से हरियाणा गवर्नमेंट ने पी.जी.आई., चंडीगढ़ के साथ टाइ-अप किया है। पी.जी.आई. चंडीगढ़ के साथ तुरन्त ही वे 'ई-संजीवनी' प्लेटफॉर्म से जुड़ गये। स्पेशलिस्ट डाक्टर सामने बैठे थे, एक गाँव में गरीब मरीज डाक्टर साहब के बगल में बैठी थी। उन दोनों डॉक्टरों ने आपस में बातचीत की कि मरीज की यह-यह स्थिति है। स्पेशलिस्ट डॉक्टर को ऐसा लगा कि मैं मरीज के साथ बातचीत करना चाहता हूं, तो उन्होंने कहा कि आप ज़रा अपने कम्प्यूटर को मरीज के सामने मोड़िये, उन्होंने कम्प्यूटर को थोड़ा बायें करके मरीज के साथ स्पेशलिस्ट डाक्टर की बातचीत कराई और उसके आधार पर स्पेशलिस्ट डाक्टर साहब ने एम.बी.बी.एस. डॉक्टर साहब को कहा कि आप इस टाइप का प्रेस्क्रिप्शन लिख दो और कहो कि सात दिन के बाद फिर से आकर दिखा दे।

महोदय, तब सेटिस्फेक्शन होता है, जब एक गांव में रहने वाला गरीब मरीज एक हेल्थ एंड वेलनेस सेंटर पर आकर एक टर्शिएरी हॉस्पिटल के साथ जुड़कर स्पेशलिस्ट डॉक्टर की सलाह के आधार पर अपना ट्रीटमेंट करवाता है। उसका उद्देश्य है कि हम कैसे हेल्थ को एक्सेस कर रहे हैं। जब होलिस्टिक एप्रोच की बात होती है, तब हमें देश में डॉक्टर्स चाहिए, हमने हेल्थ एंड वेलनेस सेंटर तो बनाया, लेकिन हेल्थ एंड वेलनेस सेंटर के लिए डॉक्टर्स चाहिए। अगर डॉक्टर्स चाहिए तो मेडिकल कॉलेज बढ़ाने चाहिए। जैसा यहां सम्मानित सदस्य बोल रहे थे, 622 से तकरीबन डबल मेडिकल कालेज हो गये, पहले हमारी सीट्स 51,000 थीं, आज केवल 7-8 साल में 1 लाख सीट्स हो गईं। 8 साल में 51 हजार से 1 लाख एम.बी.बी.एस. की सीट्स हमने उपलब्ध कराईं और तब जाकर हमें डाक्टर मिले। यही होलिस्टिक अप्रोच का मकसद होता है। इतना ही नहीं, हमें कम्पेरीज़न में डब्लू.एच.ओ. ने कहा है कि एक हज़ार की पॉप्यूलेशन पर एक

डाक्टर होना चाहिए। हमारे पास 13 लाख एम.बी.बी.एस. डॉक्टर्स हैं, 5.5 लाख आयुष डॉक्टर्स हैं। आज 800 व्यक्तियों पर एक डॉक्टर्स इस देश के अंदर उपलब्ध है और वह देश की सेवा कर रहा है।

हमारे डाक्टरों की भी एक भावना है - जैसा मैंने कहा कि किस परिप्रेक्ष्य में हमारे लोग काम करते हैं - कोविड क्राइसिस में हमने यह भी देखा है। मेरी तो उस वक्त एक दिन में 10-10 मीटिंग्स दुनिया की कई कंट्रीज़ से होती थीं, इंटरनेशनल प्लेटफॉर्म पर भी मीटिंग्स हुआ करती थीं। डिप्टी चेयरमैन सर, कई जगह से ऐसा मैसेज आता था कि डॉक्टर साहब ड्यूटी पर नहीं आते थे, उनको मृत्यु का डर लगता था, लेकिन हिन्दुस्तान के डॉक्टरों ने ऐसा नहीं किया। हमारे मेडिकल स्टाफ ने, पैरा मेडिकल स्टाफ ने ऐसा नहीं किया, वे अपने प्राणों की परवाह किए बिना देश की सेवा में लगे रहे और देश को कोविड क्राइसिस से बचाया। यह होलिस्टिक एप्रोच का ही एक परिणाम है। एक पिलर के बारे में मैंने आपको हेल्थ एंड वेलनेस सेंटर के बारे में बताया।

दूसरा पिलर मैंने बताया, 'आयुष्मान भारत' और 'जन आरोग्य योजना' आयुष्मान भारत के बारे में यहां सभी सदस्यों ने बोला भी है। 'आयुष्मान भारत योजना' का इम्प्लिमेंटेशन कैसे हो रहा है, दस करोड़ फैमिलीज़, यानी कि 50 करोड़ लोगों को एक परिवार में पांच लाख रुपये का हेल्थ एक्सेस देना - यह छोटी बात नहीं है। डा. राधा मोहन दास अग्रवाल जी जो बोल रहे थे, उसमें वे अपना विस्तृत विषय रख रहे थे। उसमें उन्होंने एक सूची बोली और मनोज जी को सामने देखकर कहा कि मनोज जी इतने-इतने कैटेगरी के लोगों को ऑलरेडी हेल्थ एक्सेस मिल चुका है, हैल्थ सिक्युरिटी मिल चुकी है, यानी कि जो आप चाहते हैं, यह कार्ययोजना ऑलरेडी आयुष्मान भारत योजना के मुताबिक उसका इम्प्लिमेंटेशन होना चालू हो गया है। जब यह बात आती है तो मैं बिहार का ही एक एग्ज़ाम्पल देना चाहता हूं, आज से एक-दो महीने पहले मेरा बिहार में प्रवास हुआ था, मैं रक्सोल गया था। मुझे रक्सौल में लाभार्थी सम्मेलन को संबोधित करना था। उसके पहले जिसको सरकार की योजना, 'आयुष्मान भारत योजना' का लाभ मिला हो, ऐसी एक लाभार्थी महिला ने मंच पर आकर जिस भाषा में अपनी बात बताई, मैं उसकी ही भाषा में बोलना चाहता हूँ। उसने कहा कि 6-7 महीने पहले मेरी शादी हुई, शादी होने के बाद मैं ससुराल गई। एक दिन मेरी साँस फूलने लगी, मुझे अस्पताल ले जाया गया, तो डॉक्टर साहब ने कहा कि इसको हार्ट की बीमारी है। हमने हार्ट की बीमारी का इलाज कराने के लिए पूछा, तो उन्होंने कहा कि इसमें डेढ़ लाख के नजदीक खर्च आएगा। उसके पास यह सुविधा नहीं थी। उसके ससुराल पक्ष के लोग उसका ट्रीटमेंट नहीं करवा पाए, तो ससुराल पक्ष ने उसको छोड़ दिया। वह मायके गई। पिताजी भी गरीब परिवार से थे। किसी ने उसको बताया कि आप 'आयुष्मान भारत योजना' का कार्ड बनवाओ। वह महिला अपनी बात बोल रही थी कि मैंने 'आयुष्मान भारत कार्ड' बनवाया। मैं एक प्राइवेट अस्पताल में गई, जो 'आयुष्मान भारत योजना' में रजिस्टर हुआ था। मैं वहाँ कार्ड लेकर गई, मैंने कार्ड दिखाया, मुझे एडमिट कर दिया गया, मेरा सारा इलाज हो गया और मुझे घर पहुँचने तक एक रुपए का भी खर्च नहीं हुआ, मैं बच गई। बाद में उसने कहा कि मैं स्वस्थ होकर आपके सामने खड़ी हूँ और मेरे ससुराल पक्ष ने भी मुझे स्वीकार कर लिया। यह 'आयुष्मान भारत योजना' की सक्सेस स्टोरी है। इस योजना के माध्यम से एक टाइप की यूनिवर्सल हेल्थ केयर मिल रही है। कई राज्यों ने उससे भी आगे जाकर अपनी ओर से और भी योजनाएँ लागू की हैं। मैं उसकी भी सराहना करता हूँ।

फूड सिक्योरिटी के डेटा के आधार पर आपने यहाँ हेल्थ सिक्योरिटी देने की बात की है, यह भी सराहनीय है। 2 हजार साल तक कभी हम परतंत्र रहे, कभी हूणों ने शासन किया, कभी शकों ने शासन किया, मुगल वंश, खिलजी वंश से लेकर तुगलक वंश, सब लोगों ने शासन किया, 240 साल तक अंग्रेजों ने शासन किया, हमें इस मानसिकता से बाहर आना है। हमें अपनी शक्ति को समझना है। देश में ब्रेन पॉवर और मैनपॉवर की कभी कमी नहीं थी और न ही है। यह उसकी ही सक्सेस स्टोरी है। माननीय वाइस चेयरमैन साहब, हमारे देश में अपार क्षमता की संभावनाएँ हैं। इस देश में बेस्ट डॉक्टर्स भी हैं, इस देश में बेस्ट साइंटिस्ट्स भी हैं, लेकिन आजादी के बाद भी जब दुनिया में किसी वैक्सीन के ऊपर रिसर्च होता था, तो रिसर्च होने के बाद 10-15 साल के बाद ही वह वैक्सीन हिन्दुस्तान में आती थी। हमारे साइंटिस्ट्स में कमी थी, ऐसा नहीं था। हमें उनके ऊपर कॉन्फ़िडेंस नहीं था कि हम उनके ऊपर भरोसा करें। यही सक्सेस स्टोरी है। जब कोविड क्राइसिस शुरू हुआ, उस समय जब साइंटिस्ट्स लोगों ने मोदी जी को बताया कि इसके लिए तो वैक्सीन चाहिए, तब मोदी जी ने भारत के नामांकित साइंटिस्ट्स को बुलाया, वैज्ञानिकों को बुलाया और कहा कि क्या हम वैक्सीन बना सकते हैं, क्या हम इसके ऊपर रिसर्च कर सकते हैं, तब हमारे साइंटिस्ट्स ने कहा कि हम इसे करके देंगे। हमने अपने साइंटिस्ट्स पर भरोसा किया। हमारे ये ही साइंटिस्ट्स कोरोना की वैक्सीन के रिसर्च पर लग गए। दुनिया ने रिसर्च की, हमारे साइंटिस्ट्स ने भी रिसर्च की। दुनिया में मैन्युफैक्चरिंग स्टार्ट हुई, इंडिया में भी मैन्युफैक्चरिंग स्टार्ट हुई। जब दुनिया ने वैक्सीनेशन प्रोग्राम चालू किया, तो 16 जनवरी, 2021 को भारत ने भी वैक्सीनेशन प्रोग्राम चालू किया। इतना ही नहीं, 9 महीने में 100 करोड़ डोज़ और 18 महीने में 200 करोड़ डोज़ लगाने के साथ ही हमने इसका विश्व वितरण किया, यह तो एक बात है, लेकिन मैं यह बताना चाहता हूँ कि यह शक्ति 'देश की शक्ति' है। मैं ऐसा बोल रहा हूँ कि यह शक्ति 'देश की शक्ति' है। यह छोटी बात नहीं है। 'देश की शक्ति' शब्द का प्रयोग मैं इसलिए कर रहा हूँ कि जब आप मैनेजमेंट करते हैं, तो मैनेजमेंट के कई पार्ट्स होते हैं। केवल वैक्सीन का रिसर्च हो गया, वैक्सीन एडमिनिस्टर हो गयी, इतना पता है, लेकिन एक दिन में डेढ़ लाख वैक्सीनेशन सेंटर्स का चलना, जब वैक्सीनेशन सेंटर्स चलते हैं, तो टाइम पर उनको वैक्सीन पहुँचाना, वैक्सीन पहुँच गयी, तो वैक्सीनेशन के लिए हमारे वैक्सीनेशन स्टाफ का उपस्थित होना, यह सब जरूरी है। अगर वैक्सीनेशन स्टाफ उपस्थित हो गया, वैक्सीन पहुंच गई, तो वैक्सीन लगाने के लिए सीरिंज भी चाहिए, नीडल भी चाहिए। वाइस चेयरमैन सर, 18 महीने में 200 करोड़ डोज़ेज़ एडमिनिस्टर करने की जर्नी के दरमियान कभी भी ...(**व्यवधान**)...

DR. KANIMOZHI NVN SOMU: Sir, ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No. ...*(Interruptions)*... Please continue. ...*(Interruptions)*...

डा. मनसुख मांडविया : डा. साहिबा, आप पहले मुझे बोल लेने दीजिए। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please do not disturb. *...(Interruptions)...*

डा. मनसुख मांडविया : इसका फायदा यह होगा ...(**व्यवधान**)... I will listen to you. *...(Interruptions)...* You can speak after my reply. *...(Interruptions)...*

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No. *...(Interruptions)...* Allow the Minister to complete. *...(Interruptions)...*

डा. मनसुख मांडविया : सर, मेरे पास ऐसी-ऐसी इन्फॉर्मेशंस है, जिससे सदन को भी वह समझने में आसानी होगी, जो कोविड क्राइसिज़ के दौरान हुआ। कृपया पहले मुझे सुन लें, बाद में आपकी कोई क्वेरीज़ होंगी, तो मैं रिप्लाई भी करूंगा।

महोदय, कोविड काल के दरमियान कहीं भी सीरिंज की कमी नहीं हुई, कहीं भी नीडल की कमी नहीं हुई। किसी को किसी भी वैक्सीनेशन सेंटर पर ऐसा अनुभव नहीं हुआ होगा कि वे वैक्सीनेशन सेंटर पर गए और वहां सीरिंज नहीं थी, नीडल नहीं थी, जिसके कारण उसका वैक्सीनेशन नहीं हो पाया। भारत का कोविड मैनेजमेंट बेस्ट था और इसकी सराहना सारी दुनिया में हुई। ...(**व्यवधान**)... कुछ समय पहले मैं ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No. *...(Interruptions)...* Please do not disturb. *...(Interruptions)...*

डा. मनसुख मांडविया : कुछ समय पहले मैं वर्ल्ड इकोनॉमिक फोरम में गया था, जहां मुझे बिल गेट्स और अन्य कई लोग मिले। जब उनके साथ वन-टू-वन मीटिंग होती थी, तो मुझे गौरव होता था, क्योंकि पहले वे इंडिया के लिए अभिनन्दन कहते थे और कहते थे कि आपने बेस्ट कोविड मैनेजमेंट किया है, बेस्ट वैक्सीनेशन मैनेजमेंट किया।

सर, एक समय था, जब कोविड की शुरुआत के दिनों में डब्ल्यूएचओ या इंटरनेशनल प्लैटफॉर्म्स पर मीटिंग होती थी, तो उनको यह चिंता रहती थी कि इंडिया जैसे बड़े देश में, जहां 130 करोड़ की जनसंख्या है, ह्यूज डायवर्सिटी है, इतने बड़े देश में ये लोग कोविड मैनेजमेंट कैसे करेंगे? इंडिया में कितनी ज्यादा डेथ्स होंगी, इस आकलन के आधार पर ये लोग इंटरनेशनल लेवल पर अंदाज़ा लगाते थे कि वैश्विक परिस्थिति क्या होगी। लेकिन नतीजा यह निकला कि इंडिया ने बेस्ट वैक्सीनेशन ड्राइव और बेस्ट कोविड मैनेजमेंट करके देश को कोरोना की थर्ड सर्ज से भी बचा लिया। जब ओमिक्रॉन आया, उस समय भी दुनिया भर में बहुत अधिक लोग मरे। दुनिया में ओमिक्रॉन की सेकंड वेव में जितना इफेक्ट पड़ा था, उतना ही इफेक्ट थर्ड वेव में भी पड़ा। लेकिन उस वक्त भारत में 85 प्रतिशत लोग वैक्सीनेटेड थे, इसलिए जब यहां ओमिक्रॉन की थर्ड सर्ज आई, तो उस थर्ड सर्ज में भी यहां बहुत कम लोगों की मृत्यु हुई। इस तरह हम कोविड क्राइसेज़ से बहुत सफलता से लड़ाई जीत पाए। यह हमारे देश की होलिस्टिक हेल्थकेयर के लिए किए गए प्रयास का परिणाम है, लेकिन मेरा मानना है कि हर स्थिति से हमें सीखना चाहिए।

महोदय, कोविड क्राइसेज़ ने हमें बहुत कुछ सिखाया है। हमने ऐसा कभी नहीं कहा कि हमने बेस्ट कोविड मैनेजमेंट कर लिया तो हम सैटिस्फाइड हो गए, संतुष्ट हो गए और आगे कुछ नहीं करना है। हमने ऐसा कभी नहीं कहा, क्योंकि हमें आगे बहुत कुछ करना है। आज हमारे देश में हेल्थ सेक्टर में बहुत कुछ करने की संभावना है और हमें बहुत कुछ करना है। हमने देखा कि कोविड क्राइसेज़ के दरमियान हमारे हेल्थ इन्फ्रास्ट्रक्चर में क्या-क्या कमियां पाई गईं, उनका हमने डिटेल्ड अध्ययन किया। डिटेल्ड अध्ययन के आधार पर आयुष्मान भारत के थर्ड पिलर, आयुष्मान भारत हेल्थ इन्फ्रास्ट्रक्चर मिशन पर पांच साल में 64 हजार करोड़ रुपये खर्च करना तय किया गया, यानी एक डिस्ट्रिक्ट पर ऑन एन एवरेज 100 करोड़ रुपये। मेरा आप सभी से आग्रह है और विनती भी है कि आप सब लोग अपनी-अपनी कॉँस्टिट्युएंसीज़ में, अपने क्षेत्र के डिस्ट्रिक्ट हेल्थ ऑफिसर से, स्टेट हेल्थ ऑफिसर से यह पूछिए कि इन 100 करोड़ रुपयों का आपके डिस्ट्रिक्ट में कहां पर यूज़ होना है। आप उनसे पूछिए कि हमने यहां के डिस्ट्रिक्ट के ऊपर 100 करोड़ रुपये खर्च करने की प्लानिंग की है, तो उसका उपयोग कैसे होना है? इसके लिए आप देखिए कि ब्लॉक लेवल पर, सरकारी स्तर पर लैबोरेटरीज़ स्थापित की जाएं। आप देखिए कि अगर आपके यहां कोई पेंडेमिक या कोई डिज़ीज़ चल रहा है, तो उसका कंटीन्युअस सर्विलेंस होता रहे। हर डिस्ट्रिक्ट में 100 बैड्स की एक क्रिटिकल केयर यूनिट बनाई जाए। अगर भविष्य में कभी पेंडेमिक जैसी स्थिति पैदा हो जाए, तो वैसी स्थिति का सामना करने के लिए हमारे पास एक्स्ट्रा हेल्थ इन्फ्रास्ट्रक्चर होना चाहिए,जिसके लिए क्रिटिकल केयर यूनिट बनाई जाएगी। डिस्ट्रिक्ट लेवल पर सेकेंडरी लेवल की एक लैबोरेटरी बनाई जाएगी, जिस लेबोरेटरी में 130 से अधिक टैस्टिंग्ज़ हो पाएंगी। इसके साथ एक टाइप का सर्विलेंस भी वहां से हो जाए कि यहां जो कुल मरीज आते हैं, वे किस टाइप की डिजीज़ के आते हैं और उनकी जीनोम सिक्वेंसिंग की वहां व्यवस्था हो, ताकि यह पता चल जाए कि कोई नई बीमारी तो नहीं फैल रही है, यदि कोई बीमारी फैल रही है, तो कैसी स्थिति में फैल रही है, उसका आकलन करके उसके ऊपर विस्तृत स्टडी की जाए। उसके लिए डिस्ट्रिक्ट लेवल पर क्रिटिकल केयर यूनिट भी हो, डिस्ट्रिक्ट लेवल पर अच्छी लेबोरेटरी हो। इसके अलावा स्टेट लेवल पर और रीजनल लेवल पर एक स्ट्रांग सर्विलेंस सिस्टम यूनिट बनाया जाए। ऐसा करके आगामी पांच साल में 64 हजार करोड़ रुपये खर्च करके, जो हमारा हेल्थ इन्फ्रास्ट्रक्चर है, उसको एक नई हाइट देने के लिए हमने एक कार्य योजना बनाई है।

महोदय, पहले कोविड-19 में 15 हजार करोड़ रुपये... चूंकि हेल्थ एक स्टेट सब्जेक्ट है, यहां यह बात भी आई थी कि यह स्टेट सब्जेक्ट है, लेकिन ऐसा कहकर हमें छूट नहीं जाना चाहिए। यह देश का सब्जेक्ट है, कोई स्टेट का सब्जेक्ट नहीं है, हम सबका सब्जेक्ट है। हेल्थ देश के हर नागरिक के साथ जुड़ी हुई है और अल्टिमेटली सेन्टर काम करता है, तो स्टेट्स के साथ ही काम करता है, स्टेट भी सेन्टर का ही एक पार्ट है और इसलिए स्टेट और सेन्टर कभी अलग नहीं हो सकते, कोई भी कार्य-योजना बनती है, तो स्टेट्स के द्वारा ही इम्प्लिमेंट होनी है, भारत सरकार पैसा दे या राज्य सरकार पैसा दे, पैसा भले ही किसी का खर्च हो, लेकिन हेल्थ इन्फ्रास्ट्रक्चर स्ट्रॉँग होना चाहिए, इस उद्देश्य के साथ आयुष्मान भारत हेल्थ इन्फ्रास्ट्रक्चर के माध्यम से कार्य योजना चल रही है और उसका इम्प्लिमेंटेशन हमने करना चालू कर दिया है।

फोर्थ पिलर 'आयुष्मान भारत डिजिटल मिशन', यह एक एडवांस सोच है। इस सेक्टर में हम दुनिया से आगे की सोच लेकर चल रहे हैं। 'आयुष्मान भारत डिजिटल मिशन' एक ऐसी फेसिलिटी है, जिसमें आप और मैं सभी लोग अपना आयुष्मान भारत डिजिटल अकाउंट ओपन करायें। एक बार हमने डिजिटल अकाउंट ओपन कर लिया। जैसे आज आप फाइल लेकर घूमते हैं, आप एनेक्सी के सीजीएचएस में अपने हेल्थ चैक अप के लिए जाएंगे, तो वहां तुरंत आपकी फाइल मंगायेंगे और फाइल लेकर वे आगे-पीछे की हिस्ट्री देखेंगे, उसमें आपकी हिस्ट्री होती है, लेकिन डिजिटल मिशन में सारे देश का हेल्थ डेटा रखने की बात है। आज बीस करोड़ से अधिक लोगों ने हेल्थ अकाउंट ओपन करा लिया है। आपका हैल्थ एकाउंट ओपन हो गया, तो डिजिटल मिशन के साथ लैबोरेटरी भी जुड़ी हुई हैं, अस्पताल भी जुड़े हैं, डॉक्टर्स भी जुड़े हुए हैं और यदि एक नागरिक के रूप में आप भी उसके साथ जुड़ जाएं और जुड़कर देखें कि उसका उपयोग कैसे करना है। आपका डिजिटल हेल्थ अकाउंट है, आप डॉक्टर साहब के पास गये, आप डॉक्टर को कहेंगे कि मेरा डिजिटल हेल्थ अकाउंट नम्बर सो एंड सो है। आपने वह नम्बर दे दिया, तुरंत वे लॉग इन करेंगे, तो तुरंत ही आपके मोबाइल पर एक ओटीपी आएगा। आप उनको ओटीपी देंगे ...(**व्यवधान**)... आप मेरी बात सुनिये, यह उपयोगी बात है। ...(**व्यवधान**)...

SHRI BIKAS RANJAN BHATTACHARYYA (West Bengal): Please speak on the subject. ...*(Interruptions)*...

डा. मनसुख मांडविया : यह आपके लिए उपयोगी होगा ...(**व्यवधान**)... डिजिटल मिशन का इम्प्लिमेंटेशन कैसे होता है, यह बात आपके लिए उपयोगी होगी, अगर इसे समझो तो अच्छा है। ...(**व्यवधान**)...

SHRI ABDUL WAHAB (Kerala): He is speaking about Ayushman Bharat. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please. ...*(Interruptions)*... Don't disturb.

डा. मनसुख मांडविया : महोदय, यह विषय अच्छा है, इसलिए...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please don't get into any controversy. ...*(Interruptions)*... Please.

डा. मनसुख मांडविया : डिजिटल मिशन में आपने डॉक्टर साहब को अपना नम्बर दिया, डॉक्टर साहब ने लॉग इन किया, लॉग इन करने के बाद आपके मोबाइल पर एक ओटीपी आया, आप जब ओटीपी एंटर करेंगे, तो तुरंत ही आपका अकाउंट ओपन हो जाएगा। आपका अकाउंट ओपन होते ही आपकी पूरी फाइल खुल जाएगी, आपने किस लैबोरेटरी में टैस्ट्स कराये हैं, आपने भूतकाल में

क्या-क्या ट्रीटमेंट लिया है, आपकी लैब रिपोर्ट्स क्या हैं, यह सारा डॉक्टर साहब देख पायेंगे और डॉक्टर साहब के देखने के बाद ...(**व्यवधान**)... मैं यहाँ भी देख रहा था।...(**व्यवधान**)...

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, even school children know this. ...*(Interruptions)*... You don't have to waste time speaking these things. ...*(Interruptions)*...

DR. MANSUKH MANDAVIYA: One minute. ...*(Interruptions)*... I am not wasting time. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The Minister is not yielding. ...*(Interruptions)*... Please. ...*(Interruptions)*...

DR. MANSUKH MANDAVIYA: Sorry; it is not wasting time. I am giving important information. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Yes. ...*(Interruptions)*... Please listen. ...*(Interruptions)*...

डा. मनसुख मांडविया : जब आपका अकाउंट ओपन होगा, तो डॉक्टर साहब आपकी रिपोर्ट देखेंगे, आपका इलाज करेंगे, उसके बाद आपके अकाउंट को लॉगआउट कर देंगे। जब एक आर आपका अकाउंट लॉगआउट कर दिया गया, तो उसको कोई दोबारा ओपन नहीं कर पाएगा। जब ओपन करना होगा, तो आपके पास ओटीपी आएगा और अगर आप वह ओटीपी देंगे, तभी डॉक्टर साहब आपका अकाउंट ओपन कर पाएँगे यानी आपकी हेल्थ की प्राइवेसी भी रहेगी। हमने ऐसा करके आयुष्मान भारत डिजिटल मिशन की कार्य योजना चलाई है। सभी सम्माननीय सदस्यों से मेरी यह रिक्वेस्ट है कि आप अपना अकाउंट ओपन करवा लें ताकि भविष्य में आपको फाइल लेकर घूमना न पड़े। आपकी फाइल डिजिटल मिशन के अंतर्गत एक सॉफ्टवेयर में रहेगी और सारे डेटा की भी प्राइवेसी रहेगी। इस दृष्टि से हमने आयुष्मान भारत डिजिटल मिशन की कार्य योजना बनाई है, जिसका लाभ सबको मिलेगा।

महोदय, हमने आयुष्मान भारत के चार पिलर्स के माध्यम से देश के नागरिक की हेल्थ सिक्योरिटी कैसे सुनिश्चित की, उसका एक रोडमैप बताया। उसके आगे जाकर कई सदस्यों ने बहुत अच्छी बात कही। जब हमें हॉलिस्टिक अप्रोच से काम करना है, तो उसके साथ हमारा स्वच्छ भारत अभियान भी जुड़ा हुआ है। महात्मा गाँधी जी ने कहा था, जहाँ स्वच्छता, वहाँ प्रभुता। महात्मा गाँधी जी ने स्वच्छता की बात इसलिए की थी,...(**व्यवधान**).. वह हेल्थ के साथ भी जुड़ा हुआ विषय है। हेल्थ की सुरक्षा के लिए स्वच्छ भारत अभियान के तहत सारे देश में 10 करोड़ से अधिक शौचालय बनाए गए हैं। हर घर में शौचालय हो, टॉयलेट हो और किसी फैमिली के किसी सदस्य को टॉयलेट के लिए बाहर नहीं जाना पड़े - हमने यह सुनिश्चित किया है। अभी चल रहा है - हर

घर जल योजना - यह कोई छोटी बात नहीं है। शुद्ध पेयजल हर घर में उपलब्ध हो जाने से भी हमारी हेल्थ को सुरक्षा मिलेगी।

सर, अभी तो बहुत कुछ कहने जैसा है। देश में सस्ती दवा मिले, उसके लिए फार्मा मिनिस्ट्री के द्वारा हमने प्रयास किया। Myself is Pharma Minister also. मुझे बहुत खुशी हुई कि यहाँ सब लोगों ने अपने भाषण में कहा कि देश में जेनेरिक मेडिसिन के स्टोर से फायदा हुआ है। मार्केट में कैंसर की मेडिसिन लेने जाएँ, तो वह पाँच सौ रुपए की मिलती है, लेकिन वही मेडिसिन जन औषधि केन्द्र में 60-70 रुपए में मिल जाएगी, एकदम सस्ती, लेकिन क्वालिटी की। आज देश में जन औषधि केन्द्र के द्वारा मेडिसिन उपलब्ध हो रही है। हमारे देश में क्या होता था? अमेरिका चार टैब्लेट्स खाता था, तो उनमें से एक इंडिया में बनी हुई जेनेरिक टैब्लेट खाता था। दुनिया 6 टैब्लेट्स खाती थी, तो उनमें से एक इंडिया में बनी हुई जेनेरिक टैब्लेट खाती थी और हम ब्रांडेड खाते थे और उसका प्राइस बहुत अधिक होता था। जब जन औषधि केन्द्र का अभियान चला, उसके पहले देश में जेनेरिक मेडिसिन का शेयर केवल 2 से 3 परसेंट था और आज वह बढ़ कर 20 परसेंट से ज्यादा हो गया है। इसके कारण हेल्थ अफोर्डेबल हो रहा है। आज 20 लाख लोग प्रतिदिन जन औषधि केन्द्र में जाते हैं। वहाँ उनको सस्ती दवाई मिलती है। रोज कमा कर रोज खर्च करने वाले परिवार में जब कोई बीमारी आती है, तो उसको सस्ती दवा मिले - यह भी बहुत आवश्यक होता है, इसलिए सम्माननीय सदस्य मनोज झा जी ने जो भाव व्यक्त किया है, मैं उनके भाव से सहमत हूँ। सभी को हेल्थ केयर मिलनी चाहिए, हेल्थ केयर का एक्सेस होना चाहिए। आपने बहुत अच्छा विषय उठाया है और इस पर पाँच घंटे तक बहस चली, ढाई घंटे last to last week ago और ढाई घंटे आज चली। इस विषय पर बहुत महत्वपूर्ण बहस हुई है। हम आपके भाव से सहमत हैं। आपने जो भावना व्यक्त की है कि हेल्थ एक्सेसेबल हो और उसके लिए हमने जो प्रयास किया है, आज हमने उसे भी व्यक्त किया है। मैं कहना चाहता हूँ कि हमें आने वाले दिनों में आपका और सभी सम्माननीय सदस्यों का सुझाव मिलता रहना चाहिए, ताकि हम और जोश से हेल्थ को एक्सेसिबल और अफोर्डेबल बना सकें और हमारे मनोज भाई की जो भावना है, उस भावना को अच्छी तरह से चरितार्थ कर सकें। जिस दिशा में मनोज भाई सोचते हैं, हम भी उसी दिशा में सोचते हैं, इसलिए मनोज भाई से मेरी रिक्वेस्ट है कि जो आपकी भावना है, हम उस भावना के मुताबिक काम कर रहे हैं, इसलिए आप अपना बिल वापस ले लीजिए। आपकी भावना को पूरा करने के लिए हम हमेशा सतर्क रहेंगे और कोशिश भी करते रहेंगे।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Thank you. Now, Prof. Manoj Kumar Jha. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir,...

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir, he has agreed to answer.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please. ...*(Interruptions)*... Now, Prof. Manoj Kumar Jha. ...*(Interruptions)*... I have called... ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir, on the Bill, he said that he will answer.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): It is because time is not there. That is the problem. ...*(Interruptions)*...

DR. KANIMOZHI NVN SOMU: Sir, you allowed that for two hours and now, this....

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): I am not seeking advice from him. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, the Bill will be carried on for the next Session. He will have more time. In the next Session, you can speak.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Is the Minister ready to clarify any point? ...*(Interruptions)*...

DR. MANSUKH MANDAVIYA: Yes, Sir.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Okay, please.

DR. KANIMOZHI NVN SOMU: In the Minister's speech, he has mentioned the vaccine centers, India was ready to do it. Our Prime Minister was asking from all the scientists that whether we could do the vaccine manufacturing in India. When the Government of Tamil Nadu, under the leadership of Shri M.K. Stalin has asked for vaccine to be produced in Tamil Nadu in Chengalpet where the vaccine centre was very much there with all the infrastructure and everything, it was not awarded by our Prime Minister. It was not even considered by the Union Government.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): What clarification do you want to ask?

DR. KANIMOZHI NVN SOMU: One more thing, on digitalization, our hon. Minister was talking about digitalization of the health records of all the people all over the

country. It is a welcome step. But, how is it going to happen in the remote areas where only *Anganwadi* workers go and reach the patients, in the villages and tribal areas who don't know how to use even a mobile phone? So, I want the hon. Minister to respond, Sir, through you, on these two things.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Are you going to respond? *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, please listen to me.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No; please sit down.

DR. JOHN BRITTAS: Sir, one minute.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No, no. *...(Interruptions)...* No further. *...(Interruptions)...* No further. *...(Interruptions)...* No, please sit down. *...(Interruptions)...* No further. *...(Interruptions)...* No further. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, one minute, he is yielding.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): No, we don't have time. *...(Interruptions)...* We don't have time. *...(Interruptions)...* Sorry. *...(Interruptions)...*No, sorry. *...(Interruptions)...* Sorry. *...(Interruptions)...*Sorry. *...(Interruptions)...* No. *...(Interruptions)...*

DR. JOHN BRITTAS: Sir, one minute.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Please.

डा. मनसुख मांडविया : सर, वैक्सीन मैन्युफैक्चरिंग किसी भी स्टेट गवर्नमेंट को करनी है, इसके लिए हमने कभी किसी को मना नहीं किया है। ...(**व्यवधान**)... हमने तो इसे प्रोत्साहित भी किया है और फाइनेंशियल सपोर्ट भी दिया है। कोई भी स्टेट गवर्नमेंट वैक्सीन की मैन्युफैक्चरिंग करने के लिए अपने पीएसयू के साथ आ सकती है। हमारे पास महाराष्ट्र से 'हैफकीन' आई थी और हमने उसे आर्थिक सहयोग दिया था, not only for Government, बल्कि जब प्राइवेट इंस्टिट्यूट्स ने भी वैक्सीन रिसर्च के लिए सपोर्ट माँगा था, तब हमने उन्हें भी सपोर्ट किया था। अभी भी मंकीपॉक्स वैक्सीन की रिसर्च के लिए एक ईओआई निकाला गया है। जो स्टेट गवर्नमेंट मंकीपॉक्स वैक्सीन की रिसर्च में हिस्सेदारी लेना चाहती है, तो वह अवश्य हिस्सा ले सकती है।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Okay, that is all. *...(Interruptions)...* Now, Prof. Manoj Kumar Jha. *...(Interruptions)...* You have only two minutes to speak. *...(Interruptions)...*

PROF. MANOJ KUMAR JHA: Sir, I agree. *...(Interruptions)...* उपसभाध्यक्ष महोदय, माननीय हेल्थ मिनिस्टर साहब ने मुझसे आग्रह किया, उन्होंने समग्रतम बात रखी कि मैं बिल वापस ले लूँ। सर, दिल तो नहीं कह रहा है कि बिल वापस ले लूँ, लेकिन दिमाग कुछ और कह रहा है, तो यह दिल और दिमाग का पुराना झगड़ा है। बहरहाल, मैं आपके माध्यम से कहना चाहूँगा कि आंकड़े बड़े मिसलीडिंग होते हैं। ग्रेजुएशन में समझा था कि आप कहिए कि इस बार 48 परसेंट था, अगली बार 58 किया। टोटल बजटरी आउटले का क्या प्रपोर्शन है, यह महत्वपूर्ण है और अगर आप इसे देखते हैं, तो चिंताजनक तस्वीरें हैं।

सर, केरल की बहुत चर्चा हुई। वहाँ पर बहुत इफेक्टिव सिस्टम है, लेकिन जब हम राइट टू हेल्थ की बात कर रहे हैं, जब राइट टू एजुकेशन की बात हुई थी, तब हाउस में इसी तरह की चर्चा हुई थी कि क्या जरूरत है। यह बिल्डिंग बना देना, कैम्पेन चला देना - 'चलो सब स्कूल की ओर', लेकिन राइट टू एजुकेशन को एक लेजिस्लेटिव फ्रेम देना, यह बहुत महत्वपूर्ण है।

सर, हमारे माननीय सदस्य अजय जी आशा वर्कर्स, आंगनवाड़ी के विषय में बोल रहे थे। सचमुच, they are the carriers of health system.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Time is over. Sorry; time is over. *...(Interruptions)...*

प्रो. मनोज कुमार झा : सर, फिर इसे कन्टीन्यू करा दीजिए।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): This will be continued. No problem.

प्रो. मनोज कुमार झा : शुक्रिया, सर।

5.00 P.M.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, the Bhagat Singh National Urban Employment Guarantee Bill, 2022. Shri Binoy Viswam to move for leave to introduce the Bill.

The Bhagat Singh National Urban Employment Guarantee Bill, 2022

SHRI BINOY VISWAM (Kerala): Sir, I move for leave to introduce a Bill to provide for the enhancement of livelihood security of the households in urban areas of the country by formulation of the Bhagat Singh National Urban Employment Guarantee Scheme

aimed at providing at least two hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled, semi-skilled and skilled work and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI BINOY VISWAM: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, Special Mentions. Shri Jawhar Sircar. Please mention the subject and lay it on the table.

SPECIAL MENTIONS

Need to release the Consumer Expenditure Survey (CES)

SHRI JAWHAR SIRCAR (West Bengal): Sir, I wish to draw the attention of the Chair and the Council to the fact that the Government has not released any new household Consumer Expenditure Survey for the last ten years.

As we all realize, there can be no worthwhile official data for estimating poverty and ratios based on consumption and, as a result, it is extremely difficult to do proper planning for targeting Government welfare schemes.

The Government has cited that there were data quality issues in the 2017-18 Survey that stopped it from releasing the entire data set but till date we have not been enlightened on what exactly these issues are.

Economists, planners and administrators feel that if the CES is conducted every year or every alternative year, instead of having it in every five years, it would benefit the nation in assessing incomes, expenditure and the really needy strata.

In any case, the Government is advised to realize the gravity of the meaningful data and pay more attention to the Consumer Expenditure Survey data that it has not been releasing for ten years and more.

I urge the Government to release the said data immediately.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the submission made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the submission made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the submission made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Shrimati Shanta Chhetri; not present. Dr. V. Sivadasan.

Need to provide job security and healthcare facility to the ASHA workers

DR. V. SIVADASAN (Kerala): Sir, the accredited social health activists in the country are doing remarkable works in rural India. There are 10.4 lakh ASHA workers in our nation. The World Health Organization has appreciated them as global health leaders. This was a proud moment for the whole nation. But, their allowances and incentives are very minimal. Even these minimal allowances are not disbursed on time. They are assisting the poor and needy people in their most difficult times by giving health care. But the ASHA workers are not getting any assistance from the Union Government to care for their own health. Everyday, they are spending long hours for the health care of the persons in their locality. But even a minimal insurance package is not arranged for them. They are not given even minimum wages. The majority of the ASHA workers have started their job long years back. But they are considered as volunteers. The Government is telling that they have no right to receive the salary as an employee. Because they are the social security volunteers, the Government is not treating it as a job. If ensuring social security is not a job, then

what is the definition of job? The Union Government should provide the social security to the social security workers. They should be given job security and health facility. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I too associate myself with the issue raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I too associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I too associate myself with the issue raised by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Now, Dr. Laxmikant Bajpayee.

Need for steps to deal with malnutrition among women and children

डा. लक्ष्मीकांत बाजपेयी (उत्तर प्रदेश): महोदय, भारत में कुपोषण के कारण 33 लाख से अधिक बच्चे कुपोषित हैं। कुपोषित बच्चों में संक्रमण से अधिक मौतें होती हैं, जिसका कारण प्रत्यक्ष इम्युनिटी का अभाव है। 5,000 वर्ष पूर्व महर्षि कश्यप ने सुवर्णप्राशन संस्कार का उल्लेख 'कश्यप

संहिता' में किया था। आधुनिक वैज्ञानिक युग में, वर्ष 1975 में चूहों और मनुष्यों पर परीक्षण प्रारम्भ किया गया था। परिणामस्वरूप, प्रतिरोधक क्षमता वृद्धि में बेहतर परिणाम प्राप्त हुए और शरीर की इम्युनिटी को प्रभावी बनाने वाले 'टी' सैल्स, 'बी' सैल्स और साइटोकाइन्स बढ़ाने में अनुकूल परिणाम आए हैं।

उत्तर प्रदेश में गोरखपुर जनपद के भडसार ग्राम में, जो कि सर्वाधिक कुपोषित क्षेत्र था, वहाँ 800 बच्चों की 12 माह तक सुवर्णप्राशन संस्कार विधि से चिकित्सा की गई और ऐसे बच्चों के संक्रमण में 40 परसेंट की कमी पाई गई। यह पायलट अध्ययन पीजीआई लखनऊ, सेंटर ऑफ बायोमेडिकल रिसर्च, लखनऊ तथा किंग जॉर्ज मेडिकल यूनिवर्सिटी के चिकित्सकों व वैज्ञानिकों की देख-रेख में संपन्न हुआ, जिसके परिणाम प्रामाणिक हैं। इस प्रयोग से बच्चों में चिकित्सा के आधुनिक मत के अनुसार PBMC's की क्षमता वृद्धि के परिणामस्वरूप न्यूनतम मात्रा .01 माइक्रोमोलर और अधिकतम 50 माइक्रोमोलर तक देना सुरक्षित माना गया है। वैक्सीन की भांति सुवर्णप्राशन संस्कार भी रोग प्रतिरोधक क्षमता में वृद्धिकारक है। यह प्रयोग कुपोषित महिलाओं तथा क्षीण इम्युनिटी के सभी आयु वर्ग के मरीज़ों पर किया जा सकता है।

कोरोना काल में विशेषतः बच्चों पर यह कारगर सिद्ध हुआ है। इस अनुसंधान में पीजीआई के डॉक्टर गौरव पांडे, बायोमेडिकल रिसर्च के डॉक्टर दिनेश कुमार, वैद्य अभय नारायण और डॉक्टर आलोक, मेरठ आगे जांच हेतु आयुष मंत्रालय, भारत सरकार के अंतर्गत सेंट्रल काउन्सिल फॉर रिसर्च इन आयुर्वेद साइन्सेज़ में 27 फरवरी 2022 से वित्तीय व्यवस्था हेतु प्रस्ताव लम्बित है। मेरा आग्रह है कि तत्काल स्वीकृति देकर सुवर्णप्राशन संस्कार की फर्दर जांच कराई जाए।

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to address the issue of coastal erosion in West Bengal

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, India has nearly 7,000 kilometres of coastline, of which Bengal has over 500 kilometres. A Ministry of Earth Sciences report on 'National Assessment of Shoreline Changes along Indian Coast' shows that between 1900 and 2018, 34% of India's coastline suffered erosion, 26% experiences accretion and 40% is stable. Of this, on the Eastern coast, Bengal suffered 60.5% erosion, and on the West coast Kerala suffered 46.4% erosion. Over long periods of time, sediment and rocks along the coastline are weathered away due to the action of waves, tides, currents, cyclones and winds. With the emergence of the threat of global warming and rise in sea levels due to melting of polar ice caps, a new threat has emerged of submergence of coastal areas. Activities such as construction of coastal structures, breach and mining and dams on rivers can exacerbate the problem. In Bengal, there are more than 32 lakh people including fishermen who are directly engaged in fishing and people indirectly dependent on the fishing industry for livelihood and sustenance. These communities live and work by the coast, often in very precarious conditions. Small scale fishing industries generate an annual turnover of nearly Rs.500 crores. Fishing and aquaculture account for 1% of India's GDP with Bengal and Andhra Pradesh accounting for the largest share of this. I request the Government to ensure that the fragile ecosystems of coastal regions, people of the coastal areas, and their livelihoods are protected from erosion.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to increase EPF Pension and extend ESIC Facility to ESI Pensioners

SHRI M. SHANMUGAM (Tamil Nadu): Sir, Employees Pension Scheme, 1995 was introduced by the Union Government in 1995 and nearly 70 lakhs of senior citizens and their family members are getting meagre pension through this scheme. It was introduced without discussion with the Labour Unions. At present, a minimum pension of Rs.1000 per month is being paid to a retired pensioner's family, out of which, they are not able to meet out their daily bread in these inflationary living conditions. After the agitations and struggles by various pensioners' associations, and bipartite meeting, a High Power Monitoring Committee was formed in January 2018 and it submitted the recommendations in January, 2019. But the recommendations are not implemented so far. This NDA Government is in office for the last more than 8 years but is yet to raise the minimum EPF pension. The hon. Supreme Court and various High Courts in their judgments have also given favourable orders for EPS pensioners but they are not being implemented. The poor pensioners are suffering and need to be given relief. I would, therefore, urge upon the hon. Prime Minister and the hon. Minister of Labour to initiate urgent measures to increase minimum EPF pension of Rs.9,000 per month with DA, and implementation of medical facilities through ESI scheme.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need to settle the pay and wage revision of the employees of BSNL

SHRI ELAMARAM KAREEM (Kerala): Sir, the entire employees of BSNL are concerned due to the non-settlement of Pay Revision of the Executives and Wage Revision of the non-executives. This is a very serious issue and thousands of employees are suffering due to this. At present, BSNL is a loss-making company. But it is not due to the fault of the employees and workers in it. For example, procurement of 2G mobile equipments was denied to BSNL from 2007 up to 2012. This was the period when the country witnessed an exponential growth in mobile services. So, BSNL was unable to take advantage of this growth. Even today, BSNL has not been able to launch its 4G service, while the private operators are getting ready to launch their 5G. Firstly, BSNL couldn't upgrade its 49,300 4G compatible BTSs, tor launching its 4G service. Had this upgradation been done, it would have enabled BSNL to launch its pan India 4G service, at least two years ago. Denial of technology to BSNL is the most important reason, which has immensely retarded the company's growth. Road blocks created in BSNL's procurement of state-of-the-art equipments, denial of 4G technology, denial of level-playing field are the main reasons of the present financial condition of BSNL. The employees are making their fullest contributions for the revival of BSNL. At the same time, the Government has to ensure that the 3rd Pay/Wage Revision of the Executives and Non-Executives is settled at the earliest. Thank you.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.

SHRI A. A. RAHIM (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the mention made by the hon. Member.

Need for reservation for women in Parliament and Legislative Assemblies

डा. सस्मित पात्रा (ओडिशा) : महोदय, मैं 33% महिला संरक्षण बिल को संसद में जल्द से जल्द पारित करने की मांग करता हूं। भारत के सारे सांसद और राजनैतिक दल महिला सशक्तिकरण के लिए अपना दृढ़ संकल्प प्रदर्शित करते हैं, मगर भारत की स्वाधीनता के 75 वर्ष के बाद भी 33% महिला संरक्षण बिल संसद में पारित नहीं हो पा रहा है। आज मैं केवल सरकार से नहीं, बल्कि संसद के हर सांसद और उनकी संसदीय पार्टियों से विनम्र अनुरोध करता हूं कि हम सब एकजुट होकर महिला संरक्षण बिल को संसद में पारित करें।

सर, नवम्बर, 2018 में ओडिशा की विधान सभा ने माननीय मुख्य मंत्री श्री नवीन पटनायक जी की अगुवाई में सर्वसम्मति से एक प्रस्ताव पारित किया। इस प्रस्ताव की मांग थी कि भारत में 33% महिला संरक्षण संसद और सारी विधान सभाओं में लागू किया जाए। इतना ही नहीं, माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने 22 राष्ट्रीय और क्षेत्रीय राजनैतिक दलों के पास बीजू जनता दल के 22 प्रतिनिधि मंडलों को भेजा और संसद में महिला संरक्षण बिल को पारित करने के लिए समर्थन मांगा। कई दलों ने समर्थन भी जताया। वर्ष 2019 के चुनावों में माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने 33% महिला संरक्षण बीजू जनता दल की लोक सभा सीटों पर लागू किया।

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Dr. Patra, your Hindi speech does not tally with the English version.

डा. सस्मित पात्रा : सर, पेपर ऊपर-नीचे हो गया है, because I am giving the translated version. The content is exactly the same, as you can see.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Still, there are some differences.

डा. सस्मित पात्रा : यह भी एक ऐतिहासिक निर्णय था। अगर भारत वर्ष के इस अमृत काल में हम सारे सांसद इस संसद में एकता के साथ कई सालों से लंबित इस महिला संरक्षण बिल को पारित नहीं करते हैं, तो इतिहास और विशेषकर इस देश की महिलाएं हमें कभी क्षमा नहीं करेंगी। सर, 33% महिला संरक्षण बिल को संसद में जल्द से जल्द पारित किया जाए।

DR. AMAR PATNAIK (Odisha): Sir, while I associate, I just would like to mention that our hon. Chief Minister, Shri Naveen Patnaik, has a long-held belief that if women are to have any say in the lives they lead, they must enter politics. Therefore, not only was Odisha one of the few States to announce 30 per cent reservation for women in all Government jobs in 1991, but we are also the first State to announce 33 per cent reservation, further increased to 50 per cent in Panchayati-raj institutions. Therefore, on the auspicious occasion of *Amrit Kal*, I urge upon the Government to pass the legislation reserving 33 per cent seats for women in Parliament and State assemblies.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): Shrimati Mamata Mohanta to associate. Not present.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

Need for Proton Cancer Treatment at affordable cost

SHRI K. R. N. RAJESHKUMAR (Tamil Nadu): Sir, globally, cancer cases increased 21 per cent and deaths 26 per cent since the last ten years. Not an exception, India's cancer burden has also increased during the last decade. Approximately, 14 lakh Indians had cancer in 2020. According to the Cancer Statistics Report, 2020, 95 out of one lakh men; and 104 out of one lakh women in India had cancer disease. According to the IHME study, the novel coronavirus disease (Covid-19) pandemic has slowed down the progress such as new-patient registrations, screening, diagnosis and treatment, outpatient services and major surgeries. These disruptions could lead to 1,20,000 patients requiring advanced cancer surgeries over the next two years. The projected cancer-related deaths in the next five years could be around 98,000-1,35,000.

Proton therapy is an advanced and highly precise radiation treatment for tumors. Compared to other methods, it focuses more energy on the tumor itself with less radiation to surrounding healthy tissue especially in sensitive areas such as the brain, eyes, spinal cord, heart, major blood vessels and nerves.

This expensive treatment is offered at National Cancer Institute (NCI) in Haryana's Jhajjar district, first Government-run hospital to offer the service for a minimal charge while those under PMJAY were availing the service for free of cost. The Proton Therapy treatment at the private hospital is provided at the cost of Rs. 25 lakhs which is not affordable by most of the Indian citizens.

I kindly request the hon. Minister of Health and Family Welfare to take necessary action to establish Proton Treatment facilities at State HQ hospitals. Thank you.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

Extreme difficulties faced by the Indian immigrants while returning from Yemen and Libya at the International Airports in India

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, the Indian immigrants from Yemen and Libya face extreme difficulties from the immigration officials in India when they return due to the travel advisory issued by the Government of India in April, 2016 after the humanitarian crisis arose there. Since January 2021, the immigration officials here in India at some of the airports have resorted to impounding passports and even to the extent of arresting the Indian personnel returning from those countries who were working there for decades before the crisis started there. In this regard, I would like to bring to your notice that many countries now accept migrants from other nations on humanitarian grounds. But the immigrants coming back from Yemen and Libya are returning to their homeland. Arresting them under Section 188 (disobedience to order duly promulgated by public servant) of the Indian Penal Code and under the Indian Passport Act is not the right action. Also, seizing their passports in their homeland is improper and will only affect their living conditions. Hence, I kindly request the hon. Union Minister of External Affairs to immediately look into this issue with utmost priority and take necessary steps for the removal of those restrictions for the welfare of Indian citizens travelling from Yemen and Libya.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

THE VICE-CHAIRMAN (SHRI SUKHENDU SEKHAR RAY): The House stands adjourned to meet at 11.00 hours on Monday, the 8th August, 2022.

The House then adjourned at nineteen minutes past five of the clock till eleven of the clock on Monday, the 8th August 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)